BEFORE THE NATIONAL GREEN TRIBUNAL, SOUTH ZONE

ORIGINAL APPLICATION NUMBER 223 of 2025 (SZ)

<u>IN THE MATTER OF</u>

Sharanappa & Another ..... **Applicants**

Versus

State of Karnataka & Others ... **Respondents**

<u>AFFIDAVIT ON BEHALF OF R 2 - KARNATAKA STATE POLLUTION CONTROL BOARD</u>

P A P E R B O O K

[PLEASE SEE INSIDE FOR INDEX]

DEVRAJ ASHOK

COUNSEL FOR KARNATAKA STATE POLLUTION CONTROL BOARD

INDEX

PLACE: BENGALURU

DATE: 18.03.2026

THROUGH COUNSEL

DEVRAJ ASHOK
PH: 8050637442

BEFORE THE NATIONAL GREEN TRIBUNAL, SOUTH ZONE

ORIGINAL APPLICATION NUMBER 223 of 2025 (SZ)

IN THE MATTER OF

Sharanappa & Another .....
Applicants

Versus

State of Karnataka & Others ... **Respondents**

AFFIDAVIT ON BEHALF OF R 2 - KARNATAKA STATE POLLUTION CONTROL BOARD

I, M. Shreedhara, son of Shri. R. Mahadevappa, aged about 55 years, presently working as the Senior Environmental Officer, Karnataka State Pollution Control Board (the "**KSPCB**"), do hereby solemnly affirm and state that I am duly authorized and competent to depose the present affidavit on behalf of the KSPCB. I state that I am familiar with the facts and circumstances about the present matter, based on the official documents/records of the Karnataka State Pollution Control Board and also in my official capacity and depose this affidavit as set forth below:

1. It is respectfully submitted that the consolidated facts about the subject matter are submitted below. The KSPCB will be obliged to provide a para-wise reply to the Applicant's submissions if so required by this Hon'ble Tribunal.

NOTARY ★ GOVT. OF INDIA ★ S.I. BALAGURU BANGALORE REGN.NO. 10191

2. It is respectfully submitted that M/s Shree Cement Limited has obtained the Environmental Clearance (**EC**) from the Ministry of Environment, Forest and Climate Change, GoI (**MoEF&CC**) under EIA Notification 2006. The unit has also obtained Consent for Establishment (**CFE**) / Expansion from Karnataka State Pollution Control Board (**KSPCB**) under the Water (Prevention and Control of Pollution) Act 1974 and the Air (Prevention and Control of Pollution) Act 1981 on various dates as follows;

    a. **19.09.2012 :** EC from MoEF & CC. GOI for the establishment of the Integrated Cement project; Clinker- 2.4 Million TPA, Cement - 4.0 Million TPA, Captive power plant- 44 MW & Captive Limestone mine- 3.8 Million TPA in the lease area of 551.36 Hectares at Kodla & Benakanahalli Villages, Sedam Taluk, Kalaburagi District.

    b. **30.09.2013:** CFE issued from KSPCB for Integrated Cement project; Clinker- 2.4 Million TPA, Cement - 4.0 Million TPA and Captive power plant- 44 MW.

    c. **29.11.2013**: CFE issued from KSPCB for Captive Limestone mine- 3.8 Million TPA in the lease area of 551.36 Hectares.

    d. **09.02.2018:** Amendment to EC for reduction in Mining Lease area from 551.36 ha to 517.61 ha with no change in production capacity.

    e. **15.06.2018**: Amendment to EC w.r.t. increasing the Waste Heat Recovery Boiler Power Generation capacity from 20 MW to 30 MW.

    f. **28.06.2018:** CFE-Expansion for increasing the Waste Heat Recovery Boiler Power Generation capacity from 20 MW to 30 MW.

NOTARY * GOVT. OF INDIA *
S.I. BALAGURU
BANGALORE

g. **25.04.2023:** EC for enhancement of limestone mining capacity in Kodla Limestone Mine (ML No. 2673 & 2674) from 3.8 Million TPA to 12.5 Million TPA and installation of one additional crusher of capacity 1200 TPH in a lease area of 517.61 ha.

h. **02.02.2024:** CFE-Expansion for enhancement of limestone mining capacity in Kodla Limestone Mine (ML No. 2673 & 2674) from 3.8 Million TPA to 12.5 Million TPA and installation of one additional crusher of capacity 1200 TPH in a lease area of 517.61 ha.

i. **27.09.2023 & corrigendum dated 23.01.2024:** EC for expansion of Integrated Cement Plant; Clinker (2.4 to 8.0 Million TPA), Cement (4.0 to 9.0 Million TPA), Waste Heat Recovery Power Generation (30 MW to 70 MW), D.G. Sets (2000 to 3000 KVA) along with installation of Captive Power Plant (2 x 25 MW), Synthetic Gypsum Plant (1560 TPD) & Railway Siding.

j. **02.02.2024:** CFE for expansion of Integrated Cement Plant; Clinker (2.4 to 8.0 Million TPA), Cement (4.0 to 9.0 Million TPA), Waste Heat Recovery Power Generation (30 MW to 70 MW), D.G. Sets (2000 to 3000 KVA) along with installation of Captive Power Plant (2 x 25 MW), Synthetic Gypsum Plant (1560 TPD) & Railway Siding.

3. M/s Shree Cement Limited has obtained separate Consent for Operation **("CFO")** from KSPCB for operation of the Integrated Cement Plant and Limestone mine from time to time and the current valid CFO details are as follows;

NOTARY ★ GOVT. OF INDIA ★ S.I. BALAGURU BANGALORE REGN. NO: 10191

a. **08.12.2025**: Consent for Operation (CFO) for mining of Limestone of capacity of 10 million TPA (2025-2026) and 12.5 million TPA (2026-2027) for the period valid up to **31.03.2027 (Annexure-1).**

b. **18.02.2026:** Consent for Operation (CFO) for manufacture of Clinker - 8.0 million TPA (Line-I – 3.5 million TPA & Line -II- 4.5 Million TPA), cement - 7.5 Million TPA and power generation through WHRS 60 MW valid for the period valid up to **30.06.2028 (Annexure-2).**

4. It is respectfully submitted that the Regional Office, KSPCB, Kalaburagi, is conducting the Ambient Air Quality (**AAQ**) monitoring. The copies of the reports are enclosed as **Annexure-3.** On few occasions, the monitored value of particulate matter (PM10) has exceeded the National Ambient Air Quality Standard.

It may also be relevant to submit that the industry has installed and is operating four Continuous Ambient Air Quality Monitoring Stations (CAAQMS) around the industry.

Further, the Regional Office, KSPCB, Kalaburagi, is conducting the stack emission monitoring of stacks with respect to Particulate Matter. The copies of the monitoring reports are enclosed as **Annexure-4.**

The industry has provided an Online Continuous Emission Monitoring System (OCEMS) for stacks as per the Central Pollution Control Board directions, and real-time data is connected to the CPCB Server.

Since the PM10 parameter was not meeting the NAAQ standards on a few occasions, notices have been issued to the industry by the Regional Office to undertake

NOTARY
S.I. BALAGURU
BANGALORE
REGN.NO: 10191
GOVT. OF INDIA

corrective measures and the compliance is monitored by the Regional Office, KSPCB, Kalaburagi.

5. A personal hearing of the industry was held by KSPCB on 18.8.2023 (proceedings dated 29.08.2023) and directions were issued to the industry to carry out certain corrective measures such as metalling of all internal roads, greenbelt development, providing wind barricade, solar power harvesting system, wheel washing facility, closed shed for AFR storage, leachate management plan etc,. The copy of the personal hearing proceedings is enclosed as **Annexure- 5**

   The industry has furnished the action taken report and time-bound commitment vide their letter dated 30.08.2023. The subsequent consent has been issued to the industry with a specific condition that the industry shall adhere to the commitment made vide their letter dated 30.08.2023.

   The industry was inspected by the Officers of KSPCB, Kalaburagi, on 6.2.2024. Based on the observations made during inspection, Notice of Proposed Direction (NPD) under Section 33-A of the Water Act 1974 and Section 31-A of the Air Act 1981 was issued by Zonal SEO, Kalaburagi, on 27.02.2024. The industry submitted its reply dated 16.03.2024, requesting to drop the proposed directions in view of its compliance.

6. It is relevant to submit that in view of public complaints regarding pollution from cement industries, the KSPCB had constituted two teams of Technical Officers on 20.11.2024, for inspection of major industries in Kalaburagi District. The team has inspected M/s Shree Cement Ltd on 3.12.2024, and the inspection report is enclosed as **Annexure -6.**

NOTARY
S.I.BALAGURU
BANGALORE
REGN.NO. 10191
GOVT. OF INDIA

7. Based on the report of the Technical Officers team, a Personal Hearing of the industry was held on 21.04.2025. The copy of the Personal Hearing proceedings is enclosed as **Annexure-7.**

8. Further, the Zonal SEO, Kalaburagi, has issued Notice of Proposed Directions (NPD) to the industry under Section 33-A of the Water (P & CP) Act, 1974 and Section 31-A of the Air (P & CP) Act, 1981 on 27.05.2025. The copy is enclosed as **Annexure-8.** The industry has furnished its reply to the NPD on 20.06.2025, along with an action taken report for rectifying the non-compliances. The copy of the reply submitted by the industry is enclosed as **Annexure-9.** Thereafter, the Regional Officer, KSPCB, Kalaburagi, has inspected the industry on 19.06.2025 and submitted the report on 01.08.2025. The copy is enclosed as **Annexure-10.**

   Further, the industry was heard in the Personal Hearing held on 9.1.2026 (proceedings communicated on 31.1.2026), and directions were issued to conduct a performance evaluation study of all air pollution control equipment and measures to control fugitive emissions. Copy enclosed as **Annexure 11.**

9. Cement manufacturing activity is a dry process and there is no discharge of effluent from the industrial process. The industry has installed and operating 5 Sewage Treatment Plants (viz., 85KLD at Staff township, 25KLD X 2 No's & 50 KLD in Plant premises and 25 KLD in labour township). The treated sewage is being used for on land for gardening and dust suppression within the Plant premises. There is no discharge of effluent outside the premises as alleged by the Applicants. Further, there are no documented reports available with KSPCB regarding crop damage in the surrounding areas.

NOTARY
S.J. BALAGURU
BANGALORE
REGN.NO: 10101
GOVT. OF INDIA

10. KSPCB would be obliged to provide any additional information that may be required by this Hon'ble Tribunal.

DEPONENT

VERIFICATION

Verified on this 18th day of March, 2026, at Bengaluru, that the contents of the above affidavit are true and correct to the best of my knowledge, information and belief and nothing material is concealed therefrom.

DEPONENT

NOTARY
S.I.BALAGURU
BANGALORE
REGN.NO: 10191
GOVT. OF INDIA

SWORN TO BEFORE ME

S. I. BALAGURU, B.SC, LL.B. (M.L)
NOTARY
GOVT. OF INDIA, Regn. No. 10191
SHARON MIZPEH" No. 35, Hutchins Road
Extn., 6th Cross, St. Thomas Town Post
BANGALORE - 560 084

18 MAR 2026

ANNEXURE 1

8

Karnataka State Pollution Control Board

Parisara Bhavana,No.49, Church Street,Bengaluru-560001

Tele : 080-25589112/3, 25581383/388 Fax:080-25586321 Email id: ho@kspcb.gov.in

Consent For Operation(CFO-Air,Water) - (CfO-Expand)

As per the provisions of

The Water (Prevention & Control of Pollution) Act, 1974

&

The Air (Prevention & Control of Pollution) Act, 1981

To

Kodla Limestone Mine of M/s. Shree Cement Ltd.(Unit of Karnataka Cement Project), Sedam Taluk, Kalaburagi District

for the Facility located at,

Kodla Limestone Mine of M/s. Shree Cement Ltd.(Unit of Karnataka Cement Project),M. L. No. 2673 and 2674, Kodla and Benakanahalli Villages ,Sedam Taluk, Kalaburagi District

Gulbarga

Consent Order No	PCBID	INW ID	Industry Colour/Scale	Date of Issue
AW-351747	35060	334310	RED/LARGE	08/12/2025

This Consent is granted for the Products/ Activity/Service name indicated in the annexure along with the terms & conditions attached to this order

Validity through: 08/12/2025 to 31/03/2027

JAS-ANZ

9

ISO 9001:2015 & 14001:2015 Certified

Combined Consent Order No: AW-351747 **PCB ID:** 35060 **GSC No :** PB0XG0000324310 **Date:** 08/12/2025

Combined consent for discharge of effluents under the Water (Prevention and Control of Pollution) Act , 1974 and emission under the Air (Prevention and Control of Pollution)Act , 1981

Ref: 1. Application filed by the applicant/organization on 24/06/2025

2.Inspection of the Industry/organization/by RO, on 19/06/2025

3.Proceedings of the ECM dated 04/12/2025 ,held on 04/12/2025

Consent is hereby granted to the Occupier under Section 25(4) of the Water (Prevention & Control of Pollution) Act, 1974 (herein referred to as the Water Act) & Section 21 of Air (Prevention & Control of Pollution) Act, 1981, (herein referred to as the Air Act) and the Rules and Orders made there under and authorized the Occupier to operate /carryout industry/activity & to make discharge of the effluents & emissions confirming to the stipulated standards from the premises mentioned below and subject to the terms and conditions as detailed in the Schedule Annexed to this order.

Location:

Name of the Industry: Kodla Limestone Mine of M/s. Shree Cement Ltd.(Unit of Karnataka Cement Project)

Address: M. L. No. 2673 and 2674, Kodla and Benakanahalli Villages, Sedam Taluk, Kalaburagi District

Industrial Area: Not In I.A, Benkanhalli & Kodla,

Taluk: Sedam, District: Gulbarga

CONDITIONS:

a) Discharge of effluents under the Water Act:

Sr	Water Code	WC(KLD)	WWG(KLD)	Remark
1	Domestic Purpose	15.000	12.000	Shall be treated in septic tank & soak pits.
2	Others	35.000	30.000	Shall be used for greenbelt development.
3	Others	40.000	40.000	Washing effluent from workshop shall be used for dust suppression after removal of oil & grease.
4	Spray in Mines	300.000	0.000	Shall be used for dust suppression on haulage and internal roads.

b) Discharge of Air emissions under the Air Act from the following stacks etc.

Sl. No. Description of chimney/outlet Limits specified refer schedule

The details of Sources, control equipments and its specification, type of fuel,constituents to be controlled in emissions etc. are detailed in Annexure-II.

The consent for operation is granted considering the following activities/Products;

Sr	Product Name	Applied Qty	Unit
1	Limestone mining of enhanced production of 1,00,00,000 TPA (2025-2026) and 1,25,00,000 TPA (2026-2027) in ML Area of 517.61 Ha as per IBM Approval dt:24.03.25	12.5000	Million Metric Tons/Annum

Validity through : 08/12/2025 **to** 31/03/2027

To,

Kodla Limestone Mine of M/s. Shree Cement Ltd.(Unit of Karnataka Cement Project)

Shree Cement Ltd (Mines),Village
Benkanhalli, Post-Kodla, Taluk-
Sedam,Dist-Kalab

COPY TO:

The Environmental Officer, KSPCB, Regional Office Kalaburagi for information and necessary action.

2. Master Register.
3. Case file.

Consent Fee paid	: Rs. 1000000

SCHEDULE

TERMS AND CONDITIONS

A. TREATMENT AND DISPOSAL OF EFFLUENTS UNDER THE WATER ACT.

1. The discharge from the premises of the occupier shall pass through the terminal manhole/manholes where from the Board shall be free to collect samples in accordance with the provisions of the Act/Rules made there under.

2(a). The sewage/domestic effluent shall be treated in septic tank and with soak pit. No overflow from the soak pit is allowed. The septic tank and soak pit shall be as per IS 2470 Part-I & Part-II.

2(b). The treated sewage effluent discharged shall conform to the standards specified in Annexure-I.

3(a). The trade effluent generated in the industry shall be treated in the ETP and treated effluent shall confirm to the standards stipulated by the Board in Annexure-I

3(b).The trade effluent shall be handed over to CETP and maintain logbook of effluent generated & sent every day.

4. The applicant shall install flow measuring/recording devices to record the discharge quantity and maintain the record.

5. The applicant shall not change or alter either the quality or the quantity or the place of discharge or temperature or the point of discharge without the previous consent/ permission of the Board.

6. The applicant shall not allow the discharge from the other premises to mix with the discharge from his premises. Storm water shall not be allowed to mix with the effluents on the upstream of the terminal manhole where the flow measuring devices are installed.

7. The daily quantity of domestic effluent and trade effluent from the industry shall not exceed the limits as indicated in this consent order:

8. The applicant shall discharge the effluents only to the place mentioned in the Consent order and discharge of treated/untreated outside the premises is not permitted.

B. EMISSIONS:

1. The discharge of emissions from the premises of the applicant shall pass through the air pollution control equipment and discharged through stacks/chimneys mentioned in **Annexure-II** where from the Board shall be free to collect the samples at any time in accordance with the provisions of the Act and Rules made there under.The tolerance limits of the constituents forming the emissions in each of the stacks shall not exceed the limits laid down in Annexure-II.

2. The applicant shall provide port holes for sampling of emission, access platforms for carrying out stack sampling, electrical points and all other necessary arrangements including ladder as indicated in Annexure-II.

3. The applicant shall upgrade/modify/replace the control equipment with prior permission of the Board.

C.MONITORING & REPORTING:

1. The applicant shall get the samples of effluents & emissions collected and get them analyzed once a month/either by in house monitoring laboratory or through EP approved laboratories for the parameters as Indicated in Annexure I & II.

2. The applicant shall maintain log books to reflect the working condition of pollution control systems and also self monitoring results and keep it open for inspection.

D. SOLID WASTE (OTHER THAN HAZARDOUS WASTE) DISPOSAL:

1.The applicant shall segregate solid waste from Hazardous Waste, Municipal Solid Waste and store it properly till treatment/disposal without causing pollution to the surrounding Environment.

2.The solid waste generated shall be handled & disposed by scientific method without causing eye sore to the general public and to the surrounding environment.

E. NOISE POLLUTION CONTROL:

The applicant shall ensure that the ambient noise levels within its premises during construction and during operational period shall not exceed w.r.t Area/Zone as per Noise Pollution (Regulation and Control) Rules, 2000 as mentioned below:-

a) In Industrial Area 75 dB(A) Leq during day time and 70 dB(A) Leq during night time.

b) In Commercial Area 65 dB(A) Leq during day time and 55 dB(A) Leq during night time.

c) In Residential Area 55 dB(A) Leq during day time and 45 dB(A) Leq during night time.

d) In Silence Zone 50 dB(A) Leq during day time and 40 dB(A) Leq during night time.

Note: - * Day time shall mean 6 am to 10 pm and Night time shall mean 10 pm to 6 am.

* dB(A) Leq denotes the time weighted average of the level of sound in decibels on scale A which is relatable to human hearing.

* A "decibel" is a unit in which noise is measured.

* "A", in dB(A) Leq, denotes the frequency weighting in the measurement of noise and corresponds to frequency response characteristics of the human ear.

* Leq: It is an energy mean of the noise level over a specified period.

F. HAZARDOUS AND OTHER WASTES (MANAGEMENT & TRANSBOUDARY MOVEMENT)Rules 2016:

The applicant shall comply with the provisions of the Hazardous and other Wastes (Management & Transboundry Movement) Rules 2016.

G. GENERAL CONDITIONS:

1. The applicant shall obtain prior permission from the competent authority for drawing of water from Surface/Ground water source and submit a copy of the same to the Board.

2. The applicant shall not allow the discharge from the other premises to mix with the discharge from his premises.

3. The applicant shall promptly comply with all orders and instructions issued by the Board from time to time or any other officers of the Board duly authorized in this behalf.

4. The applicant shall set-up Environmental Cell comprising of qualified and competent personnel for complying with the conditions specified.

5. The Board reserves the right to review, impose additional conditions, revoke, change or alter terms and conditions of this consent.

6. The applicant shall forthwith keep the Board informed of any accidental discharge of emissions/effluents into the atmosphere in excess of the standards laid down by the Board. The applicant shall also take corrective steps to mitigate the impact.

7. The applicant shall provide alternate power supply sufficient to operate all Pollution control equipments.

8. The entire premises shall always be kept clean. The effluent holding area, inspection chambers, outlets, flow points should made easily approachable.

9. The applicant shall display the consent granted in a prominent place for perusal of the inspecting officers of the Board.

10. The applicant his heirs, legal representatives or assignee shall have no claims what so ever to the continuation or renewal of this consent after expiry of the validity of consent.

11. The applicant shall make an application for consent for subsequent period at least 120 days before expiry of this consent.

12. The applicant shall develop and maintain adequate green belt all around the periphery.

13. The applicant shall provide rain water harvesting system and shall provide proper storm water management system.

14. This consent is issued without prejudice to any Court Cases pending in any Hon'ble Court

15. The applicant shall furnish the Environmental statement for every financial year ending with 31st March in Form-V as per Environment (Protection) Rules, 1986. The statement shall be furnished before the end of September.

16. The applicant shall display flow diagram of the pollution control system near the pollution contol system/s

NOTE:

The Conditions A2(b),3(a),3(b) & E (b,c,d) mentioned in the schedule are not applicable.

Additional Conditions:

The applicant shall comply with the conditions imposed in Annexures - I,IA,II,IIA,IIB,III & IV attached herewith and download the same from uploaded documents.

Chim.No.	Chimney attached to	Capacity/ KVA Rating	Minimum chimney height to be provided above ground level (in Mts)	Constituents to be controlled in the emission	Tolerance limits mg/NM3	Fuel	Air pollution Control equipment to be installed,in addition to chimney height as per col.(4)	Date of which air pollution control equipments shall be provided to achieve the stipulated tolerance limits and chimney heights conforming to stipulated heights.
1	Jaw Crusher -1	Limestone crusher of capacity 1200 TPH with wobbler (Proposed)	30	PM,SO2,NOx,CO, NMHC	PM < 150 mg/m3		FIL,DSS,HDC,WSP	

Note:

FIL,DSS, HDC,WSP : Bag Filter

Note:

1. The DG set shall be provided with acoustic measures as per Sl.No.94 in Schedule-I of Environment (Protection)Rules.

2. There shall be no smell or odour nuisance from the industry.

LOCATION OF SAMPLING PORTHOLES, PLATFORMS, ELECTRICAL OUTLET.

1. Location of Portholes and approach platform:

Portholes shall be provided for all chimneys, stacks and other sources of emission. These shall serve as the sampling points. The sampling point should be located at a distance equal to atleast eight times the stack or duct diameters downstream and two diameters upstream from source of low disturbance such as a Bend, Expansion, Construction Valve, Fitting or Visible Flame for rectangular stacks, the equivalent diameter can be calculated from the following equation.

$$\text{Equivalent Diameter} = \frac{2\,(\text{Length} \times \text{Width})}{(\text{Length} + \text{Width})}$$

2. The diameter of the sampling port should not be less than 100 mm dia". Arrangements should be made so that the porthole is closed firmly during the non sampling period

3. An easily accessible platform to accommodate 3 to 4 persons to conveniently monitor stack emission from the portholes shall be provided. Arrangements for an Electric Outlet Point of 230 V 15 A (with) table switch control and 3 Pin Point shall be provided at the Porthole location.

Signature Not Verified
Digitally signed by
Date: 2025.12.08 16:20:40 +05:30

4. The ladder shall be provided with adequate safety features so as to approach the monitoring location with ease.

For and on behalf of the
Karnataka State Pollution Control Board

ANNEXURE – I

ADDITIONAL CONDITIONS TO ACCOMPANY CONSENT FOR OPERATION (EXPANSION) ORDER OF KODLA LIMESTONE MINE OF M/s. SHREE CEMENT LTD., (UNIT OF M/S. KARNATAKA CEMENT PROJECT), M.L. NO. 2673 & 2674, KODLA AND BENAKANAHALLI VILLAGES, SEDAM TALUK, KALABURAGI DISTRICT.

Kodla Limestone Mine of M/s. Shree Cement Ltd. (Unit of M/s. Karnataka Cement Project), is an existing Limestone mine bearing **ML No.2673 & 2674** with a lease area of 517.61 Hectares located at **Kodla & Benakanahalli Villages, Sedam Taluk, Kalaburagi District.**

The Environmental Clearance was issued by MoEF&CC, GoI, vide No. J-11011/458/2008-IA.II(I) dt:19.09.2012 for Integrated Cement project (Clinker- 2.4 MTPA, Cement - 4.0 MTPA, Captive power plant- 44 MW & **Captive Limestone mine- 3.8 MTPA**) in the lease area of 551.36 Hectares at Kodla & Benakanahalli Villages, Sedam Taluk, Kalaburagi District.

The Mining Lease for ML No. 2673 was issued by the Dept. of Mines & Geology for the period of 30 years w.e.f. 07.06.2014 (i.e. valid upto 06.06.2044). The subsequent Mining Lease for ML No.2674 was issued by Dept. of Mines & Geology for the period of 30 years w.e.f. 05.08.2014 (i.e. valid upto 04.08.2044).

Further, the Amendment to Environmental Clearance was issued by the MoEF&CC, GoI on 09.02.2018 w.r.t. reduction in lease Area from 551.36 Ha to **517.61 Ha** with no change in the production capacity.

Meanwhile, the Amalgamation of Mining Lease was issued by the Dept. of Mines & Geology for ML No. 2673 & 2674 on 05.11.2018 for a period of 30 years and **it is valid upto 06.06.2044.**

The Consent for Operation under the Water Act and the Air Act was issued by the Board vide No. AW-329503 dated: 29.01.2022 for mining of Limestone with production capacity of **3.8 Million TPA for the period upto 31.03.2027** (co-terminus with the validity of IBM Approval dated:25.11.2021).

Subsequent Environmental Clearance was issued by the MoEF&CC, GoI vide F.No.J-11015/24/2021-IA.II (M) dated:25.04.2023, for Expansion in the **production capacity of Limestone from 3.8 Million TPA to 12.5 Million TPA**, Top soil: 0.1455 Million TPA and Over burden:1.1257 Million TPA (Total excavation: 13.7712 MTPA) along with one existing crusher of 1200 TPH and installation of **one additional proposed crusher of capacity 1200 TPH along with Wobbler** in the mine lease Area of 517.61 Hectares.

Accordingly, the Consent for Establishment under the Water Act and the Air Act was issued by the Board vide No.CTE-341728 dated:02.02.2024 **to increase the production capacity of limestone from the existing capacity of 3.8 Million TPA to 12.5 Million TPA in an existing mine lease Area of 517.61 Hectares and for installation of additional crusher of capacity 1200 TPH with wobbler as accorded in the Environmental Clearance dated:25.04.2023.**

Presently, the Approval of Review and Updation of Mining Plan including PMCP was issued by the IBM, MoM, GoI vide No. MCDR-MPCP0CaFl/15/2024-BNG-IBM_RO_BNG dated:24.03.2025 for the financial year 2022-23 to 2026-27 for Annual production of Limestone mentioned therein.

SENIOR ENVIRONMENTAL OFFICER

This Consent for Operation (Expansion) is issued as per the proceedings of the SLEC meeting held on 04.12.2025 vide No. PCB 15 ECM 2025-26/3685 dated: 04.12.2025, with the following Terms & Conditions:

1. **This Consent for Operation (Expansion) is issued under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 for mining of Limestone of enhanced production capacity of 1,00,00,000 TPA (2025-2026) and 1,25,00,000 TPA (2026-2027) in an existing mine lease Area of 517.61 Hectares as per IBM Approval dated:24.03.2025 and for operation of additional crusher of capacity 1200 TPH with wobbler as accorded in Environmental Clearance dated:25.04.2023.**

2. **This Consent for Operation (Expansion) is issued for the period upto 31.03.2027 co-terminus with the validity of existing CFO issued vide No. AW-329503 dated: 29.01.2022.**

3. **The applicant shall comply with the conditions imposed in the Environmental Clearance issued by MoEF&CC, GoI vide F.No.J-11015/24/2021-IA.II (M) dated:25.04.2023.**

I. WATER POLLUTION CONTROL:

i) The source of water is from Ground water, Kagina River and mine pits. The applicant shall comply with the terms and conditions of NOC from KGWA and permission Dept. of Water Resource for drawl of water from Kagina River.

ii) The daily quantity of water consumption and wastewater discharge shall be as follows;

Sl. No.	Purpose	Water Consumption (KLD)			Wastewater discharge (KLD)	Disposal
		Existing	Expansion	Total		
1.	Domestic purpose/ drinking and utility	10	**5**	15	12	Shall be treated in septic tank and soak pit
2.	Dust suppression	110	**190**	300	-	Shall be used for dust suppression on haulage and internal roads.
3.	Green belt	20	**15**	35	-	Shall be used for greenbelt development.
4.	Workshop	10	**30**	40	40	Washing effluent from workshop shall be used for dust suppression after removal of oil & grease.

SENIOR ENVIRONMENTAL OFFICER

i) The applicant shall provide flow meter to record the water drawn from bore-wells/tankers and maintain log book for the same.

ii) The applicant shall not allow the discharge from other premises to mix with the discharge from their premises. The storm water shall not be allowed to mix with the effluents.

iii) There shall not be bypass or discharge of any effluent outside the mine premises at any point of time.

iv) The applicant shall harvest rainwater from the roof top of the buildings and storm water drains to recharge the ground water and reuse the same for process/utilities/greenbelt development so as to conserve fresh water. The applicant shall construct a storage pond of 60 days capacity for collection and use of rainwater.

v) The applicant shall implement scientific storm water management plan for the entire premises and ensure that no treated/untreated effluent/waste is discharge to natural drains at any point of time.

vi) **The effluent from the Workshop shall be properly collected and treated after its initial passage through oil & grease trap so as to conform to the standards prescribed from time to time. The applicant shall submit the proposal of treatment facility provided for effluent generated from workshop to the Board.**

II. AIR POLLUTION CONTROL:

1. The applicant shall provide adequate air pollution control measures for control of fugitive emissions. The rate of fugitive emissions discharged and the tolerance limits of the constituents forming the fugitive emissions shall not exceed the limits laid down as **Annexure-II & IIA.**
2. If there is going to be any new Air pollution sources in future, the project authorities shall apply and obtain Consent for Establishment for the same from the Board.
3. Fugitive emission in the mining area has to be controlled by adopting advance technology. Progress made in this regard shall be furnished.
4. The applicant shall adopt effective dust control measures such as water sprinkling arrangements, paved approach/internal roads, and dust extraction systems to control fugitive dust emissions and ensure compliance with prescribed air quality standards.
5. The applicant shall provide concrete approach/internal roads to arrest fugitive dust emissions due to vehicular movement.

III. GENERAL CONDITIONS:

1. The applicant shall maintain good housekeeping within the mine premises at all time.
2. The applicant shall adopt the principles listed in the Mission Life - Lifestyle for Environment List of Actions enlisted on the URL, https://moef.gov.in/en/mission-life/list-of-actions/ towards an environmentally conscious lifestyle and shall impart training to inmates on the same.
3. The applicant shall take measures to dispose solid and liquid waste in scientific manner.
4. The noise levels measured at the boundary of the mine area shall not exceed the prescribed limits of 75 dB (A) leq. during day time and 70 dB (A) leq. during night time respectively.

SENIOR ENVIRONMENTAL OFFICER

5. This consent is issued without prejudice to any Court cases pending in any Hon'ble Court.
6. The applicant shall not change or alter either the quality or the quantity or the rate of discharge or route of discharge without prior approval of the Board.
7. The applicant shall set-up Environmental Cell comprising of qualified Environmental Engineer/Environmental Officer to comply with the conditions.
8. The applicant shall develop green belt not less than 33 % of total area by planting local species with the advice of the Local Forest Department.
9. The applicant shall carry out the analysis of various prescribed effluent/soil/air/noise/ground water quality parameters from the MoEF&CC recognized/accredited laboratories.
10. The industry shall comply with Plastic Waste Management Rules, 2016 (with up to date amendments), E- Waste Management Rules, 2016 (with up to date amendments), Bio-medical Waste Management Rules, 2016 (with up to date amendments) and Battery Waste Management Rules, 2022.
11. The applicant shall carry out awareness activities on environmental Protection among employees and community.
12. The applicant shall obtain all other statutory permissions under all such Acts whichever is applicable. This consent does not prevent operation of any other law in force. Failing to comply with any such provisions will attract penal actions from such Acts. The applicant shall solely be responsible for such Acts. This consent shall not be used to circumvent any other statutory provisions.
13. The applicant shall submit Form-V as per Environment (Protection) Rules 1986 before 30th September every year for the previous financial year.
14. Non-compliances to the conditions stipulated, Board has the right to withdraw the consent.

SENIOR ENVIRONMENTAL OFFICER

ANNEXURE -IA

DISCHARGE STANDARDS FOR TREATED TRADE EFFLUENT (WORKSHOP)

Sl. No.	Parameters	Tolerance limit in mg/l, except for pH	Frequency of monitoring
1.	pH	6.0-8.50	Once in every month
2.	Suspended Solids	100	
3.	BOD, 3 days at 27^{0}C	30	
4.	COD	250	
5.	Oil and Grease	10	
6.	Ammonical Nitrogen, as N	50	

ANNEXURE-II

DETAILS OF ADDITIONAL AIR POLLUTION SOURCES AND CONTROL MEASURES FOR EXPANSION PROJECT

Sl. No.	Chimney attached to	Minimum Chimney Height stipulated	Constituents to be controlled in the emission	Tolerance limits	Air Pollution Control measures stipulated
1	Limestone crusher of capacity 1200 TPH with wobbler	30m AGL	Particulate Matter	150 mg/m^3	Bag Filter and the crusher shall be covered with GI/MS sheet & adopt effective water sprinkling system for dust suppression.

SENIOR ENVIRONMENTAL OFFICER

ANNEXURE – IIA

Fugitive Emission Standards	
Particulate Matter	600 µg/m³

Note: Fugitive emission shall be monitored in the predominant downwind direction at a distance between 3 m & 10 m from the source of fugitive emission as per following:

Area	Monitoring location
Mine face/Benches	Drilling, excavation and loading applicable for operating benches above water table.
Haul Roads/Service Roads	Haul roads to ore processing plant, waste dumps and loading areas and service road.
Crushing plant	Run-off mine unloading at hopper, crushing areas, screens and transfer points.
Screening Plant	Screens, conveying and transportation of ore discharge points.
Ore Storage & Loading	Intermediate stock bin/pile areas, ore stock bin/pile areas, wagon/truck loading areas.
Waste Dump	Active waste/reject dumps.

The surface run-off shall be collected in gully plugs & check dams to settle sediments and pollutants and outflow shall be complied with below standards:

Standards

pH	5.5-9.0
Suspended solids (non-rainy day)	50 mg/l
Suspended Solids (rainy day)	100 mg/l
Oil & grease	10 mg/l

SENIOR ENVIRONMENTAL OFFICER

ANNEXURE-IIB
NATIONAL AMBIENT AIR QUALITY STANDARDS

Pollutant	Time Weighted Average	Concentration in Ambient Air		Method of Measurement
		Industrial, Residential, Rural & other Areas	Ecologically sensitive area (Notified by Central Government)	
Sulphur Dioxide (SO_2)	Annual* 24 Hours**	50 µg/m³ 80 µg/m³	20 µg/m³ 80 µg/m³	- Improved West and Gacke method. - Ultraviolet fluorescence.
Nitrogen Dioxide (NO_2)	Annual* 24 Hours**	40 µg/m³ 80 µg/m³	30 µg/m³ 80 µg/m³	- Modified Jacob & Hochheiser (Na-Arsenite) Method. - Chemiluminescence.
Particulate Matter (Size less than 10 µm) or PM_{10}	Annual* 24 Hours**	60 µg/m³ 100 µg/m³	60 µg/m³ 100 µg/m³	- Gravimetric. - TOEM. - Beta attenuation.
Particulate Matter (Size less than 2.5 µm) or $PM_{2.5}$	Annual* 24 Hours**	40 µg/m³ 60 µg/m³	40 µg/m³ 60 µg/m³	- Gravimetric. - TOEM. - Beta attenuation.

* Annual Arithmetic mean of minimum 104 measurements in a year at a particular site taken twice a week 24 hourly at uniform interval.

** 24 hourly/8 hourly/1 hourly monitored values, as applicable, shall be complied with 98% of the time in a year. 2% of the time, they may exceed the limits but not on two consecutive days of monitoring.

Note:
Whenever & wherever monitoring results on two consecutive days of monitoring exceeds the limits specified above for the respective category, it shall be considered adequate reason to institute regular or continuous monitoring and further investigation.

S. Dv...

SENIOR ENVIRONMENTAL OFFICER

ANNEXURE – III

ADDITIONAL CONDITIONS

1. The applicant shall monitor fugitive emissions at places as described in **Annexure-II & IIA** and submit reports to the Board once in three months. The Particulate Matter monitored in the predominant downwind direction at a distance between 3 m & 10 m from the source of Fugitive Emissions shall not exceed 600 $\mu g/m^3$.
2. The applicant shall conduct Ambient Air Quality Monitoring in the area and the Ambient Air Quality shall confirm to the National Ambient Air Quality Standards (NAAQS) prescribed in Environment (Protection) Seventh Amendment Rules 2009, as per **Annexure-IIB** enclosed.
3. Wet drilling method shall be adopted to avoid dust emissions. Controlled blasting shall be adopted to minimize ground vibrations and flying rocks.
4. The excavated pits shall be filled with overburden material and sufficient plantation shall be carried out as per the progressive Mining closure plan.
5. The dumping of overburden shall be done systematically as per the IBM approved Mining Plan.
6. Bunds of sufficient height and length shall be constructed to stop storm water flowing through the dumps of the mining area. This will prevent the rush of storm water carrying the loose soil to the adjoining area/ agricultural fields.
7. Construction of sufficient check dams, gully plugs, retaining wall, and contour trenches to control soil erosion from the top of the dumps shall be undertaken as per approved Mining Plan of IBM.
8. The applicant shall adopt continuous water sprinkling system to suppress dust particles in the mining area and also while transporting the Limestone.
9. The applicant shall carryout reclamation of the mining area and shall take intensive afforestation measures.
10. The applicant shall dump over burden in designated area as per approved mining plan. The dump shall be periodically stabilized through plantation. Adequate numbers of retaining wall shall be provided to arrest run off during monsoon. Continuous water sprinkling system shall be adopted to suppress dust nuisance.
11. The applicant shall comply with the conditions imposed in the **Environmental Clearance issued by MoEF&CC, GoI vide F.No.J-11015/24/2021-IA.II (M) dated: 25.04.2023.**
12. The applicant shall carryout Environmental monitoring as per the schedule mentioned in the EIA to obtain Environmental Clearance.
13. The mining and its allied activities shall be carried out systematically adhering to the **Approval of Review and Updation of Mining Plan including PMCP by IBM vide No. MCDR-MPCP0CaFI/15/2024-BNG-IBM_RO_BNG dated: 24.03.2025.**
14. The applicant shall submit half yearly consent compliance reports (April to September in the month of December and October to March in the month of June) to the Board.

S.O.

SENIOR ENVIRONMENTAL OFFICER

ANNEXURE-IV

(Pollution control measures for Limestone crushing Plant)

1. The Limestone crusher, chute and conveyor system of crushed limestone shall be covered with suitable semicircular MS Sheet/Zinc sheet, etc. Suitable exhaust and venting system of adequate capacity to be provided to guide the dust emanating from the crushers into the stack.
2. The vibratory screens shall be completely covered leaving space at bottom for collection of the sieved jelly.
3. The conveyor belts chutes especially carrying smallest particles should be covered with semicircular M.S. Sheets and heaps shall be located in appropriate sheds wherever possible with all possible arrangements to prevent escape of dust during loading and unloading operation.
4. The Suspended Particulate Matter as measured at a distance between 3m & 10m from any source of dust emission shall not exceed 600 $\mu g/m^3$. The measurements are to be made at least twice a month for all the 12 months in a year and report has to be submitted to the Board.
5. Effective Water sprinkling system shall be provided to reduce dust generation from each dust generation area.
6. The applicant shall provide barricades (G.I. Sheets)/wind breaking walls of height 20 feet on all three sides of the mineral crusher area.
7. The applicant shall adopt following pollution control measures.
   a. Dust containment-cum-suppression system for the equipment.
   b. Construction of wind breaking walls.
   c. Regular cleaning and wetting of the ground within the premises.
   d. Greenbelt along the periphery.
8. The applicant shall provide a roof with gradual slope/Curvature so as to prevent accumulation of water and have an easy flow.
9. The applicant shall provide telescopic chutes at product unloading to prevent dust release into the atmosphere during free fall of material from heights and also these chutes shall be adjustable in length according to size of the heap.

SENIOR ENVIRONMENTAL OFFICER

ANNEXURE - 2 24

Karnataka State Pollution Control Board

Parisara Bhavana,No.49, Church Street,Bengaluru-560001

Tele : 080-25589112/3, 25581383/388 Fax:080-25586321 Email id: ho@kspcb.gov.in

Consent For Operation(CFO-Air,Water) - (CfO-Expand)

As per the provisions of

The Water (Prevention & Control of Pollution) Act, 1974

&

The Air (Prevention & Control of Pollution) Act, 1981

To

Shree Cement Ltd (Unit : Karnataka Cement Project),

for the Facility located at,

Shree Cement Ltd (Unit : Karnataka Cement Project),249,278,279,280,281,288,289,290-305,332-335-341,356-360 ,

Gulbarga

Consent Order No	PCBID	INW ID	Industry Colour/Scale	Date of Issue
AW-352794	34945	342922	RED/LARGE	18/02/2026

This Consent is granted for the Products/ Activity/Service name indicated in the annexure along with the terms & conditions attached to this order

Validity through: 18/02/2026 to 30/06/2028

JAS-ANZ

ISO 9001:2015 & 14001:2015 Certified

Combined Consent Order No: AW-352794 **PCB ID:** 34945 **GSC No :** PB0XG0000332922 **Date:** 18/02/2026

Combined consent for discharge of effluents under the Water (Prevention and Control of Pollution) Act , 1974 and emission under the Air (Prevention and Control of Pollution)Act , 1981

Ref: 1. Application filed by the applicant/organization on 27/11/2025

2.Inspection of the Industry/organization/by RO, on 21/11/2025

3.Proceedings of the ECM dated 17/02/2026 ,held on 11/02/2026

Consent is hereby granted to the Occupier under Section 25(4) of the Water (Prevention & Control of Pollution) Act, 1974 (herein referred to as the Water Act) & Section 21 of Air (Prevention & Control of Pollution) Act, 1981, (herein referred to as the Air Act) and the Rules and Orders made there under and authorized the Occupier to operate /carryout industry/activity & to make discharge of the effluents & emissions confirming to the stipulated standards from the premises mentioned below and subject to the terms and conditions as detailed in the Schedule Annexed to this order.

Location:

Name of the Industry: Shree Cement Ltd (Unit : Karnataka Cement Project)

Address: 249,278,279,280,281,288,289,290-305,332-335-341,356-360,

Industrial Area: Not In I.A, Benkanhalli and Kodla,

Taluk: Sedam, District: Gulbarga

CONDITIONS:

a) Discharge of effluents under the Water Act:

Sr	Water Code	WC(KLD)	WWG(KLD)	Remark
1	Boiler Feed	424.000	151.000	Refer additional conditions
2	Domestic Purpose	500.000	406.000	Refer additional conditions
3	Manufacturing Processes	821.000	0.000	Refer additional conditions
4	Others	343.000	0.000	Refer additional conditions

b) Discharge of Air emissions under the Air Act from the following stacks etc.

Sl. No.	Description of chimney/outlet	Limits specified refer schedule

The details of Sources, control equipments and its specification, type of fuel,constituents to be controlled in emissions etc. are detailed in Annexure-II.

The consent for operation is granted considering the following activities/Products;

Sr	Product Name	Applied Qty	Unit
1	cement	7.5000	Million Metric Tons/Annum
2	clinker	8.0000	Million Metric Tons/Annum
3	Waste Heat Recovery Power Plant	60.0000	Mega Watt

Validity through : 18/02/2026 **to** 30/06/2028

To,

Shree Cement Ltd (Unit : Karnataka Cement Project)

Shree Cement Ltd. Village-Benkanhalli, Post-Kodla, Taluka-Sedam, Dist.-Kalaburag

COPY TO:

The Environmental Officer, KSPCB, Regional Office Kalaburagi for information and necessary action.

2. Master Register.
3. Case file.

Consent Fee paid	: Rs. 2400000

SCHEDULE

TERMS AND CONDITIONS

A. TREATMENT AND DISPOSAL OF EFFLUENTS UNDER THE WATER ACT.

1. The discharge from the premises of the occupier shall pass through the terminal manhole/manholes where from the Board shall be free to collect samples in accordance with the provisions of the Act/Rules made there under.

2(a). The sewage/domestic effluent shall be treated in septic tank and with soak pit. No overflow from the soak pit is allowed. The septic tank and soak pit shall be as per IS 2470 Part-I & Part-II.

2(b). The treated sewage effluent discharged shall conform to the standards specified in Annexure-I.

3(a). The trade effluent generated in the industry shall be treated in the ETP and treated effluent shall confirm to the standards stipulated by the Board in Annexure-I

3(b).The trade effluent shall be handed over to CETP and maintain logbook of effluent generated & sent every day.

4. The applicant shall install flow measuring/recording devices to record the discharge quantity and maintain the record.

5. The applicant shall not change or alter either the quality or the quantity or the place of discharge or temperature or the point of discharge without the previous consent/ permission of the Board.

6. The applicant shall not allow the discharge from the other premises to mix with the discharge from his premises. Storm water shall not be allowed to mix with the effluents on the upstream of the terminal manhole where the flow measuring devices are installed.

7. The daily quantity of domestic effluent and trade effluent from the industry shall not exceed the limits as indicated in this consent order:

8. The applicant shall discharge the effluents only to the place mentioned in the Consent order and discharge of treated/untreated outside the premises is not permitted.

27

B. EMISSIONS:

1. The discharge of emissions from the premises of the applicant shall pass through the air pollution control equipment and discharged through stacks/chimneys mentioned in **Annexure-II** where from the Board shall be free to collect the samples at any time in accordance with the provisions of the Act and Rules made there under.The tolerance limits of the constituents forming the emissions in each of the stacks shall not exceed the limits laid down in Annexure-II.

2. The applicant shall provide port holes for sampling of emission, access platforms for carrying out stack sampling, electrical points and all other necessary arrangements including ladder as indicated in Annexure-II.

3. The applicant shall upgrade/modify/replace the control equipment with prior permission of the Board.

C.MONITORING & REPORTING:

1. The applicant shall get the samples of effluents & emissions collected and get them analyzed once a month/either by in house monitoring laboratory or through EP approved laboratories for the parameters as Indicated in Annexure I & II.

2. The applicant shall maintain log books to reflect the working condition of pollution control systems and also self monitoring results and keep it open for inspection.

D. SOLID WASTE (OTHER THAN HAZARDOUS WASTE) DISPOSAL:

1.The applicant shall segregate solid waste from Hazardous Waste, Municipal Solid Waste and store it properly till treatment/disposal without causing pollution to the surrounding Environment.

2.The solid waste generated shall be handled & disposed by scientific method without causing eye sore to the general public and to the surrounding environment.

E. NOISE POLLUTION CONTROL:

The applicant shall ensure that the ambient noise levels within its premises during construction and during operational period shall not exceed w.r.t Area/Zone as per Noise Pollution (Regulation and Control) Rules, 2000 as mentioned below:-

a) In Industrial Area 75 dB(A) Leq during day time and 70 dB(A) Leq during night time.

b) In Commercial Area 65 dB(A) Leq during day time and 55 dB(A) Leq during night time.

c) In Residential Area 55 dB(A) Leq during day time and 45 dB(A) Leq during night time.

d) In Silence Zone 50 dB(A) Leq during day time and 40 dB(A) Leq during night time.

Note: - * Day time shall mean 6 am to 10 pm and Night time shall mean 10 pm to 6 am.

* dB(A) Leq denotes the time weighted average of the level of sound in decibels on scale A which is relatable to human hearing.
* A "decibel" is a unit in which noise is measured.
* "A", in dB(A) Leq, denotes the frequency weighting in the measurement of noise and corresponds to frequency response characteristics of the human ear.
* Leq: It is an energy mean of the noise level over a specified period.

F. HAZARDOUS AND OTHER WASTES (MANAGEMENT & TRANSBOUDARY MOVEMENT)Rules 2016:

The applicant shall comply with the provisions of the Hazardous and other Wastes (Management & Transboundry Movement) Rules 2016.

G. GENERAL CONDITIONS:

1. The applicant shall obtain prior permission from the competent authority for drawing of water from Surface/Ground water source and submit a copy of the same to the Board.

2. The applicant shall not allow the discharge from the other premises to mix with the discharge from his premises.

3. The applicant shall promptly comply with all orders and instructions issued by the Board from time to time or any other officers of the Board duly authorized in this behalf.

4. The applicant shall set-up Environmental Cell comprising of qualified and competent personnel for complying with the conditions specified.

5. The Board reserves the right to review, impose additional conditions, revoke, change or alter terms and conditions of this consent.

6. The applicant shall forthwith keep the Board informed of any accidental discharge of emissions/effluents into the atmosphere in excess of the standards laid down by the Board. The applicant shall also take corrective steps to mitigate the impact.

7. The applicant shall provide alternate power supply sufficient to operate all Pollution control equipments.

8. The entire premises shall always be kept clean. The effluent holding area, inspection chambers, outlets, flow points should made easily approachable.

9. The applicant shall display the consent granted in a prominent place for perusal of the inspecting officers of the Board.

10. The applicant his heirs, legal representatives or assignee shall have no claims what so ever to the continuation or renewal of this consent after expiry of the validity of consent.

11. The applicant shall make an application for consent for subsequent period at least 120 days before expiry of this consent.

12. The applicant shall develop and maintain adequate green belt all around the periphery.

13. The applicant shall provide rain water harvesting system and shall provide proper storm water management system.

14. This consent is issued without prejudice to any Court Cases pending in any Hon'ble Court

15. The applicant shall furnish the Environmental statement for every financial year ending with 31st March in Form-V as per Environment (Protection) Rules, 1986. The statement shall be furnished before the end of September.

16. The applicant shall display flow diagram of the pollution control system near the pollution contol system/s

NOTE:

The Conditions Nil mentioned in the schedule are not applicable.

Additional Conditions:

1. The occupier shall comply with all the Additional Conditions and Standards stipulated in Annexure A attached with this consent order.
2. This consent order contains 10 pages including Additional Conditions and Annexures.
3. The products with quantities, water consumption, wastewater generation, mode of disposal with standards, air pollution sources with control measures mentioned in Additional Conditions attached with this order shall be considered and to be complied by the industry.
4. In case of any discrepancy in the name of the product & its quantity in this consent order, the name of the product and quantity indicated in the EC will prevail.
5. This CFO-exp is issued for manufacture Clinker production capacity 8.0 Million TPA (Line-I – 3.5 Million TPA & Line -II- 4.5 Million TPA), increasing cement production capacity from 4.0 Million TPA to 7.5 Million TPA and power generation through WHRS 60 MW.
6. The applicant shall comply with the terms and conditions of CCO order No. 352792 PCB ID:34945 dated 18.02.2026 valid for the period up to 30.06.2028.
7. This Consent for Operation- Expansion (CFO- Expansion) is valid for the period upto 30.06.2028 from the date of issue (Co-terminus with the validity of existing CFO i.e. for the period upto 30.06.2028).

Chim.No.	Chimney attached to	Capacity/ KVA Rating	Minimum chimney height to be provided above ground level (in Mts)	Constituents to be controlled in the emission	Tolerance limits mg/NM3	Fuel	Air pollution Control equipment to be installed,in addition to chimney height as per col.(4)	Date of which air pollution control equipments shall be provided to achieve the stipulated tolerance limits and chimney heights conforming to stipulated heights.
1	Cement Mill	Cement Mill II	30	PM,SO2,NOx,CO, NMHC	30,-,-,-,-	PM < 30 mg/ Nm3	BGH,PRT	At all times
2	D.G. Sets	250 KVA DG SET	5	PM,SO2,NOx,CO, NMHC	-,-,-,-,-	DIE	AEC	At all times
3	Cooler Exit	Clinker Cooler - II	60	PM,SO2,NOx,CO, NMHC	30,0,0,0,0	PM	ESP,PRT	At all times
4	Coal Mill	Coal Mill - II	60	PM,SO2,NOx,CO, NMHC	30,0,0,0,0	PM	BGH,PRT	At all times
5	Raw Mill Kiln	Raw Mill & Kiln -II	176	PM,SO2,NOx,CO, NMHC	30,100,600,-,-	Standards as per EP Act 1986	BGH,LNB,PRT	At all times
6	Any Other.......	Packaging Section	30	PM,SO2,NOx,CO, NMHC	30,-,-,-,-		FIL,PRT	At all times
7	D.G. Sets	2000 KVA	30	PM,SO2,NOx,CO, NMHC	75,-,710,150,100	DIE	AEC,PRT	At all times
8	Cooler Exit	Clinker Cooler - I	60	PM,SO2,NOx,CO, NMHC	30,-,-,0,0	PM < 30 mg/Nm3	ESP,PRT	At all times
9	Coal Mill	Coal Mill - I	60	PM,SO2,NOx,CO, NMHC	30,-,-,0,0	PM < 30 mg/Nm3	BGH,PRT	At all times
10	Raw Mill Kiln	Raw Mill & Kiln - I	176	PM,SO2,NOx,CO, NMHC	30,100,600,0,0	Standards as per EP Act 1986	BGH,LNB,PRT	At all times
11	Cement Mill	Cement Mill -I	50	PM,SO2,NOx,CO, NMHC	30,-,-,-,-	PM < 30 mg/Nm3	BGH,PRT	At all times

Note:

BGH,PRT	Bag House
AEC	Accoustic Enclosures
ESP,PRT	E.S.P
BGH,PRT	Bag House
BGH,LNB,PRT	Bag House
FIL,PRT	Bag Filter
AEC,PRT	Accoustic Enclosures

Note:

1. The DG set shall be provided with acoustic measures as per Sl.No.94 in Schedule-I of Environment (Protection)Rules.

2. There shall be no smell or odour nuisance from the industry.

LOCATION OF SAMPLING PORTHOLES, PLATFORMS, ELECTRICAL OUTLET.

1. Location of Portholes and approach platform:

Portholes shall be provided for all chimneys, stacks and other sources of emission. These shall serve as the sampling points. The sampling point should be located at a distance equal to atleast eight times the stack or duct diameters downstream and two diameters upstream from source of low disturbance such as a Bend, Expansion, Construction Valve, Fitting or Visible Flame for rectangular stacks, the equivalent diameter can be calculated from the following equation.

$$\text{Equivalent Diameter} = \frac{2\,(\text{Length} \times \text{Width})}{(\text{Length} + \text{Width})}$$

2. The diameter of the sampling port should not be less than 100 mm dia". Arrangements should be made so that the porthole is closed firmly during the non sampling period

3. An easily accessible platform to accommodate 3 to 4 persons to conveniently monitor the stack emission from the portholes shall be provided. Arrangements for an Electric Outlet Point of 230 V 15 A with suitable switch control and 3 Pin Point shall be provided at the Porthole location.

4. The ladder shall be provided with adequate safety features so as to approach the monitoring location with ease.

For and on behalf of the
Karnataka State Pollution Control Board

Signature Not Verified
Digitally signed by
Date: 2026.02.18 15:58:17 +05:30

ADDITIONAL CONDITIONS

[PCB ID: 34945, INWARD NO. 332922]

ADDITIONAL CONDITIONS TO ACCOMPANY THE COMBINED CONSENT FOR OPERATION-EXPANSION (CFO-EXPANSION) ORDER ISSUED TO M/S SHREE CEMENT LIMITED (UNIT: KARNATAKA CEMENT PROJECT), SY. NO.249, 278, 279, 280, 281, 288, 289, 290-305, 332-335, 341, 356-360, BENAKANAHALLI, KODLA POST, SEDAM TALUK, KALABURAGI DISTRICT.

A	GENERAL
1	This Consent for Operation- Expansion (CFO- Expansion) is valid for the period upto **30.06.2028 from the date of issue (Co-terminus with the validity of existing CFO i.e, for the period upto 30.06.2028).**
2	This CFO-exp is issued for manufacture **Clinker production capacity 8.0 Million TPA (Line-I – 3.5 Million TPA & Line -II- 4.5 Million TPA), increasing cement production capacity from 4.0 Million TPA to 7.5 Million TPA and power generation through WHRS 60 MW.**
3	The applicant shall comply with the terms and conditions of CCO order No. 352792 PCB ID:34945 dated 18.02.2026 valid for the period up to 30.06.2028.
4	The details of air pollution sources due to expansion of cement production capacity and the air pollution control equipments to be provided shall be as per **Annexure-A**

SENIOR ENVIRONMENTAL OFFICER
17 CATEGORY& E GOV CELL

18/

ANNEXURE-A

DETAILS OF AIR POLLUTION SOURCES AND CONTROL MEASURES TO BE PROVIDED IN LINE -II (EXPANSION OF CEMENT PRODUCTION FROM 4 MILLION TPA TO 7.5 MILLION TPA)

Sl. No.	Chimney attached to	Minimum chimney height to be provided	Constituents to be controlled in the emission.	Tolerance limits mg/Nm³ (except for dioxins & furans)	Air Pollution Control equipment to be installed, in addition to Chimney height as per Col (3)
1	Cement Mill II	50 m AGL	PM	30	Bag House

Note:

1. The chimney heights, air pollution control equipment to be provided for sources in Line-I shall be as per the CFO order No. AW-342089 PCB ID:34945 dated 23.02.2024 valid for the period up to 30.06.2028.
2. The chimneys of stipulated heights and air pollution control equipments shall be installed and operated at all times. All the chimneys shall be provided with porthole and platforms as per the guidelines stipulated in the order to enable stack monitoring.
3. All transfer points shall be provided with bag filters to prevent fugitive dust emissions.
4. The conveyor belts shall be suitably covered to avoid fugitive dust emissions. The silos shall be provided with bag filters.
5. The industry shall comply with the emission parameters issued vide MoEF &CC Notification No. **GSR 496 (E) dated 09.05.2016 and GSR 497 (E) dated 10.05.2016 w.r.t. cement industries.**

SENIOR ENVIRONMENTAL OFFICER
17 CATEGORY & E GOV CELL

ANNEXURE - 3 34

(2)

11

ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ, ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ

REGIONAL OFFICE, KARNATAKA STATE POLLUTION CONTROL BOARD

ಪ್ಲಾಟ ನಂ. 12/2, ಸರ್ವೆ ನಂ. 19/ಪಿ, ಮನ್ಸಫದಾರ್ ಲೇಔಟ್, ಎಂ.ಜಿ. ರಸ್ತೆ, ಸಂತ್ರಾಸವಾಡಿ, ಕಲಬುರಗಿ-585 101

Plot No. 12/2, Sy.No. 19/P, Mansafdar Layout, M.G. Road, Santraswadi, KALABURAGI-585 101

E-mail: gulbarga@kspcb.gov.in Website: http://kspcb.kar.nic.in Phone: 08472-256246

REGIONAL LABORATORY Date: 03/10/2022

ANALYSIS REPORT

Name of the Industry/Location	M/s Shree cements Ltd KodlaVillage Sedam Tq,Kalaburagi.
Sample Collected by	R.O- Kalaburagi.
Date of collection	23/09/2022 & 24/09/2022
Date of Receipt	28/09/2022
Particulars of the samples	Ambient Air Quality Monitoring
Sampling Location	Switch Yard
Period of sampling	24 hrs

RESULTS

Sl No.	Parameters Analyzed	Units	Standard	Results	Test Method
1	Respirable Suspended Particulate Matter (PM_{10})	$\mu g/m^3$	100	88	IS 5182:2006,Part-23 2006 (Reaffirmed 2017)

INFERENCE	Conforms to the Standards prescribed.

Analysed by: [signature] 6.A

Authorised Signatory

35

10

ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ, ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ

REGIONAL OFFICE, KARNATAKA STATE POLLUTION CONTROL BOARD

ಪ್ಲಾಟ್ ನಂ. ೧೨/೨, ಸರ್ವೆ ನಂ. ೧೯/ಪಿ, ಮನ್ಸಫದಾರ್ ಲೇಔಟ್, ಎಂ.ಜಿ. ರಸ್ತೆ, ಸಂತ್ರಾಸವಾಡಿ, ಕಲಬುರಗಿ-೫೮೫ ೧೦೧

Plot No. 12/2, Sy.No. 19/P, Mansafdar Layout, M.G. Road, Santraswadi, KALABURAGI-585 101

E-mail: gulbarga@kspcb.gov.in Website: http://kspcb.kar.nic.in Phone: 08472-256246

REGIONAL LABORATORY

Date: 03/10/2022

ANALYSIS REPORT

Name of the Industry/Location	M/s Shree cements Ltd KodlaVillage Sedam Tq,Kalaburagi.
Sample Collected by	R.O- Kalaburagi.
Date of collection	23/09/2022 & 24/09/2022
Date of Receipt	28/09/2022
Particulars of the samples	Ambient Air Quality Monitoring
Sampling Location	Crusher Gate
Period of sampling	24 hrs

RESULTS

Sl No.	Parameters Analyzed	Units	Standard	Results	Test Method
1	Respirable Suspended Particulate Matter (PM_{10})	$\mu g/m^3$	100	60	IS 5182:2006,Part-23 2006 (Reaffirmed 2017)

INFERENCE	Conforms to the Standards prescribed.

Analysed by: [signature] S.A.

Authorised Signatory

ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ, ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ

REGIONAL OFFICE, KARNATAKA STATE POLLUTION CONTROL BOARD

ಪ್ಲಾಟ್ ನಂ. ೧೨/೨, ಸರ್ವೆ ನಂ. ೧೯/ಪಿ, ಮನ್ಸಫ್ದಾರ್ ಲೇಔಟ್, ಎಂ.ಜಿ. ರಸ್ತೆ, ಸಂತ್ರಾಸವಾಡಿ, ಕಲಬುರಗಿ-೫೮೫ ೧೦೧

Plot No. 12/2, Sy.No. 19/P, Mansafdar Layout, M.G. Road, Santraswadi, KALABURAGI-585 101

E-mail: gulbarga@kspcb.gov.in Website: http://kspcb.kar.nic.in Phone: 08472-256246

REGIONAL LABORATORY Date: 28.02.2023

ANALYSIS REPORT

Name of the Industry/Location	M/s Shree cement Ltd Benakanahalli & Kodla Village Kodla- Post,Sedam- Tq, Kalaburagi- Dist.
Sample Collected by	R.O- Kalaburagi.
Date of collection	16.02.2023 to 17.02.2023
Date of Receipt	17.02.2023
Sample No.	3496
Particulars of the samples	Ambient Air Quality Monitoring
Sampling Location	Mines Crusher Gate
Period of sampling	24 hrs

RESULTS

Sl No.	Parameters Analyzed	Units	Standard	Results	Test Method
1	Particulate Matter (PM_{10})	$\mu g/m^3$	100	**157**	IS 5182:2006, Part-23 2006 (Reaffirmed 2017)

INFERENCE	Non Conforms to the Standards prescribed.

Analysed by: — SA

Authorised Signatory

37

57

ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ, ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ

REGIONAL OFFICE, KARNATAKA STATE POLLUTION CONTROL BOARD

ಪ್ಲಾಟ್ ನಂ. ೧೨/೨, ಸರ್ವೆ ನಂ. ೧೯/ಪಿ, ಮನ್ಸಫದಾರ್ ಲೇಔಟ್, ಎಂ.ಜಿ. ರಸ್ತೆ, ಸಂತ್ರಸವಾಡಿ, ಕಲಬುರಗಿ-೫೮೫ 101

Plot No. 12/2, Sy.No. 19/P, Mansafdar Layout, M.G. Road, Santraswadi, KALABURAGI-585 101

E-mail: gulbarga@kspcb.gov.in Website: http://kspcb.kar.nic.in Phone: 08472-256246

REGIONAL LABORATORY

Date:28.02.2023

ANALYSIS REPORT

Name of the Industry/Location	M/s Shree Cement Ltd Benakanahalli & Kodla Village,:Kodla- Post, Sedam-Tq,Kalaburagi- Dist.
Sample Collected by	R.O- Kalaburagi.
Date of collection	16.02.2023 to 17.02.2023
Date of Receipt	17.02.2023
Sample No.	3499
Particulars of the samples	Ambient Air Quality Monitoring
Sampling Location	In front of mines Road
Period of sampling	24 hrs

RESULTS

Sl No.	Parameters Analyzed	Units	Standard	Results	Test Method
1	Particulate Matter (PM_{10})	$\mu g/m^3$	100	150	IS 5182:2006, Part-23 2006 (Reaffirmed 2017)

INFERENCE	**Non Conforms to the Standards prescribed.**

Analysed by: - SA

Authorised Signatory

38

56

ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ, ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ

REGIONAL OFFICE, KARNATAKA STATE POLLUTION CONTROL BOARD

ಪ್ಲಾಟ್ ನಂ. 12/2, ಸರ್ವೆ ನಂ. 19/ಪಿ, ಮನ್ಸಬದಾರ್ ಲೇಔಟ್, ಎಂ.ಜಿ. ರಸ್ತೆ, ಸಂತ್ರಾಸವಾಡಿ, ಕಲಬುರಗಿ-585 101

Plot No. 12/2, Sy.No. 19/P, Mansafdar Layout, M.G. Road, Santraswadi, KALABURAGI-585 101

E-mail: gulbarga@kspcb.gov.in Website: http://kspcb.kar.nic.in Phone: 08472-256246

REGIONAL LABORATORY **Date:28.02.2023**

ANALYSIS REPORT

Name of the Industry/Location	M/s Shree cement Ltd Benakanahalli & Kodla Village Post:Kodla Tq :Sedam,Dist:Kalaburagi.
Sample Collected by	R.O- Kalaburagi.
Date of collection	16.02.2023 to 17.02.2023
Date of Receipt	17.02.2023
Sample No.	3502
Particulars of the samples	Ambient Air Quality Monitoring
Sampling Location	Near Labours Gate
Period of sampling	24 hrs

RESULTS

Sl No.	Parameters Analyzed	Units	Standard	Results	Test Method
1	Particulate Matter (PM_{10})	$\mu g/m^3$	100	26	IS 5182:2006, Part-23 2006 (Reaffirmed 2017)

INFERENCE	Conforms to the Standards prescribed.

Analysed by: SA

Authorised Signatory

ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ, ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ

REGIONAL OFFICE, KARNATAKA STATE POLLUTION CONTROL BOARD

Plot No. 12/2, Sy.No. 19/P, Mansafdar Layout, M.G. Road, Santraswadi, KALABURAGI-585 101

E-mail: gulbarga@kspcb.gov.in Website: http://kspcb.kar.nic.in Phone: 08472-256246

REGIONAL LABORATORY Date:28.02.2023

ANALYSIS REPORT

Name of the Industry/Location	M/s Shree cement Ltd Benakanahalli & Kodla Village Post:Kodla Tq :Sedam,Dist:Kalaburagi.
Sample Collected by	R.O- Kalaburagi.
Date of collection	16.02.2023 to 17.02.2023
Date of Receipt	17.02.2023
Sample No.	3505
Particulars of the samples	Ambient Air Quality Monitoring
Sampling Location	Agricultural Field Surrounding Shree Cement.
Period of sampling	24 hrs

RESULTS

Sl No.	Parameters Analyzed	Units	Standard	Results	Test Method
1	Particulate Matter (PM_{10})	$\mu g/m^3$	100	**160**	IS 5182:2006, Part-23 2006 (Reaffirmed 2017)

INFERENCE	**Non Conforms to the Standards prescribed.**

Analysed by: [signature] SA

Authorised Signatory

Karnataka State Pollution Control Board
Continuous Ambient Air Quality Monitoring Station : Mobile Van (KA03 AF 2462)
Daily Report on Ambient Air Quality

Location :Nears to Agriculture Lands.Chittapur rd Donagova Village (Shree Cement)Chittapur Tq Kalaburagi Dist(17 04'35"N 77 09'43"E)

Start 12-10-2023 22:00 End 13-10-2023 06:00

Time (hrs)	CO mg/m³	Ozone µg/m³	NO µg/m³	NO2 µg/m³	NOx µg/m³	NH3 µg/m³	SO2 µg/m³	PM2.5 µg/m³	PM10 µg/m³	Benzene µg/m³	Toluene µg/m³	p-Xylene µg/m³	o-Xylene	Eth Benzene	AT °C	RH %	WS m/s	WD deg	BP mmHg
22:00	0.86	15.6	8.7	29.6	38.4	22.0	20.9	53	340	0.5	0.9	4.2	1.0	1.0	25.4	78	2.1	98	721
23:00	0.82	10.8	6.1	20.6	26.7	15.3	14.7	39	288	0.4	0.6	2.9	0.7	0.7	24.3	74	2.0	94	721
00:00	0.99	12.8	7.2	24.5	31.7	18.1	14.2	33	81	0.3	0.6	2.8	0.7	0.7	24.0	74	2.0	93	720
01:00	0.78	13.1	7.4	25.1	32.5	18.6	16.2	46	79	0.4	0.7	3.2	0.8	0.8	23.1	71	1.9	90	720
02:00	0.85	15.8	8.9	30.4	39.3	22.5	17.7	39	70	0.4	0.8	3.5	0.9	0.9	22.9	70	1.9	69	720
03:00	1.02	13.4	7.5	25.6	33.1	19.0	16.2	39	80	0.4	0.7	3.2	0.8	0.8	21.6	66	1.8	84	720
04:00	1.12	9.4	5.3	18.0	23.3	13.3	16.7	35	91	0.4	0.7	3.3	0.8	0.8	19.7	60	1.6	76	720
05:00	1.13	9.1	5.1	17.4	22.6	12.9	17.1	55	172	0.4	0.7	3.4	0.8	0.8	19.0	58	1.9	78	720
Average	0.96	12.5	7.0	23.9	31.0	17.7	16.7	42	[illegible]	0.4	0.7	3.3	0.8	0.8	22.5	69	1.9	88	720
Minimum	0.78	9.1	5.1	17.4	22.6	12.9	14.2	33	70	0.3	0.6	2.8	0.7	0.7	19.0	58	1.6	76	720
Maximum	1.13	15.8	8.9	30.4	39.3	22.5	20.9	55	340	0.5	0.9	4.2	1.0	1.0	25.4	78	2.1	98	721
Data %	100.0	100.0	100.0	100.0	100.0	100.0	100.0	100.0	100.0	100.0	100.0	100.0	100.0	100.0	100.0	100.0	100.0	100.0	100.0

fill 17/11/2023
Forward to B.O
to call for P.H
AEO-2

NAAQ Std. (1Hr.)	4.00	180	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
NAAQ Std. (8Hr.)	2.00	100	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
NAAQ Std. (24Hr.)	-	-	-	80	-	400	80	60	100	-	-	-	-	-	-	-	-	-	-
NAAQ Std. (Annual)	-	-	-	40	-	100	50	40	60	05	-	-	-	-	-	-	-	-	-

40

539

Karnataka State Pollution Control Board

Continuous Ambient Air Quality Monitoring Station : Mobile Van (KA03 AF 2462)

Daily Report on Ambient Air Quality

Location : Crusher Gate Back side (Shree Cement Limited)Kodla Village,Chittapur Tq Kalaburagi Dist(17 02'12"N 77 12'46"E)

Start 12-10-2023 11:00 End 12-10-2023 19:00

Time (hrs)	CO mg/m³	Ozone µg/m³	NO µg/m³	NO2 µg/m³	NOx µg/m³	NH3 µg/m³	SO2 µg/m³	PM2.5 µg/m³	PM10 µg/m³	Benzene µg/m³	Toluene µg/m³	p-Xylene µg/m³	o-Xylene	Et-Benzene	AT °C	RH %	WS m/s	WD deg	BP mmHg
11:00	0.08	4.3	0.5	2.0	2.6	2.3	6.5	25	100	0.2	0.3	1.3	0.3	0.3	32.5	83	3.0	186	720
12:00	1.02	16.6	2.1	8.0	10.0	8.8	25.6	66	260	0.6	1.1	5.1	1.3	1.2	33.1	85	3.7	101	720
13:00	1.00	24.1	3.9	12.8	16.7	16.6	25.1	52	335	0.6	1.1	5.0	1.2	1.2	34.1	87	2.4	94	719
14:00	1.01	15.3	2.9	8.8	11.7	12.5	27.2	30	171	0.7	1.2	5.4	1.4	1.3	34.1	87	2.4	94	719
15:00	1.17	12.4	2.3	7.1	9.5	10.1	26.6	38	223	0.6	1.1	5.3	1.3	1.3	33.9	93	1.7	111	718
16:00	1.31	12.0	2.3	6.9	9.2	9.8	17.5	48	312	0.4	0.8	3.5	0.9	0.9	32.9	91	1.7	108	718
17:00	0.68	14.7	2.8	8.4	11.2	12.0	13.5	45	293	0.3	0.6	2.7	0.7	0.7	31.0	85	2.5	158	719
18:00	0.49	11.3	2.1	6.5	8.7	9.3	9.8	45	352	0.2	0.4	1.9	0.5	0.5	31.0	85	2.8	161	719
Average	0.84	13.8	2.3	7.6	9.9	10.2	19.0	44	256	0.5	0.8	3.8	0.9	0.9	32.8	87	2.5	127	719
Minimum	0.08	4.3	0.5	2.0	2.6	2.3	6.5	25	100	0.2	0.3	1.3	0.3	0.3	31.0	83	1.7	94	718
Maximum	1.31	24.1	3.9	12.8	16.7	16.6	27.2	66	352	0.7	1.2	5.4	1.4	1.3	34.1	93	3.7	186	720
Capt Per	100.0	100.0	100.0	100.0	100.0	100.0	100.0	100.0	100.0	100.0	100.0	100.0	100.0	100.0	100.0	100.0	100.0	100.0	100.0
NAAQ Std. (1Hr.)	4.00	180	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	
NAAQ Std. (8Hr.)	2.00	100	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	
NAAQ Std. (24Hr.)	-	-	-	80	-	400	80	60	100	-	-	-	-	-	-	-	-	-	
NAAQ Std. (Annual)		-	-	40	-	100	50	40	60	05	-	-	-	-	-	-	-	-	

41

537

42

535

Karnataka State Pollution Control Board

Continuous Ambient Air Quality Monitoring Station : Mobile Van (KA03 AF 2462)

Daily Report on Ambient Air Quality

Location :Near Lory Parking Yard(Shree Cement Limited)Kodla Village,Chittapur Tq Kalaburagi Dist(17 02'50"N 77 55'01"E)

Start 13-10-2023 13:00 End 13-10-2023 21:00

Time (hrs)	CO mg/m³	Ozone µg/m³	NO µg/m³	NO2 µg/m³	NOx µg/m³	NH3 µg/m³	SO2 µg/m³	PM2.5 µg/m³	PM10 µg/m³	Benzene µg/m³	Toluene µg/m³	p-Xylene µg/m³	o-Xylene	Et-Benzene	AT °C	RH %	WS m/s	WD deg	BP mmHg
13:00	1.21	24.0	5.0	22.6	27.7	19.0	14.7	48	63	0.4	0.6	2.9	0.7	0.7	33.4	102	2.0	89	720
14:00	1.50	15.1	0.9	8.1	9.0	8.0	15.6	22	57	0.4	0.7	3.1	0.8	0.8	33.2	102	1.4	102	720
15:00	1.46	17.9	1.1	9.6	10.8	9.5	15.9	29	74	0.4	0.7	3.2	0.8	0.8	33.2	91	2.7	112	719
16:00	1.14	19.3	1.2	10.4	11.6	10.3	8.8	28	44	0.2	0.4	1.8	0.4	0.4	32.8	90	2.7	117	719
17:00	0.50	16.2	1.0	8.7	9.7	8.6	8.7	27	62	0.2	0.4	1.7	0.4	0.4	31.4	86	2.6	112	719
18:00	0.57	11.2	0.7	6.0	6.7	6.0	8.6	42	106	0.2	0.4	1.7	0.4	0.4	29.0	80	2.4	104	719
19:00	0.76	13.0	0.8	7.0	7.8	6.9	8.0	42	106	0.2	0.3	1.6	0.4	0.4	29.0	80	2.4	104	720
20:00	0.85	11.4	0.7	6.1	6.9	6.1	16.4	34	85	0.4	0.7	3.3	0.8	0.8	29.0	80	1.8	59	720
Average	1.00	16.0	1.4	9.8	11.3	9.3	12.1	34	75	0.3	0.5	2.4	0.6	0.6	31.4	89	2.2	100	720
Minimum	0.50	11.2	0.7	6.0	6.7	6.0	8.0	22	44	0.2	0.3	1.6	0.4	0.4	29.0	80	1.4	59	719
Maximum	1.50	24.0	5.0	22.6	27.7	19.0	16.4	48	106	0.4	0.7	3.3	0.8	0.8	33.4	102	2.7	117	720
Data %	100.0	100.0	100.0	100.0	100.0	100.0	100.0	100.0	100.0	100.0	100.0	100.0	100.0	100.0	100.0	100.0	100.0	100.0	100.0

	CO	Ozone	NO	NO2	NOx	NH3	SO2	PM2.5	PM10	Benzene	Toluene	p-Xylene	o-Xylene	Et-Benzene	AT	RH	WS	WD	BP
NAAQ Std. (1Hr.)	4.00	180	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	
NAAQ Std. (8Hr.)	2.00	100	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	
NAAQ Std. (24Hr.)	-	-	-	80	-	400	80	60	100	-	-	-	-	-	-	-	-	-	
NAAQ Std. (Annual)	-	-	-	40	-	100	50	40	60	05	-	-	-	-	-	-	-	-	

Karnataka State Pollution Control Board

Continuous Ambient Air Quality Monitoring Station : Mobile Van (KA03 AF 2462)

Daily Report on Ambient Air Quality

Location :Beside Water Fund.Near to Maingate..Benakanahalli Village rd(Shree Cement)Kodala Village Chittapur Tq Kalaburagi Dist(17 03'24"N 77 13'49"E)

Start 13-10-2023 22:00 End 14-10-2023 06:00

Time (hrs)	CO mg/m³	Ozone µg/m³	NO µg/m³	NO2 µg/m³	NOx µg/m³	NH3 µg/m³	SO2 µg/m³	PM2.5 µg/m³	PM10 µg/m³	Benzene µg/m³	Toluene µg/m³	p-Xylene µg/m³	o-Xylene	Et-Benzene	AT °C	RH %	WS m/s	WD deg	BP mmHg
22:00	1.25	25.0	2.9	10.5	13.4	13.0	26.5	70	165	0.6	1.1	5.3	1.3	1.1	26.1	61	0.5	93	721
23:00	1.44	33.1	3.8	13.9	17.8	17.2	18.8	24	119	0.5	0.8	3.7	0.9	0.9	25.5	60	0.5	91	721
00:00	1.45	23.3	2.7	9.8	12.5	12.1	18.0	36	182	0.4	0.8	3.6	0.9	0.9	25.0	59	0.5	89	721
01:00	1.20	25.7	3.0	10.8	13.8	13.3	16.6	67	230	0.4	0.7	3.3	0.8	0.8	24.5	59	1.5	102	721
02:00	1.37	27.9	3.2	11.7	15.0	14.5	18.0	52	206	0.4	0.8	3.6	0.9	0.9	24.3	56	1.0	89	721
03:00	1.42	22.1	2.6	9.3	11.9	11.5	19.4	36	144	0.5	0.8	3.9	1.0	0.9	24.0	55	1.0	88	720
04:00	1.46	22.5	2.6	9.5	12.1	11.7	18.2	37	147	0.4	0.8	3.6	0.9	0.9	23.6	54	1.0	86	720
05:00	1.51	27.9	3.2	11.7	15.0	14.5	18.8	57	175	0.5	0.8	3.7	0.9	0.9	24.1	55	2.2	74	720
[illegible]	1.39	25.9	3.0	10.9	13.9	13.5	19.3	47	171	0.5	0.8	3.8	1.0	0.9	24.6	57	1.0	89	721
Minimum	1.20	22.1	2.6	9.3	11.9	11.5	16.6	24	119	0.4	0.7	3.3	0.8	0.8	23.6	54	0.5	74	720
Maximum	1.51	33.1	3.8	13.9	17.8	17.2	26.5	70	230	0.6	1.1	5.3	1.3	1.1	26.1	61	2.2	102	721
[illegible]	100.0	100.0	100.0	100.0	100.0	100.0	100.0	100.0	100.0	100.0	100.0	100.0	100.0	100.0	100.0	100.0	100.0	100.0	100.0

NAAQ Std. (1Hr.)	4.00	180	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
NAAQ Std. (8Hr.)	2.00	100	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
NAAQ Std. (24Hr.)	-	-	-	80	-	400	80	60	100	-	-	-	-	-	-	-	-	-	-
NAAQ Std. (Annual)	-	-	-	40	-	100	50	40	60	05	-	-	-	-	-	-	-	-	-

43

533

737

738

Karnataka State Pollution Control Board

Continuous Ambient Air Quality Monitoring Station : Mobile Van (KA03 AF 2462)

Daily Report on Ambient Air Quality

Location:- Kashappa S/O Mallappa, Halkatti, Survey no :- 422 Dongaon village, Sedam taluk, Kalburgi District.

Start 15-02-2024 13:00 End 15-02-2024 21:00

Time (hrs)	CO mg/m³	Ozone µg/m³	NO µg/m³	NO2 µg/m³	NOx µg/m³	NH3 µg/m³	SO2 µg/m³	PM2.5 µg/m³	PM10 µg/m³	Benzene µg/m³	Toluene µg/m³	p-Xylene µg/m³	o-Xylene	E-Benzene	AT °C	RH %	WS m/s	WD deg.	BP mmHg
13:00	2.12	80.5	4.8	1.6	6.4	9.7	11.5	25	95	0.3	1.7	0.1	0.1	[illegible]	34.6	90	2.4	138	721
14:00	2.77	101.6	10.5	1.1	11.7	11.6	11.8	9	51	0.2	1.2	0.0	0.1	[illegible]	34.7	90	2.4	139	720
15:00	2.91	92.7	9.9	0.2	10.1	10.4	12.4	7	51	0.2	1.1	0.0	0.1	[illegible]	34.8	90	2.4	139	720
16:00	2.32	94.7	6.7	3.3	10.0	8.7	8.4	5	80	0.2	0.8	0.0	0.0	[illegible]	34.1	89	2.4	136	719
17:00	0.86	79.3	4.1	7.5	11.6	5.9	2.1	7	112	0.1	0.7	0.1	0.6	[illegible]	34.1	89	2.4	136	720
18:00	2.21	87.5	4.6	6.9	11.4	5.0	7.5	8	30	0.2	1.8	0.2	1.2	[illegible]	32.4	84	2.3	130	720
19:00	3.02	75.5	5.6	6.2	11.9	5.5	9.3	17	39	0.3	1.1	0.1	0.3	[illegible]	30.7	80	2.1	123	720
20:00	1.14	58.9	2.5	5.6	8.1	4.9	7.9	10	35	0.0	0.0	0.0	0.0	[illegible]	30.0	80	2.0	122	720
Average	2.17	83.8	6.1	4.1	10.1	7.7	8.9	11	60	0.2	1.1	0.1	0.3	[illegible]	33.2	87	2.3	133	720
Minimum	0.86	58.9	2.5	0.2	6.4	4.9	2.1	5	30	0.0	0.0	0.0	0.0	[illegible]	30.0	80	2.0	122	719
Maximum	3.02	101.6	10.5	7.5	11.9	11.6	12.4	25	112	0.3	1.8	0.2	1.2	[illegible]	34.8	90	2.4	139	721
Capt Per	100.0	100.0	100.0	100.0	100.0	100.0	100.0	100.0	100.0	100.0	100.0	100.0	100.0	[illegible]	100.0	100.0	100.0	100.0	100.0

	CO	Ozone	NO	NO2	NOx	NH3	SO2	PM2.5	PM10	Benzene	Toluene	p-Xylene	o-Xylene	E-Benzene	AT	RH	WS	WD	BP
NAAQ Std. (1Hr.)	4.00	180	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	
NAAQ Std. (8Hr.)	2.00	100	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	
NAAQ Std. (24Hr.)	-	-	-	80	-	400	80	60	100	-	-	-	-	-	-	-	-	-	
NAAQ Std. (Annual)	-	-	-	40	-	100	50	40	60	05	-	-	-	-	-	-	-	-	

44

739

Karnataka State Pollution Control Board

Continuous Ambient Air Quality Monitoring Station : Mobile Van (KA03 AF 2462)

Daily Report on Ambient Air Quality

Location:-Survey no : 86. Mallappa s/o sidharammappa farming field. Dongaon village. Sedam taluk. Kalburgi District.

Start 16-02-2024 12:00 End 16-02-2024 20:00

Time (hrs)	CO mg/m³	Ozone µg/m³	NO µg/m³	NO2 µg/m³	NOx µg/m³	NH3 µg/m³	SO2 µg/m³	PM2.5 µg/m³	PM10 µg/m³	Benzene µg/m³	Toluene µg/m³	p-Xylene µg/m³	o-Xylene	Et-Benzene	AT °C	RH %	WS m/s	WD deg.	BP mmHg
12:00	0.56	90.0	0.8	1.8	2.6	1.9	6.3	11	150	0.2	0.5	0.0	0.2	0.0	32.6	85	2.3	130	722
13:00	0.40	91.2	5.7	5.8	11.4	9.1	9.1	8	34	0.2	0.6	0.0	0.2	0.0	33.6	87	2.4	134	721
14:00	0.88	96.7	10.2	1.1	11.3	10.7	9.1	4	46	0.3	0.9	0.0	0.2	0.0	34.1	89	2.4	136	721
15:00	1.17	96.6	10.9	0.9	11.8	12.5	8.9	13	43	0.9	3.5	0.1	0.3	0.0	34.3	89	2.4	137	720
16:00	1.44	101.0	9.9	1.9	11.8	11.0	6.8	7	55	0.7	2.4	0.1	0.1	0.0	34.3	89	2.4	137	720
17:00	0.35	99.3	8.7	2.5	11.1	9.6	0.2	11	63	0.6	2.0	0.1	0.1	0.0	33.1	86	2.3	132	720
18:00	0.41	86.8	6.2	5.2	11.4	6.9	5.5	13	56	0.3	1.1	0.1	0.1	0.0	29.9	78	2.1	120	721
19:00	0.34	78.5	6.1	3.8	9.9	6.3	5.2	12	50	0.0	0.0	0.0	0.0	0.0	29.0	78	2.0	120	721
Average	0.69	92.7	7.3	2.9	10.2	8.5	6.4	10	63	0.4	1.4	0.0	0.1	0.0	32.6	85	2.3	131	721
Minimum	0.34	78.5	0.8	0.9	2.6	1.9	0.2	4	34	0.0	0.0	0.0	0.0	0.0	29.0	78	2.0	120	720
Maximum	1.44	101.0	10.9	5.8	11.8	12.5	9.1	13	150	0.9	3.5	0.1	0.3	0.0	34.3	89	2.4	137	722
Cap.Per.	100.0	100.0	100.0	100.0	100.0	100.0	100.0	100.0	100.0	100.0	100.0	100.0	100.0	100.0	100.0	100.0	100.0	100.0	100.0

3250
19/2/2024

19/2/2024
AEO-2

45

	CO	Ozone	NO	NO2	NOx	NH3	SO2	PM2.5	PM10	Benzene	Toluene	p-Xylene	o-Xylene	Et-Benzene	AT	RH	WS	WD	BP
NAAQ Std. (1Hr.)	4.00	180	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
NAAQ Std. (8Hr.)	2.00	100	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
NAAQ Std. (24Hr.)	-	-	-	80	-	400	80	60	100	-	-	-	-	-	-	-	-	-	-
NAAQ Std. (Annual)	-	-	-	40	-	100	50	40	60	05	-	-	-	-	-	-	-	-	-

Karnataka State Pollution Control Board

Continuous Ambient Air Quality Monitoring Station : Mobile Van (KA03 AF 2462)

Daily Report on Ambient Air Quality

Location:-Sy no 422,Agriculture land of kashappa Mallappa,Dongao village,Kodla Industrial Area Gulbarga 585211 (Lat 17.040217° Long 77.209539)

Start 28-01-2025 15:00 End 29-01-2025 15:00

Time (hrs)	CO mg/m³	Ozone µg/m³	NO µg/m³	NO2 µg/m³	NOx µg/m³	NH3 µg/m³	SO2 µg/m³	PM2.5 µg/m³	PM10 µg/m³	Benzene µg/m³	Toluene µg/m³	p-Xylene µg/m³	o-Xylene	Et-Benzene	AT °C	RH %	WS m/s	WD deg.	BP mmHg
15:00	1.20	33.7	7.4	10.1	17.5	10.0	24.4	56	288	0.38	2.69	0.35	0.91	0.02	35.4	38	2.2	195	717
16:00	1.19	28.5	16.7	21.8	38.6	13.8	24.9	33	134	0.42	3.76	0.42	0.78	0.28	35.0	39	2.7	197	717
17:00	0.73	32.6	13.2	15.3	28.5	13.6	25.0	29	107	0.40	4.01	0.36	0.68	0.62	34.1	41	2.4	199	717
18:00	0.68	34.7	5.2	14.1	19.3	13.3	25.2	39	94	0.28	2.17	0.23	0.40	0.08	32.4	46	1.7	201	718
19:00	0.78	33.9	4.3	11.1	15.4	13.1	24.7	34	78	0.18	1.35	0.14	0.22	0.04	31.1	49	1.1	201	718
20:00	0.73	32.3	4.1	10.8	14.9	14.6	25.4	34	89	0.22	1.46	0.17	0.29	0.02	30.5	52	2.0	203	719
21:00	0.52	33.6	3.9	9.6	13.5	12.6	24.5	40	79	0.22	1.92	0.29	0.50	0.01	30.3	53	1.8	203	719
22:00	0.59	34.4	4.2	10.9	15.1	12.4	24.3	46	89	0.18	1.60	0.23	0.29	0.03	30.1	53	1.4	203	719
23:00	0.76	33.2	6.6	12.5	19.1	12.6	24.5	38	290	0.23	3.26	0.20	0.33	0.47	30.2	54	2.1	203	719
00:00	0.95	32.7	7.3	11.9	19.3	12.9	24.7	31	85	0.25	3.36	0.23	0.46	0.26	29.6	57	1.7	204	719
01:00	0.96	33.2	7.8	11.2	19.0	12.3	24.4	27	69	0.31	3.22	0.40	0.95	0.14	29.6	55	2.6	204	719
02:00	0.77	31.9	5.8	10.4	16.2	12.6	22.8	31	59	0.27	2.24	0.28	0.69	0.06	29.3	59	3.1	204	719
03:00	0.76	31.6	5.1	9.4	14.5	12.7	22.2	33	63	0.22	1.48	0.17	0.41	0.03	28.8	63	1.3	204	719
04:00	0.76	31.5	5.6	9.5	15.1	12.5	21.9	36	84	0.22	2.52	0.20	0.43	0.26	28.5	65	2.7	204	719
05:00	0.72	30.2	4.9	9.4	14.3	13.0	22.4	33	66	0.20	1.38	0.14	0.21	0.06	28.3	66	1.8	205	719
06:00	0.67	30.8	6.8	10.7	17.6	12.7	22.7	33	62	0.39	3.10	0.43	0.85	0.03	28.0	69	2.1	205	719
07:00	0.69	30.5	6.4	11.8	18.2	12.0	22.3	36	74	0.41	3.07	0.42	0.86	0.03	28.2	68	2.3	204	720
08:00	0.83	30.5	9.2	12.5	21.7	11.4	22.1	31	69	0.26	1.64	0.18	0.40	0.00	29.6	61	3.6	203	721
09:00	0.93	30.6	9.0	19.0	28.0	11.6	22.4	31	63	0.79	5.36	1.10	1.98	0.00	31.0	55	4.4	202	721
10:00	0.56	30.8	3.8	10.8	14.6	11.7	22.8	31	64	2.99	23.15	8.90	10.48	0.06	32.2	51	3.8	200	721
11:00	0.48	30.8	4.1	10.8	14.9	11.1	23.2	29	70	3.84	28.12	13.42	0.00	0.00	33.3	47	2.7	199	721
12:00	0.47	30.8	4.7	10.5	15.2	11.4	24.2	30	63	4.68	31.33	16.98	0.00	0.00	34.1	43	2.1	198	720
13:00	0.55	30.5	5.0	17.3	22.4	12.1	24.7	30	67	5.78	36.77	21.64	8.64	0.02	35.0	41	2.5	196	719
14:00	0.70	30.6	6.4	20.3	26.7	10.9	24.3	34	80	4.09	30.40	14.93	25.64	0.04	35.2	40	2.8	196	718
Average	**0.75**	**31.8**	**6.6**	**12.6**	**19.1**	**12.4**	**23.8**	**34**	**95**	**1.13**	**8.31**	**3.41**	**2.35**	**0.11**	**31.2**	**53**	**2.4**	**201**	**719**
Minimum	0.47	28.5	3.8	9.4	13.5	10.0	21.9	27	59	0.18	1.35	0.14	0.00	0.00	28.0	38	1.1	195	717
Maximum	1.20	34.7	16.7	21.8	38.6	14.6	25.4	56	290	5.78	36.77	21.64	25.64	0.62	35.4	69	4.4	205	721

	CO	Ozone	NO	NO2	NOx	NH3	SO2	PM2.5	PM10	Benzene
NAAQ Std. (1Hr.)	4.00	180	-	-	-	-	-	-	-	-
NAAQ Std. (8Hr.)	2.00	100	-	-	-	-	-	-	-	-
NAAQ Std. (24Hr.)	-	-	-	80	-	400	80	60	100	-
NAAQ Std. (Annual)	-	-	-	40	-	100	50	40	60	05

ಸ್ವೀಕೃತಿ 3049 5-2-2025

46

To DEO/AEO-2

5/2

882

Karnataka State Pollution Control Board

Continuous Ambient Air Quality Monitoring Station : Mobile Van (KA03 AF 2462)

Daily Report on Ambient Air Quality

Location:-Limestone Crusher ,Mining Leasing boundary, near to Dongao village,Industrial Area Gulbarga 585211 (Lat 17.034944° Long 77.211831)

Start 27-01-2025 16:00 End 28-01-2025 10:00

Time (hrs)	CO mg/m³	Ozone µg/m³	NO µg/m³	NO2 µg/m³	NOx µg/m³	NH3 µg/m³	SO2 µg/m³	PM2.5 µg/m³	PM10 µg/m³	Benzene µg/m³	Toluene µg/m³	p-Xylene µg/m³	o-Xylene	Et-Benzene	AT °C	RH %	WS m/s	WD deg	BP mmHg
16:00	2.17	43.5	12.9	7.5	20.4	5.9	14.6	20	43	0.62	4.83	0.70	0.00	0.03	35.2	37	1.7	196	716
17:00	1.62	32.4	34.7	25.7	60.5	20.5	23.3	22	223	1.06	8.25	2.26	1.20	0.15	34.7	38	1.7	198	716
18:00	1.82	25.6	37.0	25.3	62.4	19.4	24.2	25	164	1.06	8.38	1.42	2.56	0.10	33.8	38	2.1	200	716
19:00	1.68	27.8	30.8	21.6	52.5	15.4	24.1	27	64	0.85	6.35	0.93	0.86	0.03	32.6	40	1.9	202	717
20:00	1.65	29.2	24.2	15.7	44.0	14.3	22.9	28	116	0.68	5.44	0.76	0.97	0.03	31.7	43	2.4	202	718
21:00	1.25	29.2	19.0	16.5	35.5	15.6	22.6	24	61	0.57	4.49	0.57	1.05	0.02	30.8	51	2.1	203	718
22:00	1.77	28.8	29.1	17.2	46.3	16.9	22.9	23	52	0.61	4.89	0.90	1.83	0.01	30.3	53	1.7	203	718
23:00	1.84	29.3	27.3	17.4	44.8	18.7	24.0	24	57	0.82	7.20	1.92	4.39	0.00	29.7	55	1.6	204	718
00:00	2.08	29.0	26.1	16.2	42.4	18.7	24.0	24	66	0.82	6.38	1.42	1.66	0.00	29.4	55	1.3	204	718
01:00	1.53	29.6	20.2	16.3	36.3	17.0	23.8	24	53	0.80	5.98	2.41	2.51	0.00	29.3	55	2.5	204	717
02:00	1.34	29.7	11.8	15.1	26.9	14.5	23.4	23	44	0.58	4.82	0.80	1.27	0.00	29.0	54	2.6	204	717
03:00	1.58	29.5	13.7	14.8	28.5	13.4	23.3	18	48	0.50	3.97	0.54	1.25	0.00	28.5	56	2.5	204	717
04:00	1.35	29.5	12.6	13.0	25.6	13.2	23.3	18	45	0.48	3.57	0.46	1.03	0.01	28.3	58	1.5	205	717
05:00	1.65	28.4	17.5	12.6	30.1	12.6	23.4	19	80	0.49	3.70	0.45	0.75	0.04	26.1	66	0.3	206	717
06:00	2.38	28.8	27.7	11.7	39.4	12.0	23.4	16	40	0.65	5.83	0.53	0.56	0.69	25.5	67	0.3	206	717
07:00	2.35	28.4	27.4	12.1	39.6	13.6	23.5	27	57	0.86	5.89	0.62	0.02	0.22	26.4	65	0.5	205	718
08:00	1.31	28.8	15.1	15.1	30.2	14.9	25.9	23	73	0.65	4.44	1.02	0.24	0.11	30.0	56	4.0	203	719
09:00	1.40	29.1	11.7	18.4	30.2	18.0	26.8	18	146	0.37	2.38	1.11	0.58	0.04	31.3	53	6.0	202	720
Average	1.71	29.8	22.1	16.5	38.7	15.3	23.3	22	80	0.69	5.38	1.04	1.26	0.08	30.1	52	2.0	203	717
Minimum	1.25	25.6	11.7	7.5	20.4	5.9	14.6	16	40	0.37	2.38	0.45	0.00	0.00	25.5	37	0.3	196	716
Maximum	2.38	43.5	37.0	25.7	62.4	20.5	26.8	28	223	1.06	8.38	2.41	4.39	0.69	35.2	67	6.0	206	720
Capt Per	100.0	100.0	100.0	100.0	100.0	100.0	100.0	100.0	100.0	100.0	100.0	100.0	100.0	100.0	100.0	100.0	100.0	100.0	100.0

NAAQ Std. (1Hr.)	4.00	180	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
NAAQ Std. (8Hr.)	2.00	100	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
NAAQ Std. (24Hr.)	-	-	80	-	400	80	60	100	-	-	-	-	-	-	-	-	-	-	-
NAAQ Std. (Annual)	-	-	40	-	100	50	40	60	05	-	-	-	-	-	-	-	-	-	-

to m/a
DEO/AEO-2

3051
5-2-2025

dwo
5/2

47

829

48 (4)

ANNEXURE - 4 15

ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ, ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ

REGIONAL OFFICE, KARNATAKA STATE POLLUTION CONTROL BOARD

ಪ್ಲಾಟ್ ನಂ. 12/2, ಸರ್ವೆ ನಂ. 19/ಪಿ, ಮನ್ಸಬದಾರ್ ಲೇಔಟ್, ಎಂ.ಜಿ. ರಸ್ತೆ, ಸಂತ್ರಾಸವಾಡಿ, ಕಲಬುರಗಿ-585 101

Plot No. 12/2, Sy.No. 19/P, Mansafdar Layout, M.G. Road, Santraswadi, KALABURAGI-585 101

E-mail: gulbarga@kspcb.gov.in Website: http://kspcb.kar.nic.in Phone: 08472-256246

REGIONAL LABORATORY Date: 03.10.2022

ANALYSIS REPORT

Name of the Industry .	M/s Shree cements Ltd KodlaVillage Sedam Tq,Kalaburagi.
Sample collected by	R.O- Kalaburagi.
Date of Collection	23.09.2022
Date of Receipt	28.09.2022
Sample No	1392
Particulars of Sample	Stack Sample-chimney attached to RABH/Kiln.
Thimble No	RLK 22021.

SL No	PARAMETER	UNIT	Standard	Result	Test Method
01	Particulate Matter	mg/Nm^3	30	11	IS:1125 (Part I) -1985 (Reaffirmed 2012)

INFERENCE	**Conforms to the Standards prescribed.**

Analysed by: S.A.

Authorised Signatory

49

14

ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ, ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ

REGIONAL OFFICE, KARNATAKA STATE POLLUTION CONTROL BOARD

ಪ್ಲಾಟ್ ನಂ. 12/2, ಸರ್ವೆ ನಂ. 19/ಪಿ, ಮನ್ಸಫದಾರ್ ಲೇಔಟ್, ಎಂ.ಜಿ. ರಸ್ತೆ, ಸಂತ್ರಾಸವಾಡಿ, ಕಲಬುರಗಿ-585 101

Plot No. 12/2, Sy.No. 19/P, Mansafdar Layout, M.G. Road, Santraswadi, KALABURAGI-585 101

E-mail: gulbarga@kspcb.gov.in Website: http://kspcb.kar.nic.in Phone: 08472-256246

REGIONAL LABORATORY Date: 03.10.2022

ANALYSIS REPORT

Name of the Industry .	M/s Shree cements Ltd KodlaVillage Sedam Tq,Kalaburagi.
Sample collected by	R.O- Kalaburagi.
Date of Collection	23.09.2022
Date of Receipt	28.09.2022
Sample No	1393
Particulars of Sample	Stack Sample-chimney attached to Coal Mill.
Thimble No	RLK 22022.

SL No	PARAMETER	UNIT	Standard	Result	Test Method
01	Particulate Matter	mg/Nm^3	30	15	IS:1125 (Part I) -1985 (Reaffirmed 2012)

INFERENCE	**Conforms to the Standards prescribed.**

Analysed by: 6.A.

Authorised Signatory

50

13

ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ, ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ

REGIONAL OFFICE, KARNATAKA STATE POLLUTION CONTROL BOARD

ಪ್ಲಾಟ್ ನಂ. ೧೨/೨, ಸರ್ವೆ ನಂ. ೧೯/ಪಿ, ಮನ್ಸಫದಾರ್ ಲೇಔಟ್, ಎಂ.ಜಿ. ರಸ್ತೆ, ಸಂತ್ರಾಸವಾಡಿ, ಕಲಬುರಗಿ-೫೮೫ ೧೦೧

Plot No. 12/2, Sy.No. 19/P, Mansafdar Layout, M.G. Road, Santraswadi, KALABURAGI-585 101

E-mail: gulbarga@kspcb.gov.in Website: http://kspcb.kar.nic.in Phone: 08472-256246

REGIONAL LABORATORY

Date: 03.10.2022

ANALYSIS REPORT

Name of the Industry .	M/s Shree cements Ltd KodlaVillage Sedam Tq,Kalaburagi.
Sample collected by	R.O- Kalaburagi.
Date of Collection	23.09.2022
Date of Receipt	28.09.2022
Sample No	1394
Particulars of Sample	Stack Sample-chimney attached to Clinker cooler.
Thimble No	RLK 22023.

SL No	PARAMETER	UNIT	Standard	Result	Test Method
01	Particulate Matter	mg/Nm^3	30	09	IS:1125 (Part I) -1985 (Reaffirmed 2012)

INFERENCE	**Conforms to the Standards prescribed.**

Analysed by: S.A.

Authorised Signatory

51

12

ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ, ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ

REGIONAL OFFICE, KARNATAKA STATE POLLUTION CONTROL BOARD

ಪ್ಲಾಟ್ ನಂ. 12/2, ಸರ್ವೆ ನಂ. 19/ಪಿ, ಮನ್ಸಫದಾರ್ ಲೇಔಟ್, ಎಂ.ಜಿ. ರಸ್ತೆ, ಸಂತ್ರಾಸವಾಡಿ, ಕಲಬುರಗಿ-585 101

Plot No. 12/2, Sy.No. 19/P, Mansafdar Layout, M.G. Road, Santraswadi, KALABURAGI-585 101

E-mail: gulbarga@kspcb.gov.in Website: http://kspcb.kar.nic.in Phone: 08472-256246

REGIONAL LABORATORY Date: 03.10.2022

ANALYSIS REPORT

Name of the Industry .	M/s Shree cements Ltd KodlaVillage Sedam Tq,Kalaburagi.
Sample collected by	R.O- Kalaburagi.
Date of Collection	24.09.2022
Date of Receipt	28.09.2022
Sample No	1395
Particulars of Sample	Stack Sample-chimney attached to Cement Mill.
Thimble No	RLK 22024.

SL No	PARAMETER	UNIT	Standard	Result	Test Method
01	Particulate Matter	mg/Nm^3	30	11	IS:1125 (Part I) -1985 (Reaffirmed 2012)

INFERENCE	**Conforms to the Standards prescribed.**

Analysed by: S.A

Authorised Signatory

ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ, ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ

REGIONAL OFFICE, KARNATAKA STATE POLLUTION CONTROL BOARD

Plot No. 12/2, Sy.No. 19/P, Mansafdar Layout, M.G. Road, Santraswadi, KALABURAGI-585 101

e-mail: gulbarga@kspcb.gov.in Website: http://kspcb.kar.nic.in Phone: 08472-256246

REGIONAL LABORATORY
ANALYSIS REPORT

Date:28.02.2023

Name of the Industry .	M/s Shree Cement Ltd. Benakanahalli & Kodla Village Kodla -Post, Sedam-Tq.:Kalaburagi-Dist
Sample collected by	R.O- Kalaburagi.
Date of Collection	17.02.2023
Date of Receipt	17.02.2023
Sample No	3495
Particulars of Sample	Stack Sample- Chimney attached to Raw mill.
Thimble No	RLK 23012.

SL No	PARAMETER	UNIT	Standard	Result	Test Method
01	Particulate Matter	mg/Nm^3	30	09	IS:1125 (Part I) -1985 (Reaffirmed 2012)

INFERENCE	Conforms to the Standards prescribed.

Analysed by: GA

Authorised Signatory

53

60

ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ, ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ

REGIONAL OFFICE, KARNATAKA STATE POLLUTION CONTROL BOARD

ಪ್ಲಾಟ್ ನಂ. 12/2, ಸರ್ವೆ ನಂ. 19/ಪಿ, ಮನ್ಸಫದಾರ್ ಲೇಔಟ್, ಎಂ.ಜಿ. ರಸ್ತೆ, ಸಂತ್ರಾಸವಾಡಿ, ಕಲಬುರಗಿ-585 101

Plot No. 12/2, Sy.No. 19/P, Mansafdar Layout, M.G. Road, Santraswadi, KALABURAGI-585 101

E-mail: gulbarga@kspcb.gov.in Website: http://kspcb.kar.nic.in Phone: 08472-256246

REGIONAL LABORATORY
ANALYSIS REPORT

Date: 28.02.2023

Name of the Industry .	M/s Shree cement Ltd Benakanahalli & Kodla Village Post:Kodla Tq :Sedam,Dist:Kalaburagi.
Sample collected by	R.O- Kalaburagi.
Date of Collection	16.02.2023
Date of Receipt	17.02.2023
Sample No	3493
Particulars of Sample	Stack Sample- Chimney attached to Crusher .
Thimble No	RLK 23011.

SL No	PARAMETER	UNIT	Standard	Result	Test Method
01	Particulate Matter	mg/Nm^3	30	40	IS:1125 (Part I) -1985 (Reaffirmed 2012)

INFERENCE	**Non Conforms to the Standards prescribed.**

Analysed by:

Authorised Signatory

ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ, ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ
REGIONAL OFFICE, KARNATAKA STATE POLLUTION CONTROL BOARD
ಪ್ಲಾಟ್ ನಂ. 12/2, ಸರ್ವೆ ನಂ. 19/ಪಿ, ಮನ್ಸಾಫ್ದಾರ್ ಲೇಔಟ್, ಎಂ.ಜಿ. ರಸ್ತೆ, ಸಂತ್ರಾಸವಾಡಿ, ಕಲಬುರಗಿ-585 101
Plot No. 12/2, Sy.No. 19/P, Mansafdar Layout, M.G. Road, Santraswadi, KALABURAGI-585 101
E-mail: gulbarga@kspcb.gov.in Website: http://kspcb.kar.nic.in Phone: 08472-256246

REGIONAL LABORATORY ANALYSIS REPORT

Date: 28.02.2023

Name of the Industry .	M/s Shree Cement Ltd, Benakanahalli & Kodla Village Post: Kodla Sedam Tq, Kalaburagi. Dist.
Sample collected by	R.O- Kalaburagi.
Date of Collection	16.02.2023
Date of Receipt	17.02.2023
Sample No	3494
Particulars of Sample	Stack Sample- Chimney Attached to Coal mill.
Thimble No	RLK 23010.

SL No	PARAMETER	UNIT	Standard	Result	Test Method
01	Particulate Matter	mg/Nm^3	30	07	IS:1125 (Part I) -1985 (Reaffirmed 2012)

INFERENCE	Conforms to the Standards prescribed.

Analysed by: [signature]

Authorised Signatory

ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ, ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ

REGIONAL OFFICE, KARNATAKA STATE POLLUTION CONTROL BOARD

ಪ್ಲಾಟ್ ನಂ. 12/2, ಸರ್ವೆ ನಂ. 19/ಪಿ, ಮನ್ಸಫದಾರ್ ಲೇಔಟ್, ಎಂ.ಜಿ. ರಸ್ತೆ, ಸಂತ್ರಾಸವಾಡಿ, ಕಲಬುರಗಿ-585 101

Plot No. 12/2, Sy.No. 19/P, Mansafdar Layout, M.G. Road, Santraswadi, KALABURAGI-585 101

E-mail: gulbarga@kspcb.gov.in Website: http://kspcb.kar.nic.in Phone: 08472-256246

ANNEXURE-I
ANALYSIS REPORT

Date: 31.01.2025

NAME OF THE INDUSTRY:	M/s.Shree Cement Limited (Unit: Karnataka cement project), Benkenhalli & Kodla Village , Sedam Taluk Kalaburagi	Page 1 of 1 DATE OF COMMENCEMENT OF TEST: 31.01.2025
SAMPLE COLLECTED BY :	Smt Sharadha B.H AEO RO: Kalaburagi	DATE OF COMPLETION OF TEST: 31.01.2025
DATE OF COLLECTION :	27.01.2025	
DATE OF RECEIPT :	28.01.2025	SAMPLE REPORT NO: **LR-05**
THIMBLE NUMBER:	RLK-25018 Stack Emission Stack attached to Raw Mill Klin (RABH)	SAMPLE NO : **L-05**

Sl. No.	Parameters Analyzed	Unit	Standard	Result L-05	Test Method
1.	Particulate Matter (PM)	mg/Nm^3	30	**15**	IS:11255 (Part-1):1985 (Reaffirmed 2019)
Inference	Conforms to the prescribed standards with respect to Particulate Matter(PM).				

Note: 1) Monitoring and sample collected by the concerned Regional office.
2) The above results pertain only to the sample tested in the condition as received.
3) The report shall not be reproduced except in full without the written approval of the laboratory.

State Board Analyst
Senior Scientific Officer
Karnataka State Pollution Control Board
Kalaburagi

---End of Report---

ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ, ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ
REGIONAL OFFICE, KARNATAKA STATE POLLUTION CONTROL BOARD
ಪ್ಲಾಟ ನಂ. 12/2, ಸರ್ವೆ ನಂ. 19/ಪಿ, ಮನ್ಸಫದಾರ್ ಲೇಔಟ್, ಎಂ.ಜಿ. ರಸ್ತೆ, ಸಂತ್ರಾಸವಾಡಿ, ಕಲಬುರಗಿ-585 101
Plot No. 12/2, Sy.No. 19/P, Mansafdar Layout, M.G. Road, Santraswadi, KALABURAGI-585 101
E-mail: gulbarga@kspcb.gov.in Website: http://kspcb.kar.nic.in Phone: 08472-256246

ANNEXURE-I
ANALYSIS REPORT

Date: 31.01.2025

NAME OF THE INDUSTRY:	M/s.Shree Cement Limited (Unit: Karnataka cement project), Benkenhalli & Kodla Village , Sedam Taluk Kalaburagi	Page 1 of 1 DATE OF COMMENCEMENT OF TEST: 31.01.2025
SAMPLE COLLECTED BY :	Smt Sharadha B.H AEO RO: Kalaburagi	DATE OF COMPLETION OF TEST: 31.01.2025
DATE OF COLLECTION :	27.01.2025	
DATE OF RECEIPT :	28.01.2025	SAMPLE REPORT NO: **LR-06**
THIMBLE NUMBER:	RLK-25017 Stack Emission Coal Mill (Bag House)	SAMPLE NO : **L-06**

Sl. No.	Parameters Analyzed	Unit	Standard	Result L-06	Test Method
1.	Particulate Matter (PM)	mg/Nm^3	30	**10**	IS:11255 (Part-1):1985 (Reaffirmed 2019)
Inference		Conforms to the Prescribed standards with respect to Particulate Matter(PM).			

Note: 1) Monitoring and sample collected by the concerned Regional office.
2) The above results pertain only to the sample tested in the condition as received.
3) The report shall not be reproduced except in full without the written approval of the laboratory.

State Board Analyst
Senior Scientific Officer
Karnataka State Pollution Control Board
Kalaburagi

---End of Report---

57

ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ, ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ

REGIONAL OFFICE, KARNATAKA STATE POLLUTION CONTROL BOARD

ಪ್ಲಾಟ ನಂ. 12/2, ಸರ್ವೆ ನಂ. 19/ಪಿ, ಮನ್ಸಫದಾರ್ ಲೇಔಟ್, ಎಂ.ಜಿ. ರಸ್ತೆ, ಸಂತ್ರಾಸವಾಡಿ, ಕಲಬುರಗಿ-585 101

Plot No. 12/2, Sy.No. 19/P, Mansafdar Layout, M.G. Road, Santraswadi, KALABURAGI-585 101

E-mail: gulbarga@kspcb.gov.in Website: http://kspcb.kar.nic.in Phone: 08472-256246

ANNEXURE-I

ANALYSIS REPORT

Date: 31.01.2025

NAME OF THE INDUSTRY:	M/s.Shree Cement Limited (Unit: Karnataka cement project), Benkenhalli & Kodla Village , Sedam Taluk Kalaburagi	Page 1 of 1 DATE OF COMMENCEMENT OF TEST: 31.01.2025
SAMPLE COLLECTED BY :	Smt Sharadha B.H AEO RO: Kalaburagi	DATE OF COMPLETION OF TEST: 31.01.2025
DATE OF COLLECTION :	27.01.2025	
DATE OF RECEIPT :	28.01.2025	SAMPLE REPORT NO: **LR-07**
THIMBLE NUMBER:	RLK-25016 Stack Emission Clinker Cooler (ESP)	SAMPLE NO : **L-07**

Sl. No.	Parameters Analyzed	Unit	Standard	Result	Test Method
				L-07	
1.	Particulate Matter (PM)	mg/Nm^3	30	**15**	IS:11255 (Part-1):1985 (Reaffirmed 2019)
Inference	Conforms to the Prescribed standards with respect to Particulate Matter(PM).				

Note: 1) Monitoring and sample collected by concerned Regional office.
2) The above results pertain only to the sample tested in the condition as received.
3) The report shall not be reproduced except in full without the written approval of the laboratory.

State Board Analyst
Senior Scientific Officer
Karnataka State Pollution Control Board
Kalaburagi

---End of Report---

58

905

ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ, ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ

REGIONAL OFFICE, KARNATAKA STATE POLLUTION CONTROL BOARD

ಪ್ಲಾಟ್ ನಂ. 12/2, ಸರ್ವೆ ನಂ. 19/ಪಿ, ಮನ್ಸಫದಾರ್ ಲೇಔಟ್, ಎಂ.ಜಿ. ರಸ್ತೆ, ಸಂತ್ರಾಸವಾಡಿ, ಕಲಬುರಗಿ-585 101

Plot No. 12/2, Sy.No. 19/P, Mansafdar Layout, M.G. Road, Santraswadi, KALABURAGI-585 101

E-mail: gulbarga@kspcb.gov.in Website: http://kspcb.kar.nic.in Phone: 08472-256246

ANNEXURE-I
ANALYSIS REPORT

Date: 31.01.2025

NAME OF THE INDUSTRY:	M/s.Shree Cement Limited (Unit: Karnataka cement project), Benkenhalli & Kodla Village , Sedam Taluk Kalaburagi	Page 1 of 1 DATE OF COMMENCEMENT OF TEST: 31.01.2025
SAMPLE COLLECTED BY :	Smt Sharadha B.H AEO RO: Kalaburagi	DATE OF COMPLETION OF TEST: 31.01.2025
DATE OF COLLECTION :	27.01.2025	
DATE OF RECEIPT :	28.01.2025	SAMPLE REPORT NO: **LR-08**
THIMBLE NUMBER:	RLK-25015 Stack Emission Cement Mill (Bag House)	SAMPLE NO : **L-08**

Sl. No.	Parameters Analyzed	Unit	Standard	Result	Test Method
				L-08	
1.	Particulate Matter (PM)	mg/Nm^3	30	**16**	IS:11255 (Part-1):1985 (Reaffirmed 2019)
Inference	Conforms to the prescribed standards with respect to Particulate Matter(PM)				

Note: 1) Monitoring and sample collected by the concerned Regional Office.
2) The above results pertain only to the sample tested in the condition as received.
3) The report shall not be reproduced except in full without the written approval of the laboratory.

State Board Analyst
Senior Scientific Officer
Karnataka State Pollution Control Board
Kalaburagi

---End of Report---

ಹೆಲ್ಪ್‌ಲೈನ್ / Helpline : 080-25582559
ಈಮೇಲ್ / Email : contact@kspcb.gov.in
ವೆಬ್‌ಸೈಟ್ / Website : kspcb.karnataka.gov.in

ANNEXURE -5 59

080-25581383, 25589112
080-25589113, 25589114

ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ
Karnataka State Pollution Control Board

"ಪರಿಸರ ಭವನ", 1 ರಿಂದ 5ನೇ ಮಹಡಿಗಳು, ನಂ. 49, ಚರ್ಚ್ ಸ್ಟ್ರೀಟ್, ಬೆಂಗಳೂರು - 560 001, ಕರ್ನಾಟಕ ರಾಜ್ಯ, ಭಾರತ
"Parisara Bhavan", 1st to 5th Floor, # 49, Church Street, Bangalore - 560 001, Karnataka State, India

No: PCB/ 191 /HPI/2018 /2023/ 2919 **Dated: 29 AUG 2023**

PROCEEDINGS OF THE PERSONAL HEARING HELD ON 18.08.2023 WITH M/S SHREE CEMENT LIMITED (UNIT; KARNATAKA CEMENT PROJECT), BENKENHALLI VILLAGE, KODLA POST, SEDAM TALUK, KALABURAGI DISTRICT

Presiding Officer	Dr. Shanth A. Thimmaiah, M.Tech, Ph.D Presiding Officer, Chairman Karnataka State Pollution Control Board
Officers of the Board	1. Sri S Madhusudhan, ZSEO, Kalaburagi 2. Sri M. Shreedhara, SEO - 17 Category, Board Office 3. Sri. C.N. Manjappa, EO, RO, Kalaburagi 4. Sri. Lokesh. H.K, EO - 17 Category, Board Office.
Industry Representatives	1. Sri. Sumeet Chadha, Cluster Head 2. Sri. Sunil Deshmukh, Head Environment 3. Sri. Raghuvansh Kumar, Sr. Manager, Environment. 4. Dr. Anil Trivedi, Advisor.

M/s. Shree Cement Ltd., is an existing Large category integrated Cement industry. The Consent for Operation (CFO) issued under Water (Prevention & Control of Pollution) Act 1974 and Air (Prevention & Control of Pollution) Act 1981 by the Board to the industry was valid up to 30.06.2023. The CFO was issued for manufacturing Clinker - 2.4 MMTPA, Cement -4 MMTPA and Power generation through WHRS – 30 MW.

The industry had applied for Renewal of CFO for further period up to 30.06.2028. The subject with respect to renewal of CFO was deliberated in the ECM held on 18.05.2023 and the committee recommended to call the industry for Personal Hearing in view of non-compliances.

Accordingly, the industry was called for personal hearing on 18.08.2023.

During Personal Hearing, the SEO, 17 Category briefed the Presiding Officer about the non-compliances and reasons for calling the Personal Hearing. The Zonal SEO, informed that the industry was recently inspected on 16.08.2023 and furnished the inspection report. The compliance w.r.t the non-compliances observed earlier were deliberated in detail and the details are as follows;

Sl. No.	Non-Compliances as on 10.4.2023.	Present status of the compliance
1.	The Regional Officer, Kalaburagi had issued Notice to the industry on	The factory authorities informed that they have sought clarification from

60

	27.03.2023 for obtaining amendment to EC/ NIPL certificate from the Board for installation of AFR facility in the industry. However, the industry has replied to the said notice stating that requirement of NIPL for Co-processing of waste is not applicable which is not correct.	MoEF & CC, GoI w.r.t applicability of NIPL Notification for Co-processing facility. They requested the Presiding Officer, to give three months time for furnishing the clarification.
2.	The RO, Kalaburagi has received a complaint from Mahantesh S/o Devindrappa Dharmel on 16.11.2022 regarding the air pollution and dust deposition in the agricultural fields of the complainants. The RO has inspected the industry and complainants land on 5.12.2022 and reported that dust deposition was noticed on the crops in the complainants land. Hence the RO has issued a show cause notice to the industry on 13.12.2022. The industry has submitted a reply on 16.12.2022 stating that the corrective actions will be initiated. However, there are no evidences of action taken in this regard.	The ZSEO informed that the complaint is due to fugitive emissions generated due to leakages from the Clinker Silos. The factory authorities informed that adequate measures have been implemented at site to avoid dust generation from Clinker Silos. They further stated that barricades will be provided towards the complainants land and towards the road. They also committed to complete the metalling of all internal roads and develop greenbelt.
3.	It is reported that the sewage from the industry is being treated in STP's of capacity 50 KLD, 25 KLD x 3 Nos & 85 KLD. Further, additional STP of 170 KLD is proposed to be established for treating sewage from township. However, the industry not obtained consent for the same.	The F/As informed that at present the sewage is being treated in STPs of capacity 50 KLD, 25 KLD x 3 Nos and 85 KLD and the same are adequate to treat the existing sewage generation. They further informed that they will install the additional STP of 170 KLD in future based on requirement only after obtaining the consent of the Board.
4.	As per the OCEMS readings for the past one year the Particulate Matter emission from clinker cooler has exceeded on 26 days and NOx from Kiln has exceeded on 14 days which indicate that the Air Pollution Control equipments are not operated properly.	The F/As informed that stipulated APC measures have been provided to all the air pollution sources which are being operated continuously. The exceedances have occurred during maintenance and kiln startup. They assured that adequate steps will be taken to avoid such exceedances in future.
5.	The National Ambient Air Quality Monitoring conducted on 16th & 17th February 2023 has exceeded the NAAQ standards.	The F/As informed that the AAQ standards have exceeded only at Mine Gate & Mine road area. To mitigate the road dust emissions, the frequency of water sprinkling will be increased.

6.	The CAAQM stations are not maintained as per CPCB guidelines.	The F/As informed that they have installed and operating 4 CAAQM Stations in the industry and the data is being transmitted to the CPCB/KSPCB Server.

The Presiding Officer, after hearing both the parties directed as below.

1. The industry shall file the application under NIPL Notification within one month for co-processing activities.
2. The applicant shall submit time bound action plan with budgetary estimate within 15 days for the following.
    a. Metalling of all internal roads
    b. Greenbelt development.
    c. Providing wind barricade of minimum 20 ft height all along the boundary of the industry.
    d. Solar power harvesting system in parking area, roof top, reservoir etc.,
    e. Storm water management to achieve water neutrality.
    f. Wheel washing facility of adequate length to achieve at least 5 rotations of the tyres at mine gate and raw material entry / product exit gate.
    g. Closed shed for AFR storage.
    h. Leachate Management Plan.

3. The applicant shall obtain prior consent of the Board under Water Act 1974 for installing the STP of 170 KLD.
4. To operate all air pollution control equipment to the optimum efficiency at all times and ensure data connectivity with CPCB & KSPCB Server.
5. The industry shall plug all leakages in the process lines/storage silos etc., to avoid fugitive air emissions.
6. To consider the issue of CFO for the period from 1.7.2023 to 30.6.2028 after the receipt of compliance from the industry to the above.

21/08/2023

Dr. Shanth A. Thimmaiah, M.Tech, PhD
Presiding Officer & Chairman
Karnataka State Pollution Control Board

To,
The Managing Director
M/s Shree Cement Limited
(Unit ; Karnataka Cement Project),
Benkenhalli Village,
Kodla Post, Sedam Taluk,
Kalaburagi District-585222

62

Copy to:

1. The ZSEO, KSPCB, Kalaburagi for information and necessary action.
2. The Regional Officer, KSPCB, Kalaburagi for information and necessary action.
3. Case file.

SENIOR ENVIRONMENTAL OFFICER
17 CATEGORY & E-GOV CELL

28/12

ANNEXURE 6 63

INSPECTION NOTES OF M/S. SHREE CEMENT LTD, (UNIT: KARNATAKA CEMENT PROJECT) BENKANAHALLI & KODLA VILLAGES, SEDAM TALUK, KALABURAGI DISTRICT

Inspection Team

1. Sri. B. S. Muralidhara, SEO, Zonal Office KSPCB, Vijayanagara
2. Sri Somashekar K M – EO, RO, Kalaburagi
3. Sri. Ravi Chandra. K, DEO, RO, Dasarahalli, Bengaluru
4. Sri. Somashekhar Hiregoudar, AEO, RO, Bidar
5. Smt. Sharada B H, AEO, RO, KSPCB, Kalaburagi

Date of Inspection:03.12.2024

Name and address of the Industry	**M/s. Shree Cement Limited** (Unit ; Karnataka Cement Project) Sy. No. 249,278,279,280,281,288,289,290-305,332-335,341,356-360, Benkenhalli & Kodla Village, Sedam Taluk, Kalaburagi District-585222, Karnataka.
Year of establishment	2018
Person Contacted	1. Sri. R.K Vijay – Unit Head. 2. Sri. Ravi.P.Deshmukh –O & M Head, 3. Sri. Ramesh Bashetty – Deputy Manager (Environment)
Category	Large – Red (Cement)
Environmental Clearance issued by MoEF& CC	**EC issued for Line-1 (Combined Plant & Mines)** 1. EC letter No. IA-J-11011/458/2008-IA-II(I) Dated: 19.09.2012 for Integrated cement project 1.Clinker-2.4MTPA, 2.Cement- 4.0 MTPA, 3.Captive Power Plant - 44MW (2 x 22MW) & 4.Captive Limestone Mines (ML area – 551.36 Ha) – 3.8MTPA . 2. EC letter No. J-11011/458/2008-IA-II(I) Dated: 09.02.2018 for proposed Integrated cement plant of capacity Clinker-2.4MTPA, 4.0 MTPA, 44MW Power Generation and 3.8MTPA Limestone Mining- **Amendment of EC issued Dated:19.09.2012** w.r.t reduction in lease area from 551.36 ha (ML No.957/AML/07) to 517.61 ha (ML No.2673 & 2674) with no change in the production capacity. **EC issued for Line -2 (Plant & Mines Separate)** 3. **Mines**- EC letter No.IA-J -11015/24/2021-IA.II (M) Dated: 25/04/2023 for Expansion in Limestone Production Capacity from 3.8 to 12.5 Million TPA ,Top Soil: 0.1455 Million TPA and Over burden: 1.1257 Million TPA (Total Excavation: 13(inspected and was operating).7712 Million TPA) along with one existing crusher of 1200 TPH Capacity and installation of one additional proposed crusher of 1200 TPH Capacity along with Wobbler in Kodla Limestone Mine (ML Area: 517.61 ha, M.L. No. 2673 & 2674) at Villages: Kodla & Benakanahalli, Taluka: Sedam, District:Kalaburagi, 4. **Plant**- EC letter No. IA-J-11011/458/2008-IA-II (IND-I) Dated: 23.01.2024 for Expansion of Integrated cement plant – Clinker (2.4 to 8.0 Million TPA), Cement (4.0 to 9.0Million TPA), Waste Heat Recovery Power Generation (30 to 70 MW), D.G. Sets (2000 to 3000 KVA) along with installation of Captive Power Plant (2 x 25 MW), Synthetic Gypsum Plant(1560 TPD) & Railway Siding.

64

Consent Status	**CFE-Expansion of Integrated Cement Plant issued** vide No. CTE-341708 Dtd. 02.02.2024 under Both Acts. Valid up to 26/09/2033 for the following products: 1. Clinker -2.4 Million TPA to 8.0 Million TPA (Internal modification in existing Line-1 to increase production from 2.4 to 3.5 Million TPA & proposed Line-II of 4.5 Million TPA) 2. Cement – 4.0Million TPA to 9.0 Million TPA 3. D.G. Sets 2000KVA to 3000 KVA (additional 4 x 250KVA DG sets) 4. Captive Power Plant – 2 x 25MW 5. Power Generation using WHRS – 30MW to 70 MW 6. Synthetic Gypsum Plant – 1560 TPD 7. Railway Siding at Village at Benkanhalli village, Kalaburagi **CFO-Expansion issued for Cement Plant** vide No. AW-342089, Dtd: 23.02.2024 under Both Acts valid up to 30/06/2028 for manufacture of **Clinker of capacity 3.5Million TPA (Expansion of Clinker capacity from existing 2.4 Million TPA to 3.5 Million TPA by addition of 1.1 million TPA through internal modification in existing Line -1), Cement of capacity 4.0 Million TPA (No change in existing capacity) and power generation through WHRS of capacity 30 MW (No change in existing capacity).** Note: At present civil work for Line –II is under construction. **CFO issued for Mines** vide No. AW-329503, Dtd: 29.01.2022 under Both Acts valid up to 31/03/2027 for Limestone mining of capacity 3.8 MTPA. **CFE-Exp issued for Mines** vide No. AW-341728, Dtd: 02.02.2024 under Both Acts valid up to 18/10/2033 to increase the production capacity of limestone from its current capacity of 3.8 million TPA to 12.5 million TPA in an existing ML area of 517.61 Hectares as per EC 25.04.2023.
HWM Status	HWM authorization issued vide No.339968 Dtd. 09.10.2023 valid up to 30.06.2028.

Preamble:-

M/s Shree Cement Limited (Unit: Karnataka Cement Project) is an existing industry located at Bankenhalli & Kodla Village, Sedam Taluk, Kalaburagi District and engaged in the manufacture of Clinker of capacity 3.5Million TPA (Expansion of Clinker capacity from existing 2.4 Million TPA to 3.5 Million TPA by addition of 1.1 million TPA through internal modification in existing Line -1), Cement of capacity 4.0 Million TPA and power generation through WHRS of capacity 30 MW and industry has obtained **CFO-Exp (Plant)** for the same is valid up to 30/06/2028.

I/A's have obtained **CFO** under both Acts of the Board for **Mines** at M/s Kodla Limestone Mine of M/s. Shree Cement Ltd.(Unit of Karnataka Cement Project), M. L. No. 2673 and 2674, Village Benkanhalli & Kodla, Taluk Sedam, Dist. Kalaburagi for Limestone mining of capacity 3.8 MTPA in an area of 517.61 Ha and the same is valid up to 31.03.2027 (co-terminus with IBM approved mining plan)

I/A's obtained **CFE-Exp for Mines** vide No. AW-341728, Dtd: 02.02.2024 under Both Acts valid up to 18/10/2033 to increase the production capacity of limestone from existing capacity of 3.8 million TPA to 12.5 million TPA at existing ML area of 517.61 Hectares as per EC 25.04.2023. They are yet to take up the expansion activity.

The complaints received against the Industry and the Action Taken report by RO Kalaburgi is enclosed as **Annexure – 1.**

As per Board Office O.M. Vide No: 3480 Dtd: 20-11-2024, the industry and surrounding area were inspected by the technical team and following observations were made:-

Water Pollution Control Status:-

The source of water is from Kagina River, Mines Pit and from Borewells within plant premises. Water requirement for the industrial purpose is 640 KLD and waste water generation is 156 KLD and domestic water consumption is about 452 KLD (30KLD for drinking and 422 KLD for Domestic utility) and waste water generation is 338 KLD.

At present industry has provided 5 numbers of STP's of different capacities (Total STP capacity of 210 KLD)

- STP of capacity 85 KLD(Sewage from township is treated in STP)
- STP of capacity 100 KLD in Plant premises (25 KLD X 2 No's in labour colony & 50 KLD near CCR building)
- STP of capacity 25 KLD - near admin block at gate No.2.

Note:-

1. The Treated water is used for on land for gardening and dust suppression within the Plant premises. However, at present there is no full fledge sewage generation from township due to non-occupancy of quarters.
2. RO, Kalburgi has conducted Water sample analysis from STP and the extract of the reports is enclosed as **Annexure – 2.**

Air Pollution Control Status:-

The industry has provided requisite APC measures as stipulated in the consent order.

The industry authorities have installed online continuous emission monitoring system (OCEMS) for the following stacks:-

Sl. No.	Stack attached to	Parameter	Concentration range	Make and Model
1	Clinker Cooler	PM	0 – 30 mg/Nm^3	Fives Pillard
2	Common Chimney attached to Raw mill Kiln	PM NOx& SO2	0 – 30 mg/Nm^3	Fives Pillard &Fugi Japan
3	Cement mill	PM	0 – 30 mg/Nm^3	Fives Pillard
4	Cooler ESP	PM	0 – 30 mg/Nm^3	Fives Pillard

The OCEMS are connected to the CPCB and KSPCB servers and the same was in operation at the time of inspection.

The extract of Stack and Ambient Air monitoring reports conducted by RO, Kalaburgi are enclosed as **Annexure – 3**.

FLYASH MANAGEMENT:-

The details of Fly Ash generation and mode of disposal as per the Annual report is as given below:-

Sl. No	Type	Transportation / Storage	Method of Disposal
1	Fly ash from CPP	Closed tankers & silos	Consuming 100% for Cement manufacture
2	Bed Ash	By Truck	Civil works
3	Fly Ash from RTPS, NTPC,JSW etc.	Bulkers/wagons	Cement manufacturing

Hazardous Waste Management Status:

The industry has obtained Authorization under H &OW (M&TM) Rules, 2016 and the same is valid up to 30-06-2028. The industry is Co-processing the Plastic, RDF and incinerable Hazardous Waste in Co-processing at Cement kiln and they were informed to obtain EPR registration for the same.

Other Observations:-

1. The industry was in operation and engaged in manufacturing of Clinker, Cement and generation of power through WHRB.
2. The industry has taken major facilities and associated activities to increase the process enhancement and internal modification by taking following activities:
   Pre-heater fan, Raw Mill Fan & additional product collecting cyclone, Coal Mill classifier & fan, Cooler Grate drive power, Raw Mill RABH & RABH fan.
3. The Air pollution control equipments have been installed as per stipulations.
   - At transfer points - auxiliary bag filters,
   - Process stack and Raw Mill Kiln - Bag house is installed and
   - Cement Mill and Coal Mill - Bag Filters,
   - Cooler stack - ESP is installed

   However fugitive emissions during operation of the plant noticed and same needs to be checked and rectified.
4. Installed WHRB to utilize Hot gases from Cooler & Pre-heater and produce Electricity of 30MW. Solar panels are installed at roof shed 10 KW.
5. Provided huge covered shed for the storage of raw materials (i.e, Coal, Gypsum, Laterite and Lime stone). The industry may be asked to provide bag filters in the storage shed for control of fugitive emissions.
6. The industry has developed a pit near entrance for rain water harvesting and storm water management and same is being utilized for dust suppression, plantation, mines and for plant activities to reduce ground water consumption.
7. Some internal roads are concreted and others are yet to be concreted. Dust depositions were observed along the edges of haulage roads. During vehicular movement and heavy winds fugitive dust emission will be generated.
8. Dust deposition on the plants and trees noticed which indicates that fugitive emission is not controlled effectively.
9. As Line-2 construction work is under progress, the dust / mud from excavated land piled up during the heavy truck movement noticed and same causing fugitive emissions during vehicular movement observed. I/A's were informed to take measures to control dust emissions.
10. Truck mounted road sweeping machines/Mobile sweepers deployed for cleaning the dust on the roads in the plant premise, to prevent fugitive emissions was observed and same needs to be used regularly for controlling fugitive emissions.
11. Lot of cement / clinker dust collection / deposition at the dispatch / storage / packaging area in the plant premises noticed.
12. They have established 4 No's of CAAQM Stations and all were under operation.
13. The location of four CAAQM stations are as below:-
    - Switchyard Area,
    - Near Eastside plant & Mines boundary,
    - Near Crusher gate and
    - Mines Southside.

14. Liquid Hazardous waste is pumped directly for co-processing. They were informed to provide valid display boards for parameters stipulated by the Board.
15. I/A's have established concrete floor and installed 60TPH shredder for pre-processing of Non-Hazardous Waste / RDF/ local municipal solid waste and co-processing in Kiln and yet to be commissioned.
16. Provided designated storage area with impervious floor with shed and leachate pit is provided for storage of Hazardous wastes such as Barrels etc.
17. On verification of the HWM authorization issued and the annual report (Form-4) submitted by the industry. It was observed that there is huge discrepancy in the authorized quantity and generated quantity incinerated in co-processing unit. Hence the unit authorities were informed to inventorize the actual quantity of Hazardous waste generated and seek necessary amendment by submitting details to RO, Kalaburgi.
18. Industry authorities are submitting the emission monitoring reports of stack and ambient monitored regularly carried out through NABL/EP approved laboratory.
19. I/A's submitting monthly reports such as water consumption report for Plant and Mines, Petcoke procured / consumed etc.
20. Environment Statement in form - V submitted.
21. It is observed that I/A's adopted ZLD system.
22. The industry is not fully complying with Environmental Guidelines for prevention & Control of fugitive emission from cement industries issued by CPCB.

Observations made at Mines:

1. Mines was not operating at the time of inspection.
2. Informed to improve green belt development in the mines boundary.
3. Not implemented water sprinkling / in built sprinklers at mines haulage roads.

Photographs taken during inspection enclosed as **Annexure – 4.**

__Recommendation:-__

The complainants are insisting for carrying out a study to assess the carrying capacity of the Kalaburgi District regarding accommodation of more number of cement plants and also on allowing of expansion of existing plants and mines by an expert committee comprising of experts from various disciplines like Agriculture, safety, mining etc. They have also given a representation in this regard and same may be examined at the Board level.

RO, Kalaburgi may be informed to conduct the frequent Ambient Air Quality Monitoring in the surrounding area and also complainants land afresh and the RSEO may examine the monitoring results and RSEO may issue Notice of Proposed Directions to the industry based on monitoring results if exceeds the standards stipulated by the Board. As the Air Pollution is significant in Kalaburgi District due to operation of cement plants and mines, a mobile continuous monitoring vehicle may be permanently allotted to the RSEO Office, Kalaburgi Zone.

Sri. Somashekhar Hiregoudar AEO, RO, Bidar	Sri. Ravi Chandra. K DEO, RO, Dasarahalli, Bengaluru	Sri. B S Muralidhara SEO, Zonal Office, Vijayanagara

ANNEXURE - 1

Details of the complaints received at Regional Office Kalaburagi and Action taken by the Board from January, 2024 till date

Sl. No.	Details of the complaint received at Regional Office Kalaburagi.	Action Taken by the RO, ZO and HO of the Board.	Industry reply/Action taken by industry
1.	Complaint letter from Gram Panchayat Office, Dongaon, Tq. Chittapur, Dist. Kalaburagi Dtd:20.01.2024 received in this office vide No.2951 Dtd:20.01.2024 from Dongaon villagers alleging that due to Mining activity of the aforesaid industry, dust/emissions is spreading across residences of the Dongaon village and their agricultural lands / crops, damaging the crops and impacting public health.	Officers of Regional office inspected the industry on 06.02.2024.IR forwarded to SEO, ZO with recommendation to issue NPD to the Industry. SEO(I/c), ZO, Kalaburagi issued NPD to the industry vide No.407 Dtd:27.02.2024 Further, this office on receiving frequent complaints from the Donagaon villagers regarding dust nuisance from the cement industry, carried out Continuous Ambient Air Quality Monitoring through Mobile Van(KA03 AF 2462) near the complainants agricultural lands from 15.02.2024 to 16.02.2024. The results revealed exceedance in the Ambient Air Quality standards and SCN was served to industry vide No.1774 Dt:01.03.2024 Officers of Regional Office inspected the industry on 18.04. 2024.Based on compliance observed recommended SEO to drop NPD issued.	I/a's replied pointwise compliance to NPD to Regional office vide No.3543Dtd:18.03.2024. I/a's have submitted the photocopies of GPS photographs of regular water sprinkling being carried out at the said location to this office and also have been intimating the same
2	Board Office vide letter No.5376 Dtd:12.01.2024 has forwarded complaint received at the office of the Chief Secretary, Forest, Ecology and Environment Department, Bengaluru by Sri. Dr. Devindra Jadi, Lawyer and Gram Panchayat Member, Dongaon, Tq. Chittapur, Dist. Kalaburagi received in this office vide No.2960 Dtd:20.01.2024 alleging that due to operation of the aforesaid industry, dust/emissions is spreading across residences of the Dongaon village deteriorating the health of the villagers and their agricultural crops.		

3	Deputy Commissioner, Kalaburagi has forwarded complaint letter addressed to Hon'ble Revenue Minister, Sri. Krishna Bhairegouda, Government of Karnataka, Dtd:24.01.2024 to this office. The complaint is raised by Sri.Sharanu M.Menganoor, Vise President Congress Youth, Smt.Nagaratna W/o Mallikarjun Talawar, Gram Panchayat Member and others alleging that due to Mining activity of the aforesaid industry, dust/emissions are spreading across the Dongaon village and their agricultural lands and damaging the crops.		69
4	Deputy Commissioner, Kalaburagi letter Dtd:31.01,2024 received in this office vide No.3080 Dtd:02.02.2024 forwarded complaint addressed to Principal Secretary, Minister for Skill Development, Entrepreneurship and Livelihood Department,Bangalore, to this office. The complaint is raised by Sri. Dr. Devindra Jadi, Lawyer and Gram Panchayat Member, Dongaon, Tq. Chittapur, Dt. Kalaburagi stating that due to operation of the industry, dust/emissions is spreading across residences of the Dongaon village and their farms, damaging the crops and deteriorating the health of the villagers and environment.		

70

5	Board Office memo letter No.2388 Dtd:09.09.2024 received in this office vide No.1465 Dtd:17.09.2024 forwarded complaint letter addressed to Hon'ble Chief Minister, Bengaluru, karnataka, by complainant Sri.Sharanappa S/o Basappa Baalapnor, Benakanalli Villagers and farmers Head, alleging that public/ villagers of Benakanalli are affected by Air pollution from Shree cement industry. Dust emissions deteriorating the health of the villagers and their agricultural crops.	Complaint attended. Industry was inspected by officers of this office on 23.09.2024 in the presence of I/A's. Interacted with Benakanalli villagers about the complaint. Notice issued to Industry vide No.627 Dtd:23.10.2024. I/A's replied to the notice. I/A's replied to the notice vide No.2117 Dtd: 13.11.2024.	
6	Complaint forwarded from Head office, Board to RO, Kalaburagi in Whatsapp forum on 05.12.2024. Complaint by Shri.Sharanu.M Dongao, Member, Implementing Authority of District level Guarantee Schemes, ZP. Office, Kalaburagi. Complaint addressed to Hon'ble Minister Sri.Eshwar B Khandre, Forest, Ecology and Environment.Same complaint Dtd:30.11.2024 forwarded from the Hon'ble minister to the Board, alleging that public/ villagers of Benakanalli are affected by Air pollution from Shree cement industry deteriorating the health of the surrounding public, school children and farmers agricultural crops affected.	Complaint forwarded to industry vide mail Dtd:20.12.2024.	

ANNEXURE – 2

Water Sample analysis Status:-

Sl. No.	Date	Location / Place of collection	Remarks
1	03.12.2024	Treated water sample collected from 85 KLD STP outlet of colony at M/s. Shree Cement, Kodla.	Conforms
2		Treated water sample collected from 50 KLD STP outlet of CCR at M/s. Shree Cement, Kodla.	Conforms

ANNEXURE - 3

EXTRACT OF STACK AND AMBIENT AIR QUALITY MONITORING REPORTS

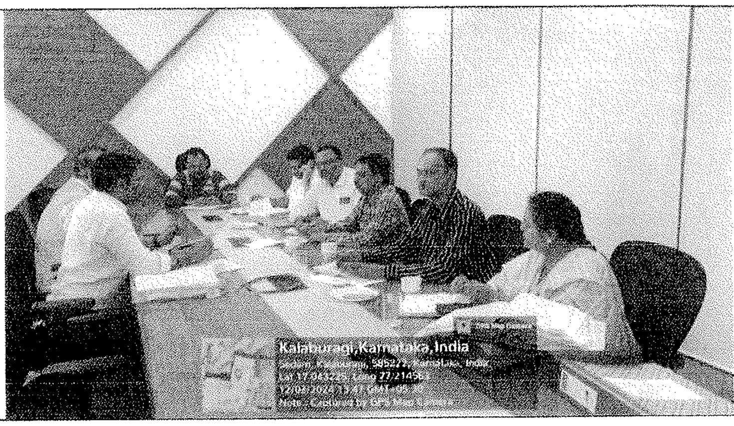
The details of Continuous Ambient Air Quality Monitoring (CAAQM) through Mobile Van(KA03 AF 2462) carried out in and around the industry premises are as follows:

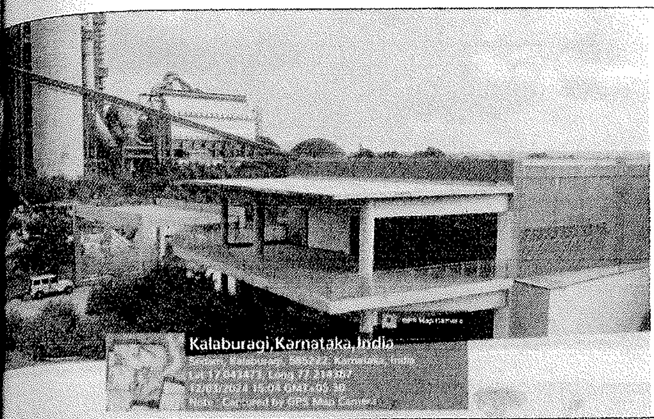
Sl. No.	Location	Parameters	Values in μg/m^3	Remarks
1	Continuous Ambient Air Quality Monitoring through mobile van from 12.10.2023 to 12.10.2023 (8Hrs)			
	Crusher gate backside at Shree cement, Kodla. (17.02'12" N 77.12'46" E)	PM10 PM2.5	**256** 44	**SCN served to the industry**
2	Continuous Ambient Air Quality Monitoring through mobile van from 12.10.2023 to 13.10.2023 (8Hrs)			
	Agriculture lands Chittapur Road, Donagao Village. (17.04'35" N 77.09'43" E)	PM10 PM2.5	**150** 42	**SCN served to the industry**
3	Continuous Ambient Air Quality Monitoring through mobile van from 13.10.2023 to 13.10.2023 (8Hrs)			
	Near lorry parking yard (17.02'50"N 77.55'01" E)	PM10 PM2.5	75 34	Within limits
4	Continuous Ambient Air Quality Monitoring through mobile van from 13.10.2023 to 14.10.2023 (8Hrs)			
	Beside water pond near to main gate.Benkanhalli village road. (17.03'24"N 77.13'49" E)	PM10 PM2.5	**171** 47	**SCN served to the industry**
5	Continuous Ambient Air Quality Monitoring through mobile van from 15.02.2024 to 15.02.2024 (8Hrs)			
	Kashappa S/o Mallappa Halkatti Sy.No.422, Dongaon.	PM10 PM2.5	62 11	Within limits
6	Continuous Ambient Air Quality Monitoring through mobile van from 16.02.2024 to 16.02.2024 (8Hrs)			
	Sy.No.86, Mallappa S/o Siddaramappa, Farming field, Dongaon.	PM10 PM2.5	62 10	Within limits

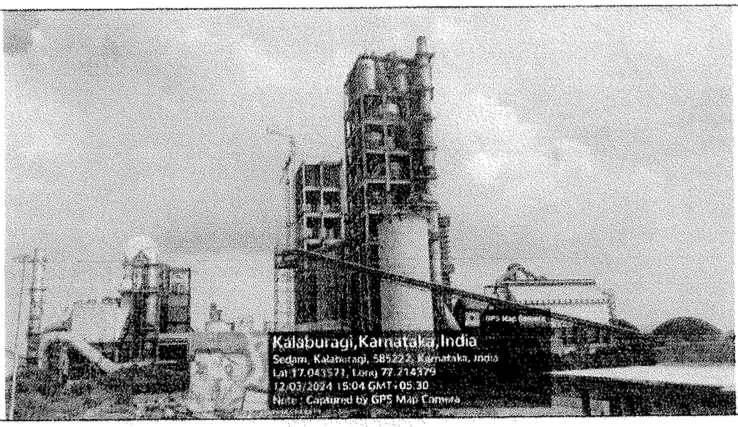
Ambient Air Quality Monitoring status:

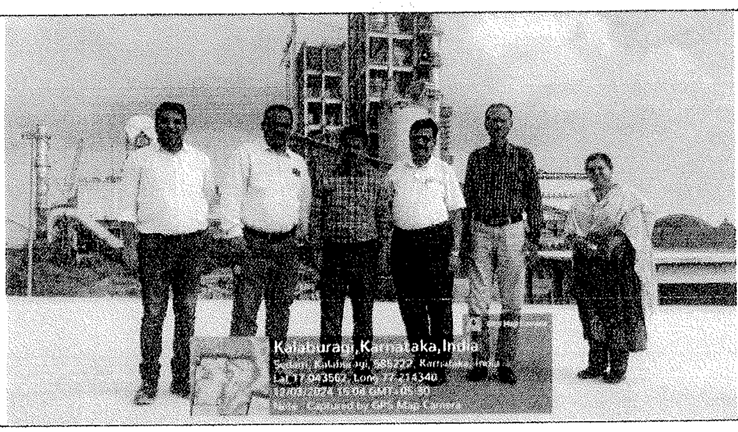
Date of Monitoring	Stack attached to	Result	Ambient Air Quality	Result	Remarks
12.10.2023	Coal mill	Conforms	12.10.2023 to 13.10.2023 near mines gate	Conforms	-
13.10.2023	Cement mill Cooler stack	Conforms	12.10.2023 to 13.10.2023 Near labour colony	Conforms	-

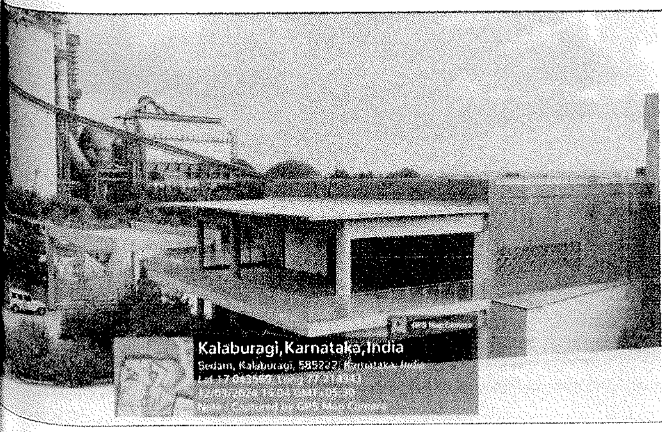
tographs of M/s Shree Cement Limited. Bankenhalli & Kodla Village, Sedam Taluk, Kalaburagi District taken during inspection on 03.12.2024

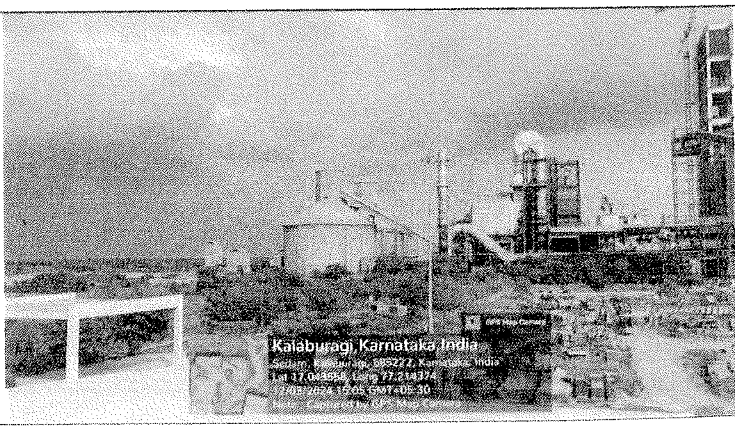




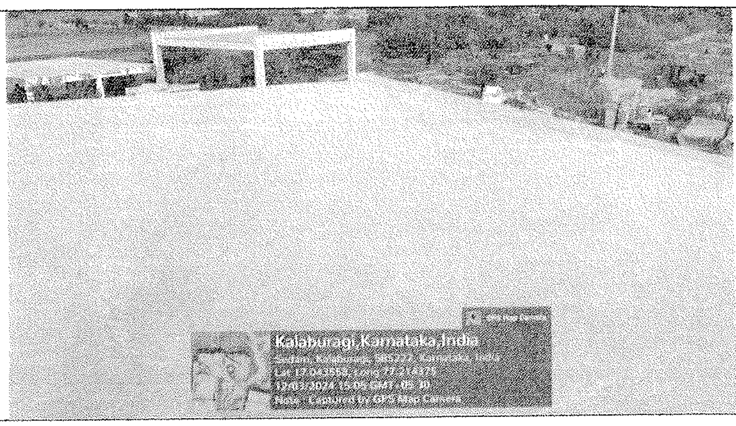




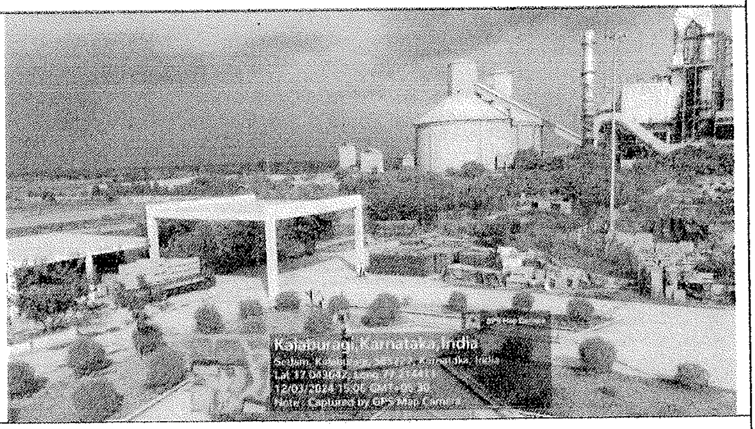




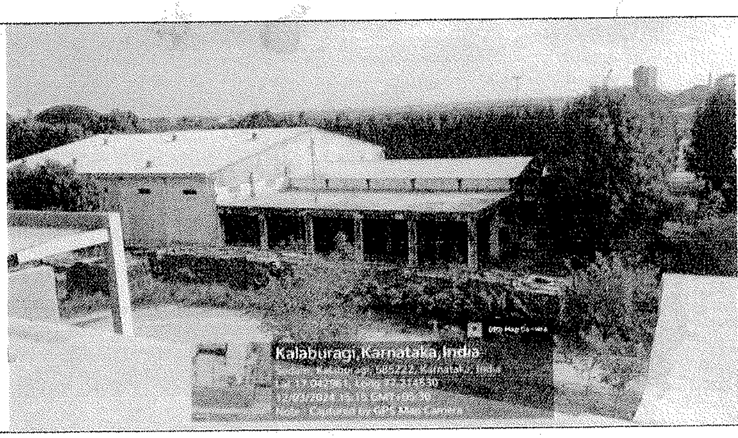

Kalaburagi,Karnataka,India
Note : Captured by GPS Map Camera

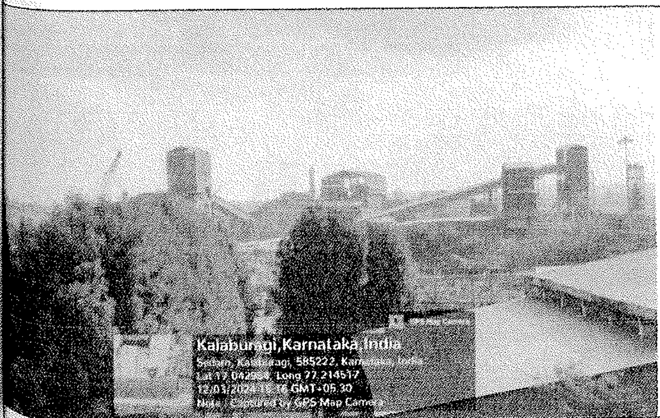

Kalaburagi,Karnataka,India
Note : Captured by GPS Map Camera

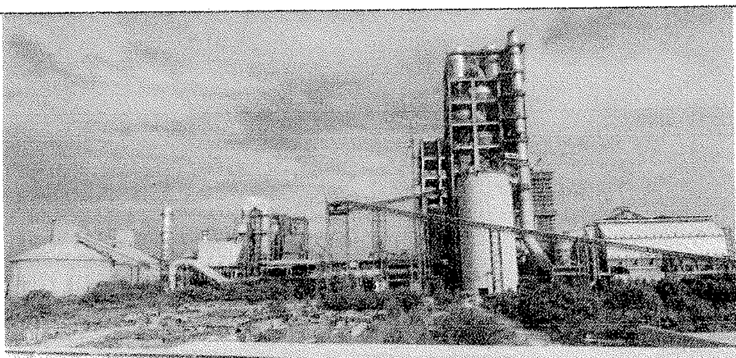

Kalaburagi,Karnataka,India
Note : Captured by GPS Map Camera


Kalaburagi,Karnataka,India
Note : Captured by GPS Map Camera

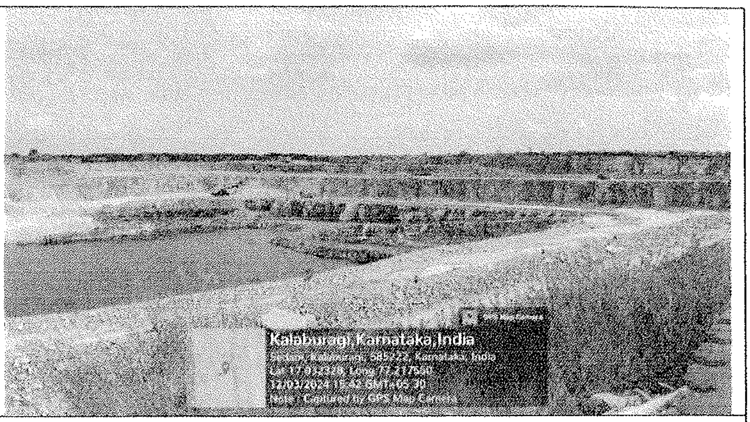

Kalaburagi,Karnataka,India
Note : Captured by GPS Map Camera


Kalaburagi,Karnataka,India
Note : Captured by GPS Map Camera

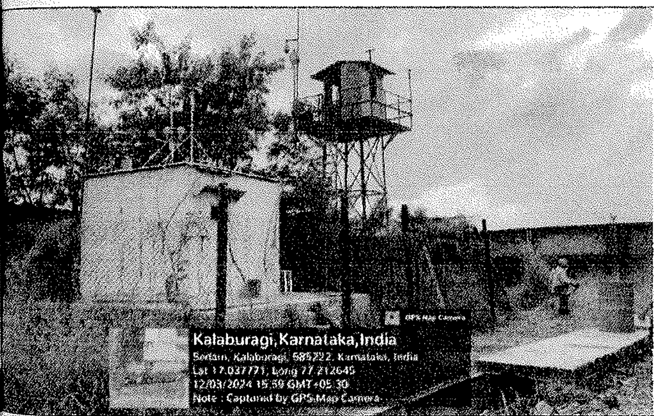

Kalaburagi,Karnataka,India
Note : Captured by GPS Map Camera

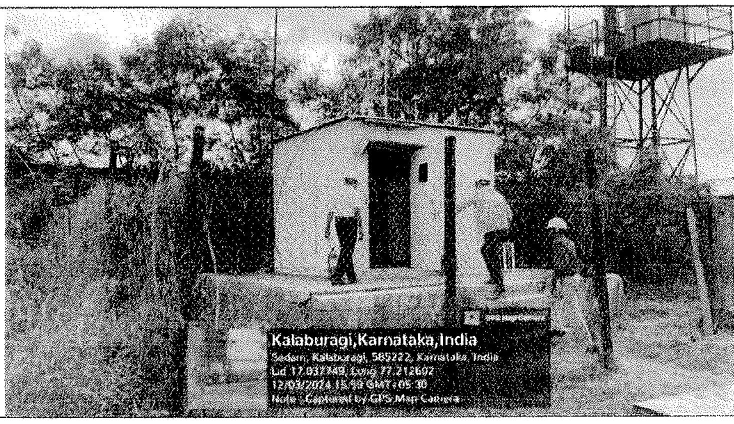


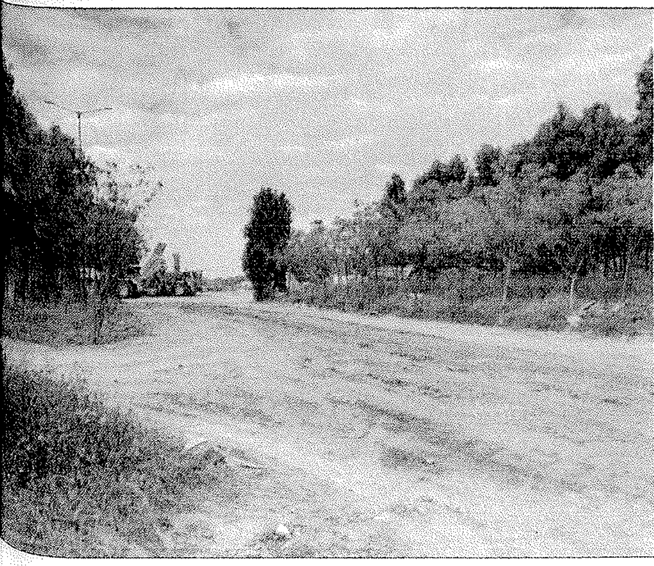

GPS Map Camera
Kalaburagi,Karnataka,India
Sedam, Kalaburagi, 585222, Karnataka, India
Note : Captured by GPS Map Camera

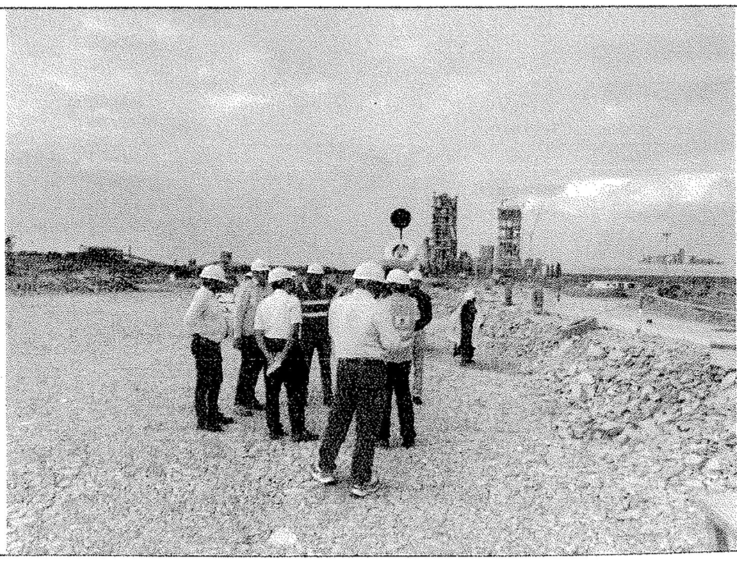

GPS Map Camera
Kalaburagi,Karnataka,India
Sedam, Kalaburagi, 585222, Karnataka, India
Note : Captured by GPS Map Camera

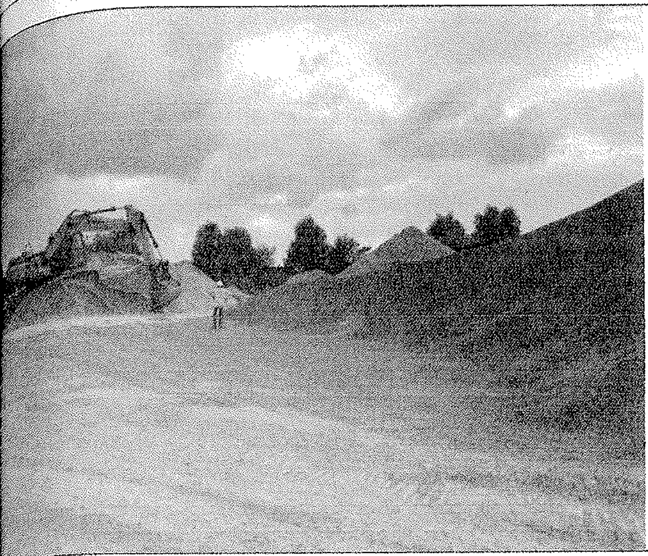

GPS Map Camera
Kalaburagi,Karnataka,India
Sedam, Kalaburagi, 585222, Karnataka, India
Note : Captured by GPS Map Camera

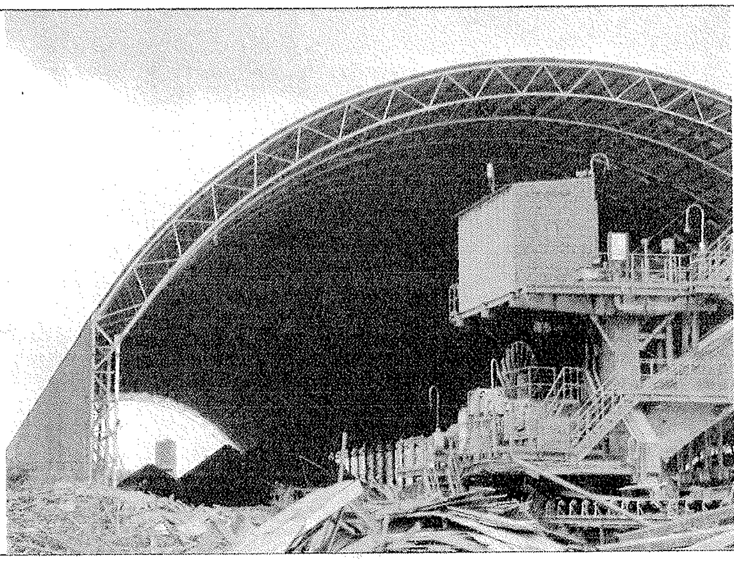

GPS Map Camera
Kalaburagi,Karnataka,India
Sedam, Kalaburagi, 585222, Karnataka, India
Lat 17.037771, Long 77.212645
12/03/2024 15:59 GMT+05:30
Note : Captured by GPS Map Camera

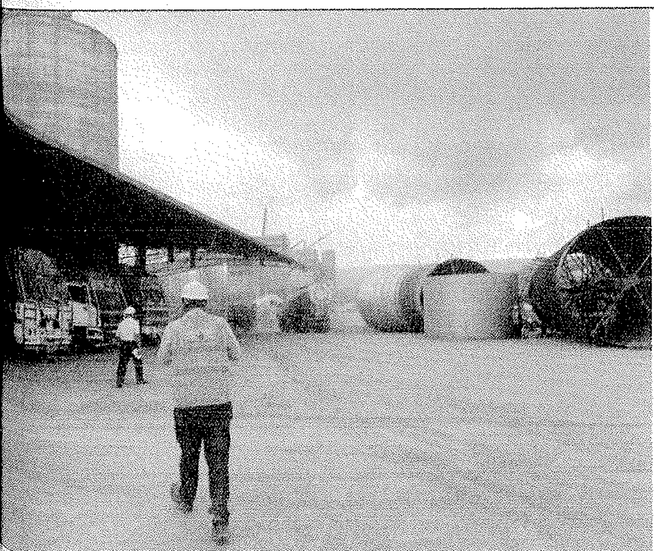

GPS Map Camera
Kalaburagi,Karnataka,India
Sedam, Kalaburagi, 585222, Karnataka, India
Lat 17.037749, Long 77.212602
12/03/2024 15:59 GMT+05:30
Note : Captured by GPS Map Camera

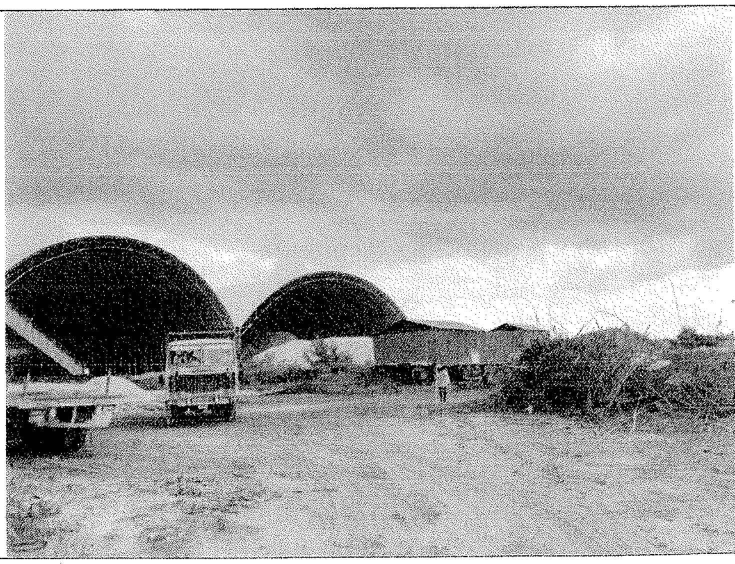


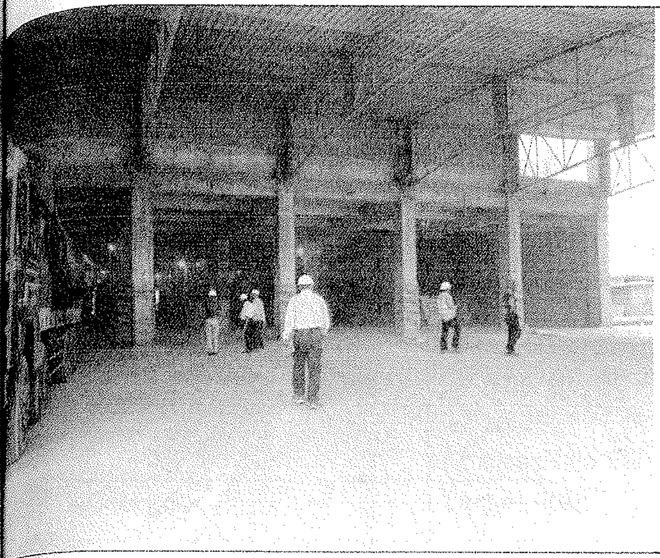


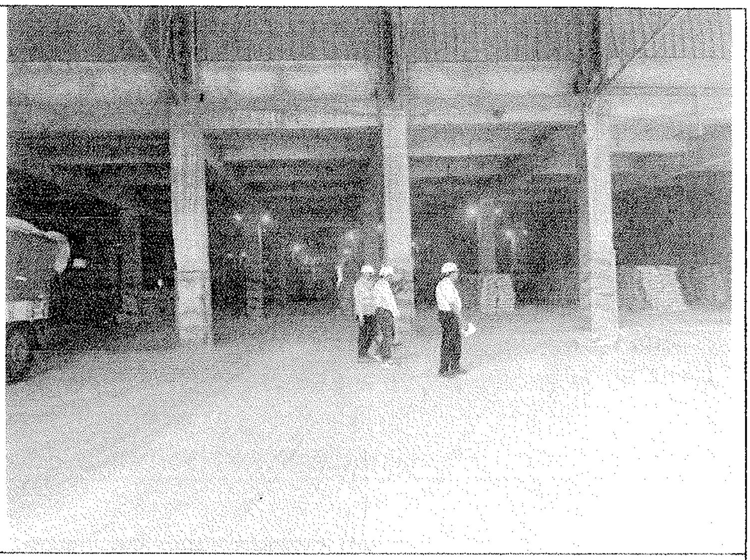


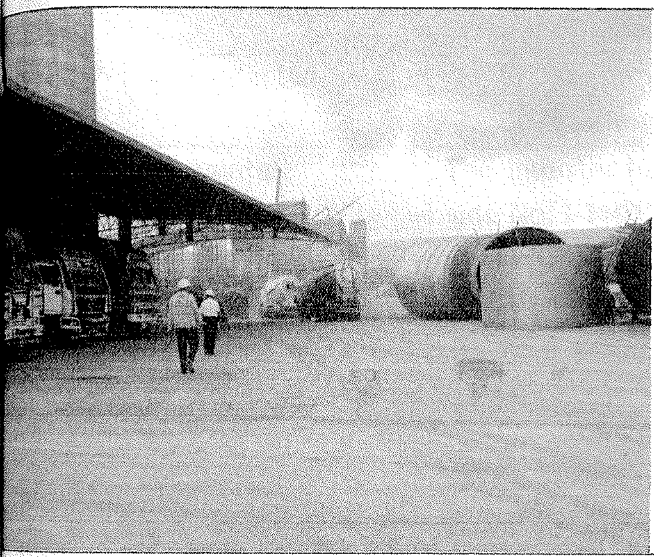


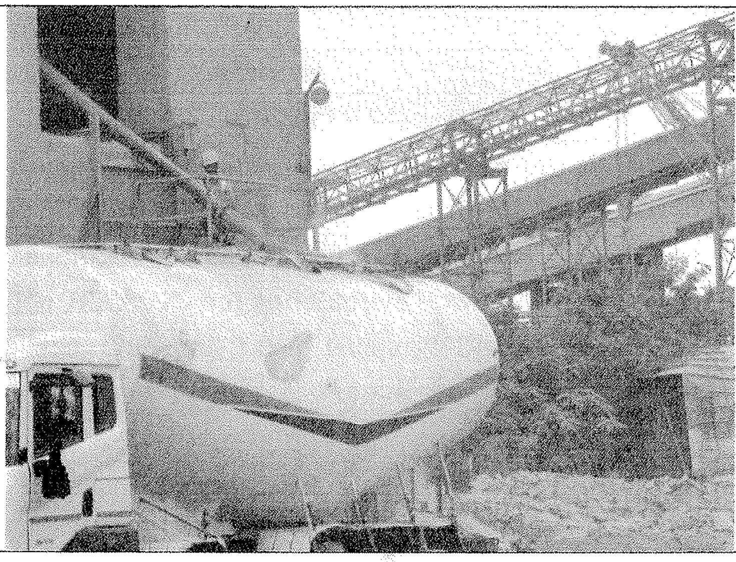


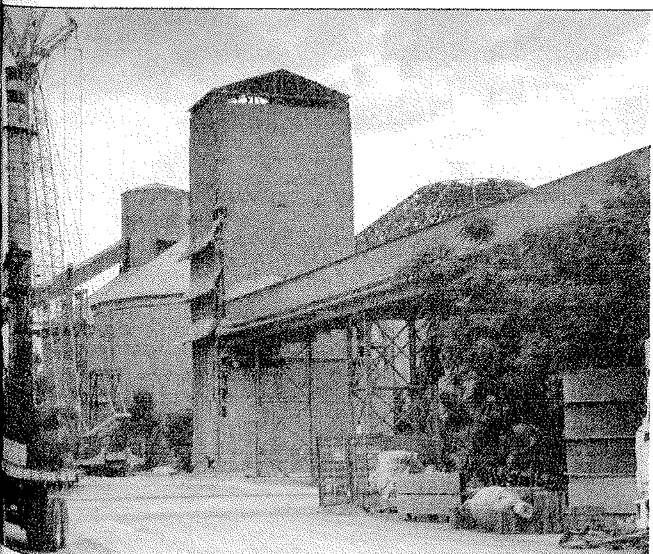












ಹೆಲ್ಪ್‌ಲೈನ್ / Helpline : 080-25582559
ಈಮೇಲ್ / Email : contact@kspcb.gov.in
ವೆಬ್‌ಸೈಟ್ / Website : kspcb.karnataka.gov.in

080-25581383, 25589112
080-25589113, 25589114

78

8

ANNEXURE - 7

ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ
Karnataka State Pollution Control Board

"ಪರಿಸರ ಭವನ", 1 ರಿಂದ 5ನೇ ಮಹಡಿಗಳು, ನಂ. 49, ಚರ್ಚ್ ಸ್ಟ್ರೀಟ್, ಬೆಂಗಳೂರು - 560 001, ಕರ್ನಾಟಕ ರಾಜ್ಯ, ಭಾರತ
"Parisara Bhavan", 1st to 5th Floor, # 49, Church Street, Bangalore - 560 001, Karnataka State, India

NO:PCB/191/17 CAT/HPI/2018/2025/ 569 Date: 12 MAY 2025

PROCEEDINGS OF THE PERSONAL HEARING HELD ON 21.04.2025 WITH M/S SHREE CEMENT LTD (UNIT OF KARNATAKA CEMENT PROJECT), BENKENAHALLI & KODLA VILLAGE, SEDAM TALUK, KALABURAGI AT KARNATAKA STATE POLLUTION CONTROL BOARD, PARISARA BHAVAN, CHURCH STREET, BENGALURU.

Presiding Officer	Sri. P.M. Narendraswamy Chairman, Karnataka State Pollution Control Board
Officers of the Board	1. Sri. Lingaraja S.S IFS, Member Secretary 2. Sri. Vijay Kumar T Kadakabhavi, CEO-1, Board Office 3. Sri. B.S.Muralidara, ZSEO Vijayangara & Kalaburagi (I/C) 4. Sri. Gopalakrishna B Sanatangi, ZSEO Belagavi 5. Sri. M Sridhar, SEO- 17 Cat & E-Gov, Board Office 6. Sri. S.Dinesh, SEO, Mines and Metallurgy 7. Sri. K.M.Ramesh, SEO (I/C) WMC-2 8. Sri. Lokesh H K, EO, 17 category, Board Office 9. Sri. Somashekar K.M, EO, RO Kalaburagi 10. Smt. Sharada B.H, AEO, RO Kalaburagi
Industry Representatives	1. Sri. R.K Vijay, Senior VP, Unit Head 2. Sri. Sunil R Deshmukh, Group Head, Environment 3. Sri. Raghuvansh Kumar, AGM Environment 4. Sri. Ramesh Bashetty, Head Environment
Complainants Attended	1. Sri. Umesh P Chawan, Grama Panchayat Member, Malkhed 2. Sri. Sunil Kumar S.N 3. Sri. Ramesh S Hadapad Hangami 4. Sri. Chandrashekar Kattimani

to o/a
DEO/AEO-2

dm
29/5

M/s Shree Cement Ltd (Unit of Karnataka Cement Project) is an existing integrated cement plant having valid consent upto 30.06.2028 to manufacture Cement 4.0 Million TPA, Clinker 3.5 Million TPA & Power generation through WHRS – 30 MW.

In view of public complaints w.r.t air pollution caused by industries in Kalaburagi District, the Board had constituted a team of technical officers to inspect and furnish the status report. Accordingly the team has inspected all major industries of Kalaburagi District. M/s Shree Cement Ltd was inspected on 3.12.2024 and reported that;

ಪತ್ರದ ಸಂ 544
ದಿನಾಂಕ 13/5/25
ಕಲಬುರಗಿ

362

a. The industry has installed bag filters to air pollution sources as stipulated in consent. However, fugitive emission was noticed and the same needs to be checked and rectified.
b. The industry may be informed to provide bag filters in the storage shed for control of fugitive emissions.
c. Some internal roads are concreted and others are yet to be concreted. Dust deposition was noticed along the edge of the roads. Fugitive dust generation was noticed during vehicular movement and winds.
d. Dust deposition was noticed on the plants indicating inadequate/inefficient measures for dust control.
e. As Line-II construction work is under progress, the soil excavated is piled inside the premises resulting in dust emission during vehicular movement.
f. Lot of cement/clinker dust collection/deposition was noticed at storage/dispatch/packaging area.
g. On verification of records it was observed that there is huge discrepancy in the authorized quantity and incinerated quantity of hazardous waste in the co-processing plant. The industry was directed to conduct an inventory of hazardous waste and obtain necessary amendment to the authorization.
h. The industry is not fully complying with environmental guidelines for prevention and control of dust emissions from cement industries by CPCB.
i. The industry has not implemented water sprinkling/inbuilt sprinkling system at mines haulage roads.

Further, in view of repeated public complaints the industry was again inspected by RO Kalaburagi on 27.01.2024 and reported that;

a. The construction of Line-2 was in progress. The excavated soil was piled up resulting in fugitive dust emission during vehicular movement.
b. The industry is yet to concrete some of the internal roads. Dust deposition was noticed along the internal roads in some stretches.
c. Dust deposition was noticed on the plants and trees indicating inadequate dust control measures.
d. The house keeping is poor and needs improvement.
e. The samples of treated sewage collected from 25 KLD STPs on 27.01.2025 were not meeting the discharge standards w.r.t COD.

In view of the above non-compliances, the RO has recommended calling the industry for personal hearing.

Therefore, as an opportunity of being heard before initiating further action the industry was called for personal hearing on 21.04.2025.

During the personal hearing, SEO 17 category and E-gov briefed the Presiding Officer about the non-compliances and reasons for calling personal hearing.

The complainant Sri Umesh P Chawan & others attended the personal hearing. They informed that;

- Kalaburagi district is basically agricultural belt particularly famous for toordal. However since 1980 many mega cement industries have been established in the district and nearly 60000 acres of agricultural land has been acquired by these industries.
- The cement industries/lime stone mining activity are particularly concentrated in Sedam, Chittapur and Chincholi taluks. All the industries are already having 3-4 production lines and most of them are going for further expansion.
- The cement industries/mining activity are causing lot of air pollution in the area which has affected more than 60% of the population. The people are suffering from respiratory diseases. It is difficult to travel on roads because of fugitive dust caused due to the movement of vehicles.
- The crop yield has been reduced in the agricultural lands surrounding the cement plants/mines due to the deposition of dust on the crops.
- The cement industries are discharging more emissions during night time by switching off the air pollution control equipments.
- In-spite of many mega industries established in the district, their contribution towards CSR and development of the district is very less.
- In view of all these issues, there is a need to conduct carrying capacity study of the district before allowing new industries/expansion of existing industries.

The inspecting officers Sri.B.S.Muralidhar, ZSEO, Sri.Gopalakrishna B Sanatangi, ZSEO and RO Kalaburagi informed that the officers team inspected the industries between 03.12.2024 to 07.12.2024. The major non-compliances in all the cement industries are as follows;

- The industries have provided air pollution control measures to the point sources as per the consent conditions. However, lot of fugitive dust emission was noticed in the process area due to improper operation of APC equipments.
- All internal roads are not fully paved.
- Dust accumulation noticed on the internal roads as well as industry approach roads.
- Dust accumulation noticed on the road side plantations.
- Raw materials such as lime stone, gypsum, coal etc., are stored in open area resulting in fugitive dust during winds.
- Not made effective dust control arrangements like mechanical road sweeping, dry fog dust suppression system etc.,
- Not provided effective dust control measures at the transfer points, packaging areas, silos etc.,
- The bag filters provided are not working efficiently.
- Not made proper storage arrangements (closed shed) for AFR & HW received for co-processing.
- Leachate from the AFR storage area causing water pollution.
- Smell and fly nuisance from the AFR storage area.
- Ambient Air Quality monitoring results conducted by the RO around the industry are exceeding the NAAQ Standards.
- Not made concrete roads from mine area to plant area.

- Not obtained EPR registration under Plastic Waste Management Rules for plastic co-processing.
- Overall housekeeping in the industry needs improvement.
- Not adopted scientific storm water management plan.
- There are complaints from villagers and surrounding farmers w.r.t. air pollution caused by these industries resulting in crop loss, health impacts etc.,

Further, the Inspection Team has made following recommendations;

- Scientific study to control vibrations and fugitive emissions from the mining area.
- Providing closed conveyor system for transfer of raw material (limestone) from mine to the plant area.
- Implementation of environmental guidelines issued by CPCB and best available technologies for controlling fugitive dust emissions in cement industries.
- Providing dry fog dust suppression system at strategic locations.
- Mechanical sweeping machines for roads.
- Regular maintenance of process equipments and air pollution control equipments.
- All internal roads to be concreted.
- Pneumatic conveyor system for transferring ash from APC equipment /ESP.
- Adopting CPCB guidelines for co-processing of AFR, RDF & HW with proper storage facility.
- The industry shall receive only pre-treated hazardous waste for co-processing.
- The location of CAAQM stations shall be re-assessed and they shall be shifted to locations where maximum GLC is noticed as per EIA studies.
- A mobile AAQM van shall be permanently deputed to RO, Kalaburagi.
- All cement industries shall be insisted to install WHRS power plant to reduce the carbon foot print.
- The old STPs shall be revamped/replaced with latest technologies to meet new STP discharge standards.
- Construction of check dams and adoption of scientific storm water management plan in the mining area.
- None of the industries have obtained EPR Registration under Plastic Waste Management Rules.
- Carrying out Rapid EIA study for the cluster region in view of regular public complaints. The scope of the study shall include impact of the industries on crops, livelihood of the people, human health, impact on livestock, effect on ground water table, impacts of vibrations in mines, impacts on traffic due to mass vehicular movement etc.,

The personal hearing was attended by the Unit Head and other Officers of the industry. They informed as follows;

- The pollution control measures have been implemented in the industry as per the conditions of consent and EC.
- A total of 94 bag filters are installed at strategic locations to arrest fugitive dust.
- Fogging system is adopted at raw material storage area and lime stone handling area.

- Continuous water sprinkling arrangements have been done on the mine roads and other conveyance area.
- 5 vacuum cleaning vehicles have been engaged.
- Two big trucks mounted and three small vacuum cleaning machines are deployed for sweeping dust from roads and floors.
- Closed conveyor belts are provided to control fugitive dust.
- The green belt has been developed with about 1.12 lakhs saplings.
- The raw materials such has lime stone, coal, pet coke, RDF, Bio-mass and Gypsum are stored in covered sheds. Further the clinker, fly ash and cement are stored in silos.
- The fly ash is transported through bulkers and pumped directly to the silos.
- All the internal roads are asphalted.
- The STP is being operated efficiently to meet the discharge standards.

They submitted the reply to the notice and requested the Presiding Officer to consider the compliances made by the industry to EC & CFO conditions and not to initiate any further action against the industry.

The issues reported by the technical officers team were deliberated in detail and after hearing the complainants, inspecting officers and the industry, the Presiding Officer noticed that the industry is yet to implement many corrective actions and therefore issued the following directions;

- The ZSEO Kalaburagi to issue Notice of Proposed Direction (NPD) under Section 33(A) of Water Act, 1974 and Section 31(A) of Air Act, 1981 and to initiate further action based on the reply submitted by the industry.

Draft approved by Hon'ble Chairman

Sd/-
MEMBER SECRETARY

To,
The Occupier,
M/S Shree Cement Ltd
(Unit of Karnataka Cement Project),
Benkenahalli & Kodla Village,
Sedam Taluk,
Kalaburagi-585222

Copy to:
1. The Zonal SEO, KSPCB, Kalaburagi for information and needful action as per proceedings.
2. The SEO, Mines and Metallurgy for information
3. The SEO WMC-2 for information
4. The RO-KSPCB, Kalaburagi for information
5. Case file.

Senior Environmental Officer
17 Category & E-Gov Cell

ANNEXURE 8 368 83

ವಲಯಕಛೇರಿ, ಕರ್ನಾಟಕರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ

ZONAL OFFICE, KARNATAKA STATE POLLUTION CONTROL BOARD

ಪ್ಲಾಟ ನಂ.೧೨/೨, ಸರ್ವೆ ನಂ.೧೯/ಪಿ, ಮನ್ಸಫದಾರ್ ಲೇಔಟ್, ಎಂ.ಜಿ.ರಸ್ತೆ, ಸಂತ್ರಾಸವಾಡಿ, ಕಲಬುರಗಿ-585 101

Plot No. 12/2, Sy.No.19/P, Mansafdar Layout, M.G. Road, Santraswadi, Kalaburagi-585 101

E-mail: seoklb@kspcb.gov.in Website: http://kspcb.karnataka.gov.in

NO/KSPCB/ZONAL/KLB/NPD/2025-26/ 25 /RPAD// **Date:** 27-05-2025

NOTICE OF PROPOSED DIRECTION UNDER SECTION 33(A) OF WATER (PREVENTION & CONTROL OF POLLUTION ACT,1974 AND RULE 34 OF WATER (PREVENTION & CONTROL OF POLLUTION) RULES 1976 AND UNDER SECTION 31(A) OF AIR (PREVENTION & CONTROL OF POLLUTION ACT,1981, AND RULE 20(A) OF AIR (PREVENTION & CONTROL OF POLLUTION) RULES, 1983.

Sub: Non-Compliance to the provisions of the Water (Prevention and Control of Pollution) Act.1974 and Air (Prevention and Control of Pollution) Act, 1981 of **M/s Shree Cement Ltd (Unit of Karnataka Cement Project), Itga & Mogla Village, Sedam Taluk, Kalaburagi District** -reg:

Ref: 1. CFO Order No.AW-342089 dated 23.02.2024.
2. Technical Committee report submitted to Board Office on 07-01-2025.
3. Inspection of the industry by the Officers of RO Kalaburagi on 07-04-2025.
4. Personal Hearing held on 21.04.2025 at Board Office.
5. Proceedings of the Personal hearing communicated vide no. 569 dtd:12.05.2025 and received in this Office on 17-05-2025.

Preamble:

The Board Office has accorded Consent for Operation (CFO) to **M/s Shree Cement Ltd (Unit of Karnataka Cement Project), Itga & Mogla Village, Sedam Taluk, Kalaburagi District** for production of Cement 4.0 Million TPA, Clinker 3.5 Million TPA & Power generation through WHRS – 30 MW and also issued the Authorization under HWM Rules, 2016 and both are co-terminus and are valid up to 30.06.2028.

7/a AEO-2 28/5

In view of public complaints regarding air pollution alleged to be caused by industries in Kalaburagi District, the Board had constituted a team of technical officers to inspect the industries and to furnish a status report. Accordingly, the team has inspected all major industries of Kalaburagi District and submitted the technical report to the Board office on 07-01-2025, vide ref (2) and as a part of inspection, M/s Shree Cement Ltd (Unit of Karnataka Cement Project), Itga & Mogla Village, Sedam Taluk, Kalaburagi District was also inspected and reported the following non-compliances, which were observed during the visit.

1) The industry has installed bag filters to air pollution sources as stipulated in consent. However, fugitive emission was noticed and the same needs to be checked and rectified.
The industry may be informed to provide bag filters in the storage shed for control of fugitive emissions.

ಕಲಬುರಗಿ 653 29/5/2025

369

3) Some internal roads are concreted and others are yet to be concreted. Dust deposition was noticed along the edge of the roads. Fugitive dust generation was noticed during vehicular movement and winds.
4) Dust deposition was noticed on the plants indicating inadequate/inefficient measures for dust control.
5) As Line-II construction work is under progress, the soil excavated is piled inside the premises resulting in dust emission during vehicular movement.
6) Lot of cement/clinker dust collection/deposition was noticed at storage/dispatch/packaging area.
7) On verification of records it was observed that there is huge discrepancy in the authorized quantity and incinerated quantity of hazardous waste in the co-processing plant. The industry was directed to conduct an inventory of hazardous waste and obtain necessary amendment to the authorization.
8) The industry is not fully complying with environmental guidelines for prevention and control of dust emissions from cement industries by CPCB.
9) The industry has not implemented water sprinkling/inbuilt sprinkling system at mines haulage roads.

In view of the above non-compliances observed, the technical team had recommended to the Board office to call the industry for personal hearing in order to give an opportunity of being heard before initiating further course of action. Accordingly, the industry was called for Personal Hearing on 21.04.2025.

Further, in view of repeated complaints the industry was again inspected by RO, Kalaburagi on 27.01.2025 and reported the following:

1) The construction of Line-2 was in progress. The excavated soil was piled up resulting in fugitive dust emission during vehicular movement.
2) The industry is yet to concrete some of the internal roads. Dust deposition was noticed along the internal roads in some stretches.
3) Dust deposition was noticed on the plants and trees indicating inadequate dust control measures.
4) The house keeping is poor and needs improvement.
5) The samples of treated sewage collected from 25 KLD STPs on 27.01.2025 were not meeting the discharge standards w.r.t COD.

In the said Personal Hearing, the SEO 17 category and E-gov has briefed the Presiding Officer about the non-compliances and reasons for calling personal hearing. Further, he asked the complainant to express his grievances, accordingly Sri Umesh P Chawan & others of Malkhed Village, Tq. Sedam, Dist. Kalaburagi stated the following:

1) Kalaburagi district is basically agricultural belt particularly famous for toordal. However since 1980 many mega cement industries have been established in the district and nearly 60,000 acres of agricultural land has been acquired by these industries.
2) The cement industries/lime stone mining activity are particularly concentrated in Sedam, Chittapur and Chincholi taluks. All the industries are already having 3-4 production lines and most of them are going for further expansion.
3) The cement industries/mining activity are causing lot of air pollution in the area which has affected more than 60% of the population. The people are suffering from respiratory diseases. It is difficult to travel on roads because of fugitive dust caused due to the movement of vehicles.

Jmati

4) The crop yield has been reduced in the agricultural lands surrounding the cement plants/mines due to the deposition of dust on the crops.
5) The cement industries are discharging more emissions during night time by switching off the air pollution control equipments.
6) In-spite of many mega industries established in the district, their contribution towards CSR and development of the district is very less.
7) In view of all these issues, there is a need to carry out study to decide carrying capacity of the district before allowing new industries/expansion of existing industries.

Further, the Inspection Team has made following recommendations;

1) Scientific study to control vibrations and fugitive emissions from the mining area.
2) Providing closed conveyor system for transfer of raw material (limestone) from mine to the plant area.
3) Implementation of environmental guidelines issued by CPCB and best available technologies for controlling fugitive dust emissions in cement industries.
4) Providing dry fog dust suppression system at strategic locations.
5) Mechanical sweeping machines for roads.
6) Regular maintenance of process equipments and air pollution control equipments.
7) All internal roads to be concreted.
8) Pneumatic conveyor system for transferring ash from APC equipment /ESP.
9) Adopting CPCB guidelines for co-processing of AFR, RDF & HW with proper storage facility.
10) The industry shall receive only pre-treated hazardous waste for co-processing.
11) The location of CAAQM stations shall be re-assessed and they shall be shifted to locations where maximum GLC is noticed as per EIA studies.
12) A mobile AAQM van shall be permanently deputed to the RO, Kalaburagi.
13) All cement industries shall be insisted to install WHRS power plant to reduce the carbon foot print.
14) The old STPs shall be revamped/replaced with latest technologies to meet new STP discharge standards.
15) Construction of check dams and adoption of scientific storm water management plan in the mining area.
16) None of the industries have obtained EPR Registration under Plastic Waste Management Rules.
17) Carrying out Rapid EIA study for the cluster region in view of regular public complaints. The scope of the study shall include impact of the industries on crops, livelihood of the people, human health, impact on livestock, effect on ground water table, impacts of vibrations in mines, impacts on traffic due to mass vehicular movement etc.,

The personal hearing was attended by the President and other Officers of the industry. They informed that they have submitted the reply to the notice and requested the Presiding Officer to consider the compliances made by the industry to EC & CFO conditions and not to initiate any further action against the industry.

During the Personal Hearing held in Board Office on 21.04.2025, it is noted that industry is yet to implement corrective actions and therefore following direction is issued.:

86

365

- The ZSEO Kalaburagi to issue Notice of Proposed Direction (NPD) under Section 33(A) of Water Act, 1974 and Section 31(A) of Air Act, 1981 and to initiate further action based on the reply submitted by the industry.

As per the above decision and direction given during the Personal Hearing and also based on the non-compliances reported by the R.O. Kalaburagi vide ref (5), it is clear that, the industry is violating the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 time and again. **It is apprehended that the continued operation of the plant without taking adequate steps for control of Water and Air pollution, there will be damaging the flora, fauna, public health and the surrounding environment in general.**

All the above facts are in violation of the provisions of the Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 and Section 21 of the Air (Prevention & Control of Pollution) Act, 1981.

Therefore, in Exercise of the powers conferred under Section 33(A) of the Water (Prevention & Control of Pollution) Act, 1974 read with Rule 34 of Water (Prevention & Control of Pollution) Rules, 1976 and Air (Prevention & Control of Pollution) Act, 1981 and Rule 20(A) of Air (Prevention & Control of Pollution) Rules, 1983, the Designated Officer, namely Senior Environmental Officer, Karnataka State Pollution Control Board, Zonal Office, Kalaburagi intends to give the following proposed directions:

1. To direct the Occupier **M/s Shree Cement Ltd (Unit of Karnataka Cement Project), Itga & Mogla Village, Sedam Taluk, Kalaburagi District** to close down industrial operations forthwith and until further orders.
2. To Direct the Managing Director, GESCOM, GESCOM Office, Kalaburagi to issue necessary directions to the concerned Executive Engineer, Kalaburagi Division to Stop/Cut-Off power supply to the said industry forthwith and until further orders.

Also, you are hereby called upon to Show-Cause within 15 days from the date of issue of this Proposed Directions, 'Why the above proposed directions shall not be confirmed 'and to your objections, if any regarding the above proposed directions to the designated officer i.e. Environmental Officer, Regional Office Karnataka State Pollution Control Board, MG Road, Santrasawadi, Kalaburgi-585101. If no objections are received within 15 days, the Board will take further action to confirm the above Proposed Directions without further notice.

You are informed to acknowledge the receipt of this notice.

FOR AND ON BEHALF OF THE
KARNATAKA STATE POLLUTION CONTROL BOARD
Sd/-
SENIOR ENVIRONMENTAL OFFICER
ZONAL OFFICE, KALABURAGI

To,
M/s Shree Cement Ltd (Unit of Karnataka Cement Project),
Itga & Mogla Village,
Sedam Taluk,
Kalaburagi District.

87

364

Copy to:

1. The Member Secretary KSPCB, Bangalore for kind information.
2. The Regional Officer, KSPCB, Kalaburagi for information, follow-up and to collect necessary evidences to take further course of action as per the relevant Acts and Rules.
3. Office copy.

SENIOR ENVIRONMENTAL OFFICER
ZONAL OFFICE, KALABURAGI

ANNEXURE 9 88

SEO copy

SHREE CEMENT LTD.

(Unit : Karnataka Cement Project)

An ISO 9001, 14001,50001 & OHS 18001 Certified Company
Village Benkanhalli and Kodla, Post : KODLA - 585 222
Post Box No. 01, Tq. Sedam, Dist. Kalaburagi, Karnataka
CIN No. : L26943RJ 1979PLC001935, Website : www.shreecement.com

SCL/KCP/ENV/2025-26/616

Date: 18.06.2025

To,
The Environmental Officer,
Karnataka State Pollution Control Board,
Zonal Office, Kalaburagi
Plot No. 12/2, Sy.No. 19/P, Mansafdar Layout,
M.G. Road, Santraswadi, Kalaburagi-585 101

29/08/2025

Sub: Reply of Non-compliance to the provision of Water (Prevention & Control of pollution) Act, Air (Prevention & Control of pollution) Act, 1981 by Shree Cement Limited (Unit: Karnataka Cement Project) Benakanhalli & Kodla Village, Sedam Taluka Kalaburagi District – Reg.

Ref: 1. Your office letter NO/KSPCB/ZONAL/KLB/NPD/2025-26/25, Dated 27.05.2025 received on 10.06.2025
2. Our letter No. SCL/KCP/ENV/2025-26 /580 Dated:17.04.2025

Respected Sir,

With reference to the above subject and referred letters cited above, , we wish to humbly submit the following for your kind consideration:

We are operating an Integrated cement plant at Benakanhalli & Kodla Village, Sedam Taluka Kalaburagi District which was established in the year 2018-19 with the state of art technology from the world renowned equipment suppliers of FLS. The Plant has been running with all stipulated conditions, as per the norms stipulated by MoEFCC, CPCB and KSCB. We have aligned and fulfilled all statutory requirements, as necessitated in CFO, issued by KSPCB, which is valid up to 30.06.2028.

We would like to further submit that we are following all the systems like ISO 14001:2015, OHSAS 18001:2007, ISO 9001:2015 and ISO 50001:2011 under Integrated Management Systems with respect to Environmental, Safety & Health and Quality.

Point wise reply is as below:

Sr. No.	Non-Compliance Points	Compliance Status
Non-Compliance Points : Inspection by KSPCB Officer Dated 03.12.2024 & 07.01.2025		
a	The Industry has installed bag filters to air pollution sources as stipulated in the consent. However, Fugitive emission was noticed and	**Complied.** Shree Cement Limited is an environment conscious organization which have taken various steps towards conservation of environment by adopting state of art technology

=> o/c Env. Dept.

	the same needs to be checked and rectified.	in the integrated cement plant for control of emissions well within the permission limits and protect the environment. We have following management plan to control the fugitive emissions from the plant and Mining activities. 1. We have provided Bag House in the Raw mill & kiln, Coal mill & cement mill and ESP in clinker cooler stack and bag filters at various material transfer points & at the top of silos. Total 94 no.s of bag filters installed to arrest fugitive/dust emissions **(List of installed Bag filters is enclosed as Annexure-I)** 2. All the pollution control measures are operated all the time when plant is in operation and preventive maintenance of the same is being done on regular basis 3. Installed closed conveyor belts for handling of Raw material & clinker to control fugitive dust. 4. Mobile Water tanker system has been arranging at Raw material & lime stone handling area for further reduction of fugitive emission. 5. All the internal roads of Plant, including parking area & other flooring areas is already concreted, Further Water spraying for dust suppression on the roads is done on regular basis. 6. To control Fugitive Emissions, water sprinkling arrangements has been done on the mines haulage roads & other conveyance area. 7. We have deployed (02) big truck mounted and Three (03) nos. small Vacuum cleaning machines for sweeping of dust from the roads and floors. 8. Developed good greenery in and around plant premises around 1.12 lakhs of saplings has been planted in and around of the plant and mines area and along the boundary of mine lease area. 9. End product (Cement) is being transported through tarpaulin covered trucks. 10. Storage of Clinker, Fly ash and Cement in silos and Storage of Limestone, Coal, Pet coke in covered shed. 11. Enclosures provided for unloading operations. 12. Fly ash is being transported through bulkers & pumped directly from the tankers to silos pneumatically in closed loop so that fugitive emissions do not occur.

<table>
<tr><td></td><td></td><td>13. The packing machine is equipped with dust extraction arrangement.

14. Transportation of Raw material being carried out in closed trucks.

15. Water sprinkling facilities for dust suppression in crusher at unloading point and at discharge point of crushed limestone connected to stacker.

We have carried out the monitoring from NABL accredited organization on every month. All the monitoring reports revealed that monitoring parameters are well within the prescribed limit.

The analysis report of NABL accredited is enclosed as Annexure-II & Photographs are attached as Annexure-III.</td></tr>
<tr><td>b</td><td>The industry may be informed to provide bag filters in the storage shed for control of fugitive emissions.</td><td>Noted & Complied,

We would like to bring your kind notice that we have been constructed various sheds for storage of Raw material & fuel to avoid fugitive emission and all the raw material is being handled in closed conveyor belts.

The following fully covered sheds are constructed for storage of various raw materials & fuel, which are designed to control the fugitive dust emission.

As per the design, we have been provided 94 no.s of bag filters to arrest the fugitive dust from the transfer points and point source.

<table>
<tr><th>Sl no.no</th><th>Name of the Shed</th><th>Capacity in MT</th></tr>
<tr><td>1</td><td>Coal/Pet coke</td><td>30,000.00</td></tr>
<tr><td>2</td><td>Laterite / Iron ore/Bauxite</td><td>30,000.00</td></tr>
<tr><td>3</td><td>Gypsum</td><td>20,000.00</td></tr>
<tr><td>4</td><td>Fly Ash Silo</td><td>5,000.00</td></tr>
<tr><td>5</td><td>Pond Ash with wind breaking wall (Open stock pile with Tarpaulin Covered)</td><td>50,000.00</td></tr>
<tr><td>6</td><td>Limestone Stock Pile</td><td>2,00,000.00</td></tr>
<tr><td>7</td><td>RDF & MSW</td><td>1,125.00</td></tr>
<tr><td>8</td><td>Clinker</td><td>1,50,000.00</td></tr>
</table>

Raw material & Fuels Storage sheds GPS photos is enclosed as Annexure-IV</td></tr>
</table>

c	Some internal roads are concreted and others are yet to be concreted. Dust deposition was noticed along the edge of the roads. Fugitive dust generation was noticed during vehicular movement and winds.	**Noted & Complied.** All the internal roads of Plant including parking area & other flooring areas is already concreted. The total concreted area of 1,99,000 Sq.m & around 9,000 Sqm. of bituminous road is constructed at the plant. The balanced clinker transport road is also constructed and fully paved. On regular interval the accumulated dust is being cleaned on regular basis & water sprinkling is carried out on regular basis to suppress the fugitive emissions. Regular vacuum sweeping of all the roads & floors is being done & water sprinkling is being done on all the roads by 05 no.s of water sprinkling tankers to suppress the dust emissions and to avoid fugitive emissions. **Concrete & paved roads of Internal roads GPS photos are enclosed as Annexure-IV**
d	Dust deposition was noticed on the plants indicating inadequate/inefficient measures for dust control.	**Being Complied.** We have adopted following measures to control the fugitive emissions from the plant internal roads, Operation activity & vehicular movements. 1. We have provided Bag House in the Raw mill & kiln, Coal mill & cement mill and ESP in clinker cooler stack and & at transfer points we have installed 94 No's bag filters to arrest fugitive/dust emissions. All the pollution control measures are operated all the time when plant is in operation and preventive maintenance of the same is being done on regular basis 2. Closed conveyor belts for all material handling to control fugitive dust. 3. Mobile Water tanker system has been arranging at Raw material & lime stone handling area for further reduction of fugitive emission 4. All the internal roads including parking area & other flooring areas is already concreted, further on day to day basis Water spraying for dust suppression on the roads is done on regular basis. 5. To control Fugitive Emissions, continuous water sprinkling arrangements has been made on the plant internal roads & other conveyance area. 6. Five (05) nos. Vacuum cleaning machines for sweeping of dust from the roads and floors are deployed. 7. Developed good greenery about 1.12 Lakhs of saplings in and around plant premises, near plant area, crusher area and along the boundary of mine lease area. 8. End product (Cement) is being transported through tarpaulin covered trucks.

		9. Storage of Clinker, Fly ash and Cement in silos and Storage of Limestone, Coal, Pet coke in covered shed. 10. Enclosures provided for unloading operations. 11. Fly ash is being pumped directly from the tankers to silos pneumatically in closed loop so that fugitive emissions do not occur. 12. The packing machine is equipped with dust extraction arrangement. 13. Transportation of Raw material being carried out in closed trucks. 14. Water sprinkling facilities for dust suppression in crusher at unloading point and at discharge point of crushed limestone connected to stacker. **The GPS Photographs of the plant are attached as Annexure-V**
e	As Line-II construction work is under progress, the soil excavated is piled inside the premises resulting in dust emission during vehicular movement.	**Noted & Complied.** As our construction, work for Line-II project is under progress & we have taken all the precautions to control the fugitive emission by avoiding any earthmoving machines on the paved concrete surface and all the vehicles, which are carrying the earth are being fully covered with tarpaulin to avoid any spillage on the road surface. The accumulated soil which was pilled has been currently utilized for refilling and floor levelling. Presently there is no soil is piled in the premises. **Photographs showing clean road are attached Annexure-III**
f	Lot of Cement/Clinker dust collection was noticed at storage/dispatch/packing area.	**Complied.** We have following management plan to control the fugitive emissions from packing plant /Dispatch/Storage areas. 1. All the internal roads of plant including parking area & other flooring areas is already concreted, further on day to day basis continuous Water spraying for dust suppression on the roads is done on regular basis. 2. Five (05) nos. Vacuum cleaning machines for sweeping of dust from the roads and floors are deployed. 3. End product (Cement) is being transported through tarpaulin covered trucks. 4. Storage of Clinker, Fly ash and Cement in silos and Storage of Limestone, Coal, Pet coke in covered shed. 5. Enclosures provided for unloading operations. 6. Fly ash is being pumped directly from the tankers to silos pneumatically in closed loop so that fugitive emissions do not occur.

		7. The packing machine is equipped with dust extraction arrangement. The accumulated dust has been removed from the packing plant/dispatch/storage area. **The GPS Photographs is attached as Annexure-VI**
g	On verification of records it was observed that there is huge discrepancy in the authorized quantity and incinerated quantity of hazardous waste in the co-processing plant. The industry was directed to conduct an inventory of hazardous waste and obtain necessary amendment to the authorization.	**Noted for Compliance.** The quantity of hazardous waste mentioned in the co-processing authorization No.339968 dated 09.10.2023 is based on maximum quantity of the particular waste to avoid any quantity related violation. However, consumption of the particular waste depends on availability and quality of the hazardous waste. Furthermore, we wish to inform your good self that the construction of line-II is going on in which hazardous & other waste will be co-processed. Hence we request your good office to continue with the existing quantities in the authorization issued by your good office.
h	The industry is not fully complying with environmental guidelines for prevention and control of dust emission from cement industries by CPCB.	**Noted & complied.** ❖ **Following measures have been taken towards control of Air Pollution & Fugitive dust emission: -** ➢ Storage of Clinker, Fly ash and Cement in silos and Storage of Limestone, Coal, Pet coke & other Raw materials are being stored in closed covered shed. ➢ Bag houses are provided at Raw mill and kiln, coal mill & cement mill and ESP (Electrostatic precipitator) is provided at cooler stacks. ➢ Apart from above, we have also Installed 94 Nos. Bag filters at all material transfer/ handling points. ➢ Transfer of raw material is being done through closed covered conveyor belts and bag filters are provided at all the raw material transfer points. ➢ Enclosures are provided for unloading operations. ➢ Dry Fly ash is being pumped directly from the tankers to silos pneumatically in closed loop or mechanically so that fugitive emissions do not occur. ➢ All the Roads inside the plant premises are made of concrete of about 1,99,000 Sq. mtrs. & 9,000 sqm of bituminous road of plant area (includes roads, parking area & other flooring areas) and cleaning of the roads and floors is done through vacuum cleaning machine. ➢ Dust sweeping machines (05 no. of Vacuum sweeper) for sweeping of dust from the roads & concrete floors. ➢ Regular water sprinkling is being done on all the roads to suppress dust emissions ➢ The packing machines are equipped with dust extraction arrangement.

			➢ Raw material and End product material (Cement) is being transported through tarpaulin covered trucks. ➢ Greenbelt has been developed all along the plant boundary to control the fugitive emission, at present we have planted 1.12 Lakhs saplings in Plant lease area & Mines lease are ➢ Regular monitoring of Stack Emission, Fugitive emission and ambient air quality monitoring is being carried out by NABL accredited laboratory and reports are submitted to KSPCB. Also installed CEMS at major stacks and CAAQMS at plant boundary. ➢ Utilization of fly ash for the manufacturing of cement is being done to avoid landfilling of waste. ➢ Regular grading of haul roads & service roads to clear accumulation of loose material. ➢ The vehicles & Machinery are being kept in good condition to minimize the pollution. ➢ To control Fugitive Emissions @ plant & mines area due to plying of Vehicles, water sprinkling arrangements has been done on the haulage roads. ➢ Installing odour control fog generating system at AFR Storage area. ➢ Heavy metal analysis will be carried out in Co-Processing stacks & regular monitoring will be done by Third party certified by MoEF& CC , NABL accredited laboratory. ➢ Sustainability of the developed environment friendly technology from financial, social, and ecological aspects. ➢ A friendly technology for Co-processing of Alternative fuel to replace Natural fuel has been installed @ our cement plant, in which Hazardous & other wastes which are a by-product of various industries and are difficult to dispose are utilized as a fuel in our cement kiln. ➢ Energy conservation practices such as installation/ replacement of energy- efficient equipment to reduce the Green House Gases (GHG) emissions and also to increase the resource efficiency. ➢ Use of Biomass – Rice Husk as an Alternate Fuel and Pet coke in the manufacturing process to substitute the consumption of fossil fuel/ coal.
			➢ Use of Fly ash (waste material from thermal power plants) to manufacture Portland Pozzolana Cement (PPC) as an environment friendly practice to conserve the environment. ➢ Rainwater Harvesting by conserving rainwater in mined out pits for its use in the operations, for augmentation of the ground water level and to support the local biodiversity.

		➢ Pollution prevention by installation and proper maintenance of Pollution Control Equipment. ➢ Adequate Green Belt Development for pollution abatement, support to the local biodiversity and increasing the aesthetic and scenic beauty of the plants/ mines site. ➢ Installation of sewage and water treatment plant for treatment of liquid waste and for purifying ground / surface water. ➢ Installation of Continuous emission monitoring System for all the major stacks of Cement plant & Continuous Ambient Air Quality Monitoring System for ambient air has been carried out for regular assessment of emissions. ➢ Closed conveyor belts and covered sheds has been provided for raw material handling & raw material storage to control fugitive emission. ➢ Installed PTFE Membrane bags in RABH Stack, Coal Mill & Cement Mill to reduce stack emission. **Photographs are enclosed as Annexure-III**
i	The industry has not implemented water sprinkling/inbuilt sprinkling system at mines haulage roads.	**Complied.** We have installed the automatic water sprinkler system all along the length of haulage road an around of 1000m length to control the fugitive dust emissions from the vehicular movement at limestone crusher. **The GPS photos of the same is attached as Annexure-VII**
Non-Compliance Points : Inspection by RO KSPCB Dated 27.01.2025		
a	The construction of Line-2 was in progress. The excavated soil was piled up resulting in fugitive dust emission during vehicular movement.	**Noted & Being Complied** **Noted & Complied.** As our construction, work for Line-II project is under progress & we have taken all the precautions to control the fugitive emission by avoiding any earthmoving machines on the paved concrete surface and all the vehicles, which are carrying the earth are being fully covered with tarpaulin to avoid any spillage on the road surface. **Photographs showing clean road are attached Annexure-III**
b	The industry is yet to concrete some of the internal roads. Dust deposition was noticed along the internal roads in some stretches.	**Noted & complied** All the internal roads of Plant including parking area & other flooring areas is already concreted. The total concreted area of 1,99,000 Sq.m & around 9,000 Sqm. of bituminous road is constructed at the plant. The balanced clinker transport road is also constructed and fully paved.

		On regular interval the accumulated dust is being cleaned on regular basis & water sprinkling is carried out on regular basis to suppress the fugitive emissions. Regular vacuum sweeping of all the roads & floors is being done & water sprinkling is being done on all the roads by 06 no.s of water sprinkling tankers to suppress the dust emissions and to avoid fugitive emissions. **Concrete & paved roads of Internal roads GPS photos are enclosed as Annexure-VIII**
c	Dust deposition was noticed on the plants and trees indicating inadequate dust control measures.	**Noted & being complied.** **Being Complied.** We have adopted following measures to control the fugitive emissions from the plant internal roads, Operation activity & vehicular movements. 1. We have provided Bag House in the Raw mill & kiln, Coal mill & cement mill and ESP in clinker cooler stack and & at transfer points we have installed 94 No's bag filters to arrest fugitive/dust emissions. All the pollution control measures are operated all the time when plant is in operation and preventive maintenance of the same is being done on regular basis 2. Closed conveyor belts for all material handling to control fugitive dust. 3. Mobile Water tanker system has been arranging at Raw material & lime stone handling area for further reduction of fugitive emission 4. All the internal roads including parking area & other flooring areas is already concreted, further on day to day basis Water spraying for dust suppression on the roads is done on regular basis. 5. To control Fugitive Emissions, continuous water sprinkling arrangements has been made on the plant internal roads & other conveyance area. 6. Five (05) nos. Vacuum cleaning machines for sweeping of dust from the roads and floors are deployed. 7. Developed good greenery about 1.12 Lakhs of saplings in and around plant premises, near plant area, crusher area and along the boundary of mine lease area. 8. End product (Cement) is being transported through tarpaulin covered trucks. 9. Storage of Clinker, Fly ash and Cement in silos and Storage of Limestone, Coal, Pet coke in covered shed. 10. Enclosures provided for unloading operations. 11. Fly ash is being pumped directly from the tankers to silos pneumatically in closed loop so that fugitive emissions do not occur. 12. The packing machine is equipped with dust extraction arrangement.

		13. Transportation of Raw material being carried out in closed trucks. 14. Water sprinkling facilities for dust suppression in crusher at unloading point and at discharge point of crushed limestone connected to stacker. **The GPS Photographs of the plant are attached as Annexure-V**
d	The house keeping is poor and needs improvement.	**Being Complied.** We have adopted following measures to control the fugitive emissions from the plant internal roads, Operation activity & vehicular movements. 1. We have provided Bag House in the Raw mill & kiln, Coal mill & cement mill and ESP in clinker cooler stack and & at transfer points we have installed 94 No's bag filters to arrest fugitive/dust emissions. All the pollution control measures are operated all the time when plant is in operation and preventive maintenance of the same is being done on regular basis 2. Closed conveyor belts for all material handling to control fugitive dust. 3. Mobile Water tanker system has been arranging at Raw material & lime stone handling area for further reduction of fugitive emission 4. All the internal roads including parking area & other flooring areas is already concreted, further on day to day basis Water spraying for dust suppression on the roads is done on regular basis. 5. To control Fugitive Emissions, continuous water sprinkling arrangements has been made on the plant internal roads & other conveyance area. 6. Five (05) nos. Vacuum cleaning machines for sweeping of dust from the roads and floors are deployed. 7. Developed good greenery about 1.12 Lakhs of saplings in and around plant premises, near plant area, crusher area and along the boundary of mine lease area. 8. End product (Cement) is being transported through tarpaulin covered trucks. 9. Storage of Clinker, Fly ash and Cement in silos and Storage of Limestone, Coal, Pet coke in covered shed. 10. Enclosures provided for unloading operations. 11. Fly ash is being pumped directly from the tankers to silos pneumatically in closed loop so that fugitive emissions do not occur. 12. The packing machine is equipped with dust extraction arrangement. 13. Transportation of Raw material being carried out in closed trucks.

		Water sprinkling facilities for dust suppression in crusher at unloading point and at discharge point of crushed limestone connected to stacker **Photographs are attached as Annexure-III**
e	The samples of treated sewages collected from 25 KLD STPs were not meeting the discharge standards w.r.t COD.	**Complied,** M/s Shree cement ltd. has adopted appropriate Sewage water treatment facility of 210 KLD capacity in Plant and Colony to treat the sewage waste from operation buildings and residential colony and all are working efficiently. Further, we also would like to submit the corrective and preventive actions adopted as follows: 1. SCL is having Sewage Treatment plant (STP) with latest MBBR (Mixed Bed Bio Filling Reactor) without Ozonation Technology with the treatment efficiency of about 99%. 2. STP is being operated and working efficiently. STP maintenance & servicing is being carried out on day to day basis. 3. All the treated wastewater is being recycled & reused in the process and also for dust suppression & green belt development within the plant premises. 4. No wastewater is discharged outside the factory premises and 'zero' discharge is adopted. 5. Further we are taking utmost proper precautions and in addition to the regular treatment process, we have been working more to reduce the COD by additional below jobs to the day to day activity, such as below. i. Optimizing biological treatment ii. Improvement in Pre-treatment process. iii. By using chemical treatment iv. Regular removal of Sludge v. Frequent replacement of Membrane Filters 6. Ensuring and pre filtering the waste at the source The latest STP inlet & outlet monitoring report was enclosed as **Annexure-IX** & reply to the issued notice by your good office was submitted to RO-KSPCB-Kalaburagi vide letter no-SCL/KCP/ENV/2024-25/570 dated 16.03.2025 and enclosed as **Annexure-X**

Personal Hearing Points Dated 21.04.2025 & Inspection team Recommendations		
Sl No.	**Non-Compliance points**	**Compliance Status**
01	Scientific study to control vibration and fugitive emissions from the mining area.	**Complied.** We have already carried Scientific study pertaining to vibration through NIT Suratkal **(Enclosed as Annexure-1-A)** In addition to this daily blasting vibration is being monitored through Minimate & Nomis (DGMS authorized instrument) for ensuring the permissible limits **(Enclosed as Annexure-1-B).** However, the entire haulage road provided with fixed Water sprinkling system (16 Nos. of rain guns) for dust suppression and additionally , we have been provided 2 nos. of 18KL capacity Water tankers through the entire shift operation time for wetting the haulage road area and Other mining area **(Enclosed as Annexure-1-C).**
02	Providing closed conveyor system for transfer of raw material (limestone) from mines to the plant area.	**Complied.** We have already provided the closed conveyor belt throughout the length for transforming the lime stone from mines to plant. Geotagged photographs of the conveyor belt is **Enclosed as Annexure-02**
03	Implementation of environmental guidelines issued by CPCB and best available technologies for controlling fugitive dust emissions in cement industries.	**Complied.** Shree Cement Limited is an environment conscious organization which have taken various steps towards conservation of environment by adopting state of art technology in the integrated cement plant for control of emissions. Following measures have been adopted to control the fugitive emissions from the plant and Mining activities 1. Provided Bag House in the Raw mill & kiln, Coal mill & cement mill and ESP in clinker cooler stack and bag filters at various material transfer points & at the top of silos. Total 94 Nos. of bag filters installed to arrest fugitive/dust emissions **(List of installed Bag filters is enclosed as Annexure-03)** 2. Preventive maintenance is being done on regular basis 3. All the pollution control measures are operated all the time when plant is in operation Closed conveyor belts to control fugitive dust.

		4. Mobile Water tanker system has been arranging at Raw material & lime stone handling area for further reduction of fugitive emission 5. All the internal roads of Plant, including parking area & other flooring areas is already concreted, Further Water spraying for dust suppression on the roads is done on regular basis. 6. To control Fugitive Emissions, water sprinkling arrangements has been done on the mines haulage roads & other conveyance area. 7. Deployed (02) big truck mounted and Three (03) nos. small Vacuum cleaning machines for sweeping of dust from the roads and floors. 8. Developed good greenery in and around plant premises around 1.12 lakhs of saplings has been planted in and around of the plant and mines area and along the boundary of mine lease area. 9. End product (Cement) is being transported through tarpaulin covered trucks. 10. Storage of Clinker, Fly ash and Cement in silos and Storage of Limestone, Coal, Pet coke in covered shed. 11. Enclosures provided for unloading operations. 12. Fly ash is being transported through bulkers & pumped directly from the tankers to silos pneumatically in closed loop so that fugitive emissions do not occur. 13. The packing machine is equipped with dust extraction arrangement. 14. Transportation of Raw material being carried out in closed trucks. 15. Water sprinkling facilities for dust suppression in crusher at unloading point and at discharge point of crushed limestone connected to stacker. 16. Wet drilling and controlled blasting is done in the mining. 17. Water sprinkling is done through permanent water sprinklers and movable water sprinklers on haulage roads. 18. Bag house is provided at limestone crusher.

		19. Mist system is provided at limestone unloading hopper. We have carried out the monitoring from NABL accredited organization on every month. All the monitoring reports revealed that monitoring parameters are well within the prescribed limit. **The analysis report of NABL accredited is enclosed as Annexure-03A & Photographs are attached as Annexure-03B.**
04	Providing dry fog dust suppression system at strategic locations.	**Noted & Complied.** SCL have taken various steps towards mitigation of fugitive dust from the various strategic location and also made an arrangement for permanent water sprinkling system in Haulage roads, Raw material handling area, Lime stone crusher & in other places to suppress the fugitive dust. Also hired two water tankers with a capacity of 5KL each in addition to the existing 03 no.s of 18KL water tankers. The following steps taken towards controlling of fugitive dust. ➢ Water sprinkling facilities for dust suppression in crusher at unloading point and at discharge point of crushed limestone connected to stacker. ➢ To control Fugitive Emissions, continuous water sprinkling arrangements has been made on the plant internal roads & other conveyance area. ➢ Mobile Water tanker system has been arranging at Raw material & lime stone handling area for further reduction of fugitive emission ➢ All the internal roads of Plant, including parking area & other flooring areas is already concreted, Further Water spraying for dust suppression on the roads is done on regular basis. ➢ To control Fugitive Emissions, water sprinkling arrangements has been done on the mines haulage roads & other conveyance area. ➢ We have deployed (02) big truck mounted and Three (03) nos. small Vacuum cleaning machines for sweeping of dust from the roads and floors. ➢ All the pollution control measures are operated all the time when plant is in operation and preventive maintenance of the same is being done on regular basis **The Photographs of the same is enclosed as Annexure-04**

05	Mechanical sweeping machines for roads.	**Complied,** We have deployed (02) big truck mounted and Three (03) nos. small Vacuum cleaning machines for sweeping of dust from the roads and floors. Operation details of vacuum cleaning machine & Geotagged photographs are **Enclosed as Annexure-05**
06	Regular maintenance of process equipment's and air pollution control equipment's.	**Complied.** We have provided Bag House in the Raw mill & kiln, Coal mill & cement mill and ESP in clinker cooler stack and bag filters at various material transfer points & at the top of silos. Total 94 no.s of bag filters installed to arrest fugitive/dust emissions All the pollution control measures are operated all the time when plant is in operation and preventive maintenance of the same is being done on regular basis **The Detail of APCE maintenance details is enclosed as Annexure-06**
07	All internal roads to be concreted.	**Complied.** All the internal roads of Plant including parking area & other flooring areas is already concreted. The total concreted area of 1,99,000 Sq.m & around 9,000 Sqm. of bituminous road is constructed at the plant. The balanced clinker transport road is also constructed and fully paved. Cleaning of the roads is being done on regular basis & water sprinkling is carried out on regular basis to suppress the fugitive emissions. Cleaning of the roads & floors is being done through vacuum sweeping & water sprinkling is being done on all the roads by 05 nos. of water sprinkling tankers to suppress the dust emissions and to avoid fugitive emissions. **Geotagged photographs of Concrete & paved roads are enclosed as Annexure-07**
08	Pneumatic conveyor system for transferring ash from APC equipment/ESP.	**Complied.** We are not generating ash from cement plant. However, fly ash received from thermal power plants is being transported through bulkers & pumped directly from the tankers to silos pneumatically in closed loop so that fugitive emissions is controlled & the fly ash is being transfer to cement mill via closed conveyor system. Dust / ash generated from APC equipment / ESP is either raw material or product is recycled back in to the process of cement manufacturing.

		The photographs are enclosed as **Annexure-08**
9	Adopting CPCB guidelines for co-processing of AFR, RDF & HW with proper storage facility.	**Complied.** We are practicing Co-processing of various AFR, RDF and various Hazardous and Other waste in cement kiln as per CPCB Guidelines. Proper storage facilities have been developed for all type of raw material as well as AFR,RDF and HW. Total storage capacity is 4.04 lakh tonnes further we are extending with additional capacity of 0.65 lakh tonnes **Photographs of RDF, AFR & HW storage sheds are enclosed as Annexure-09**
10	The industry shall receive only pre-treated hazardous waste for co-processing.	**Complied.** We are receiving and co processing the hazardous waste from various industries from the state and other state and following strictly the guidelines of HWM rules-2016. SCL is procuring and co-processing only hazardous waste allowed by CPCB and KSPCB. **The arrangements for co-processing of hazardous waste is shown as Annexure-10**
11	The location of CAAQMS stations shall be re-assessed and they shall be shifted to locations where maximum GLC is noticed as per EIA studies.	Noted. SCL has fixed 04 nos. of CAAQMS in the plant and mines area, the stations were fixed and installed, connected to KSPCB online server on the basis of EIA assessment & also in consultation with the RO, KSPCB Kalaburagi. We assure you that We will re-assessed the existing CAAQMS stations as per GLC study and EIA , the same will be intimate to board. **The GPS locations of the AAQMS are shown as Annexure-11**
12	A mobile AAQMS van shall be permanently deputed to the RO, Kalaburagi.	Noted & full cooperation will be extended for deputation of mobile AAQMS van by RO, Kalaburagi.

13	All cement industries shall be insisted to install WHRS power plant to reduce the carbon foot print.	**Complied.** We have installed 30MW capacity WHRS system in the Existing line. In addition to this, 30MW is WHRS is proposed line-II which is at commissioning stage. Photograph of WHRS is attached as **Annexure- 12**
14	The old STPs shall be revamped /replaced with the latest technologist to meet new STP discharge standards.	**Complied.** M/s Shree cement ltd. has adopted appropriate Sewage water treatment facility of 210 KLD capacity in Plant and Colony to treat the sewage waste from operation buildings and residential colony and all are working efficiently. ➢ SCL is having Sewage Treatment plant (STP) with latest MBBR (Mixed Bed Bio Filling Reactor) without Ozonation Technology with the treatment efficiency of about 99%. ➢ STP is being operated and working efficiently. STP maintenance & servicing is being carried out on day to day basis. ➢ All the treated wastewater is being recycled & reused in the process and also for dust suppression & green belt development within the plant premises. ➢ No wastewater is discharged outside the factory premises and 'zero' discharge is adopted. **The Existing STP's GPS photos are enclosed as annexure-13**
15	Construction of check dams and adoption of scientific storm water management plan in the mining area.	**Complied.** SCL has made a garland drains in the mining area since from mining operation since from 2016 onwards, over a cumulative length of 3970 mts. for collection of Rain water into the mining Pit and which act as Rain Water Harvesting pit. In addition to this two natural rain water harvesting pit rehabilitated with a capacity of 500 m3 & 200 m3 to recharge ground water and storing of runoff water from rain fall. Additionally, we have made a sump at the lowest corner of the pit, where silt present in the accumulated water will be settled at the bottom of the Sump. Accordingly, we will pump the clear water from Mine pit to Plant area for utilization of Plant operation and green belt development. SCL have constructed two no.s of check dam near the AN Storage and near the Top Soil Storage dump area across

		the waterway to slow down water flow and reduce erosion. As the Check dam used to manage water flow, trap sediment, and prevent excessive soil erosion, especially in areas with steep slopes or where vegetation cover is sparse. We have constructed the siltation pond after the check dam near AN storage site to prevent sediment from polluting waterways and impacting water quality. They work by slowing down the flow of water, allowing heavier sediment particles to settle to the bottom and be removed. The photographs of the Check dam & desilting pond is s enclosed as **Annexure-14**
16	None of the industries have obtained EPR registration under plastic waste management rules.	We have obtained Brand Owner Registration from CPCB for all plants of Shree Cement Ltd. including Karnataka Cement Project situated at Benkanhalli & Kodla Village Sedam taluka Kalaburagi Dist. vide registration No. BO-11-000-09-AACCS8796G-24. Copy enclosed as **Annexure-15** Compliance of the EPR targets is ensured. Regarding PWP registration for generation of EPR certificates, we would like to inform you that we have submitted PWP application on 09.08.2022 for EPR certification generation to meet our own and other EPR target through CPCB online portal. As per the CPCB SOPs, RO, KSPCB has done the site inspection for physical verification of our co-processing facility and issued a PWP certificate on 01.09.2022 but physical verification was not completed by KSPCB. Later on, we have been resubmitted as per the KSPCB & CPCB direction due to change in the conversion factor and once again we have submitted the PWP application and received the PWP certificate bearing no. PR-04-KAR-06-AACCS8796G-24 Dated:04.06.2024. After issuing of the certificate also we could not able to generate the EPR credits through login portal as physical verification was not completed by KSPCB, after various follow ups with your good office now the application is again rejected due want of revised HWM Authorization with revised AFR quantity. Authorized AFR quantity is more than actual fuel consumption and the **screenshot of the same is shown as Annexure-16**
17	Carrying out rapid EIA study for the cluster region in view of regular public complaints. The scope of the study shall include impact of the industries on crops, livelihood of the people, human health, impact on livestock, effect on ground water table, impact of vibration in mines, impacts on traffic due to mass vehicular movement etc.,.	**Complied,** Shree Cement Ltd. has already conducted EIA in Dec 2022 through NABET accredited consultant which covered all the desired aspects like impact of the industries on crops, livelihood of the people, human health, impact on livestock, effect on ground water table, impact of vibration in mines, impacts on traffic due to mass vehicular movement etc., of 10 km radius & EIA report is available at MoEF&CC parivesh portal.

		Further, if your good office directs common EIA for all cement plants of the cluster, a coordination between all cement industries of the cluster from your good office is requested.

Shree Cement Limited is Environmental Conscious organization and is taking utmost importance towards Environment pollution & its mitigation, considering the above submission, we request to treat these results as complied and withdraw the Notice for Proposed direction (NPD) issued to Shree Cement Limited, (Karnataka Cement Project) located at Benakanhalli & Kodla Village, Sedam Taluka, Kalaburagi District(Karnataka).

We are meticulously following the directions of KSPCB, Karnataka and Complied the standards stipulated in CFO order issued by KSPCB from time to time.

We trust, above submission, reply is in line with the requirements and found in order, Therefore, keeping in view the above stated compliance status; we request your good office to withdraw the proposed directions issued under section 33(A) of water (prevention & Control of Pollution Act,1974 and rule 34 of Water (prevention & Control of Pollution Act,1976 and under section 31(A) of Air (prevention & Control of Pollution Act,1981, and rule 20(A) of Air (prevention & Control of Pollution) Act,1983 issued to our plant situated Benakanhalli & Kodla Village, Sedam Taluka, Kalaburagi District(Karnataka) and do not take any further action against us.

Thanking you,

Yours faithfully,

For Shree Cement Limited,

(Rajesh Kumar Vijay)
Sr. Vice President- Operation & Unit Head

Encl: As above

Copy to:

1. The Member Secretary, Karnataka State Pollution Control Board,
   Cat-17 KSPCB 5th Floor "Parisara Bhavana", No #49,
   Church Street, Bengaluru – 560001

NO.KSPCB/ RO-KLB/NPD/IR/2025-26/ Date: 01-08-2025

INSPECTION REPORT OF SRI. SOMESHEKHAR K M, ENVIRONMENTAL OFFICER, K.S.P.C.B, KALABURAGI

Officers accompanied: 1.Sri.Sannavenkatesh Sanabal, DEO, KSPCB, RO, Kalaburagi.
2.Sharada.B.H,AEO, KSPCB, RO, Kalaburagi.

Name and address of The Industry	M/s Shree Cement Limited (Unit ; Karnataka Cement Project) Sy. No. 249,278,279,280,281,288,289,290-305,332-335,341,356-360, Benkenhalli & Kodla Village, Sedam Taluk, Kalaburagi District-585222, Karnataka.
Date of Inspection	19.06.2025
Person Contacted	1. Sri. Rajesh K Vijay, Senior Vice president and Unit Head. 2. Sri. Dilip Singh, HOD (Mines) 3. Sri. Ramesh Bashetty – DM(Environment)
Consent Status	CFO issued for Cement Plant vide No. AW-339434 Dtd. 04.09.2023 under Both Acts valid upto 30/06/2028. CFO issued for Mines vide No. AW-329503 Dtd. 29.01.2022 under Both Acts valid upto 31/03/2027. CFE Expansion issued on vide No. CTE-341708 Dtd. 02.02.2024 under Both Acts. CFO Expansion issued on vide No. AW-342089 Dtd. 23.02.2024 under Both Acts valid upto 30/06/2028.
HWM Status	HWM authorization issued vide No. 339968 Dtd. 09.10.2023 valid upto 30.06.2028.
Category	Large – Red
Project cost	Total Cost – Rs.1895.55Crores as per CA Certificate.
Environmental Clearance Issued By MoEF & CC	EC letter no. J-11011/458/2008-IA-II (I) dated 19.09.2012 and amendment on 9.02.2018 & EC letter no. J-11011/458/2008-IA-II (I) dated 27.09.2023 and 23.01.2024
Product	CFO capacity - Clinker - 2.4 Million TPA Cement - 4.0 Million TPA WHRS - 30 MW **Obtained CFE-Expansion of Integrated Cement Plant** vide No. CTE-341708 Dtd. 02.02.2024 for Clinker(2.4 to 8.0 Million TPA), Cement (4.0 to 9.0Million TPA), Waste Heat Recovery Power Generation (30 to 70 MW), D.G. Sets (2000 to 3000 KVA) along with installation of Captive Power Plant (2 x 25 MW), Synthetic Gypsum Plant(1560 TPD) & Railway Siding at Village: Benkanhalli, Taluka: Sedam, District: Kalaburagi **CFO-Expansion capacity** – Clinker - 3.5 Million TPA .

Preamble:

M/s Shree Cement Limited (Unit: Karnataka Cement Project) Bankenhalli & Kodla Village, Sedam Taluk, Kalaburagi District is an existing Cement industry obtained CFO for the period upto 30/06/2028 for manufacture of Clinker of capacity 3.5 Million TPA, Cement of capacity of 4.0 Million TPA and WHRS of capacity 30MW.

Earlier, the industry has obtained EC for Expansion of Integrated Cement Plant – Clinker (2.4 to 8.0 Million TPA, out of which 1.1 Million TPA by internal modifications of the existing kiln), Cement (4.0 to 9.0Million TPA), Waste Heat Recovery Power Generation (30MW to 70 MW), D.G. Sets (2000 to 3000 KVA) along with installation of Captive Power Plant (2 x 25 MW), Synthetic Gypsum Plant(1560 TPD) & Railway Siding at Village: Benkanhalli, Taluka: Sedam, District: Kalaburagi. Also Obtained CFE-Expansion vide No. CTE-341708 Dtd. 02.02.2024 for Expansion of Integrated Cement Plant – Clinker (2.4 to 8.0 Million TPA), Cement (4.0 to 9.0Million TPA), Waste Heat Recovery Power Generation (30MW to 70 MW), D.G. Sets (2000 to 3000 KVA) along with installation of Captive Power Plant (2 x 25 MW), Synthetic Gypsum Plant(1560 TPD) & Railway Siding at Village: Benkanhalli, Taluka: Sedam, District: Kalaburagi.

In view of public complaints regarding air pollution alleged to be caused by industries in Kalaburagi District, the Board had constituted a team of technical officers to inspect the industries and to furnish a status report. Accordingly, the team has inspected all major industries of Kalaburagi District and submitted the technical report to the Board office on 07-01-2025,

In view of the non-compliances observed, the technical team had recommended to the Board office to call the industry for personal hearing in order to give an opportunity of being heard before initiating further course of action. Accordingly, the industry was called for Personal Hearing on 21.04.2025.

During the Personal Hearing held in Board Office on 21.04.2025, it is noted that industry is yet to implement corrective actions and therefore directed the ZSEO Kalaburagi to issue Notice of Proposed Direction (NPD) under Section 33(A) of Water Act, 1974 and Section 31(A) of Air Act, 1981 and to initiate further action based on the reply submitted by the industry.

Accordingly, the ZSEO Kalaburagi has issued Notice of Proposed Direction (NPD) under Section 33(A) of Water Act, 1974 and Section 31(A) of Air Act, 1981 to the industry on 27.05.2025.

The I/A's have submitted the compliance to the Notice of Proposed Direction on 21.06.2025. Hence, the industry was inspected on 19.06.2025 to verify the compliance.

Plant configuration and capacity as per EC

S. No.	Plant Equipment / Facility	Existing Facilities as per EC dated 19th Sept., 2012, amended on09th Feb., 2018 and corrigendum on 15th June, 2018								Proposed Unit		Final (Existing + Proposed)	
		Total (A + B)		Implemented (A)		Un-implemented (B)		As per CTO					
		Configuration	Capacity	Configuration	Capacity	Configuration	Capacity	Configuration	Capacity	Configuration	Capacity	Configuration	Capacity

1.	Clinker	Kiln 7200 TPD	2.4 MTPA	Kiln 7200 TPD	2.4 MTPA	Nil	Nil	Kiln 7200 TPD	2.4 MTPA	Kiln 16800 TPD	5.6 MTPA(1.1 + 4.5)	Kiln 7200 + 16800 TPD	8.0 MTPA(3.5 + 4.5)
2.	Cement	Cement Mill: 563 TPH	4.0 MTPA	Cement Mill: 563 TPH	4.0 MTPA	Nil	Nil	Cement Mill: 563 TPH	4.0 MTPA	Cement Mill: 625 TPH	5.0 MTPA	Cement Mill: 563 + 625 TPH	9.0 MTPA
3.	CPP	Boiler 213 TPH	44	Nil	Nil	Boiler 213 TPH	44	-	-	Boiler capacity 272 TPH	50 MW	Boiler capacity 272 TPH	50 MW
4.	Waste Heat Recovery Power Plant	Boiler PH & AQC Boiler (123 TPH)	30 MW	-	-	Nil	Nil	Boiler PH & AQC Boiler (123 TPH)	30 MW	Boiler PH & AQC Boiler (164 TPH)	40 MW	Boiler PH & AQC Boiler (123 + 164 TPH)	70 MW
5.	Synthetic Gypsum Unit (TPD)	-	-	-	-	-	-	-	-	1560 TPD	1560 TPD	1560 TPD	1560 TPD

Product details as per EC

Unit	Existing Capacity	Additional Proposed Capacity	Total Capacity after Expansion
Clinker (Million TPA)	2.4	5.6 (1.1 + 4.5)	8.0 (1 x 3.5 + 1 x 4.5)
Cement (Million TPA) (OPC, PPC, PSC, RHPC & SRC and Composite Cement)	4.0	5.0 (3.5 {VRM} + 1.5 {Ball Mill & RP})	9.0 (1 x 4.0 + 1 x 5.0)
Captive Power Plant (MW)	Nil	2 x 25	50
Waste Heat Recovery Power Plant (MW)	30	40	70
Synthetic Gypsum (TPD)	Nil	1560	1560
D.G. Sets (KVA)	2000	1000 (4 x 250)	3000

Particular		SIZE OF THE PROJECT			
	Unit	Existing Granted Capacity	Existing Status	Expansion Capacity	Total Capacity After Proposed Expansion
Clinker* (Million TPA)	Unit - I	2.4	Running	1.1 (2.4 to 3.5) (by internal modifications)	3.5
	Unit - II	Nil	Proposed	4.5	4.5
	Total	***2.4***		***5.6***	***8.0***
Cement (Million TPA)	Mill - I	4.0	Running	-	4.0
	Mill - II	Nil	Proposed	3.5 MTPA by VRM and 1.5 MTPA by installation of Ball Mill + RP	5.0
	Total	***4.0***		***5.0 (3.5 + 1.5)***	***9.0***
CPP (MW)	-	-	Running	Nil	Nil
	-	-	Proposed	2 x 25	50
	Total	***0.0***		***50***	***50***
Waste Heat Recovery Power Plant (MW)	-	30	Running	-	30
	-	Nil	Proposed	40	40
	Total	***30***		***40***	***70***
Synthetic Gypsum Unit (TPD)	-	-	Proposed	1560	1560
D.G. Sets (KVA)	-	2000	Running	Nil	2000
	-	-	Proposed	4*250 KVA	1000
	Total	***2000***		1000	***3000***

Water Pollution Control Status:

The source of water is from Kagina River, Mines Pit and from Borewells within plant premises. Water requirement for the industrial purpose is 640KLD and waste water generation is 156KLD and domestic water consumption is about 452KLD (30KLD for drinking and 422KLD for Domestic utility).

At present waste water generated is treated in different STP of capacities a. 85KLD at Staff township, b. 100KLD in Plant premises(25KLD X 2 No's & 50KLD), c. 25 KLD in Labour township. Treated water is used for on land for gardening and dust suppression within the Plant premises. However, at present there is no full fledge sewage generation from township due to non-occupancy of quarters. They have proposed STP of 240KLD.

Air Pollution Control Status :

Details of existing APC Measures:

Sl. No	Chimney Attached to	Chimney stipulated in above Ground Level (AGL)	Constituents to be controlled in the emission	Tolerance limits Mg/Nm3	APC measures provided by Factory Authority
1	Common Chimney attached to Raw mill Kiln	176	PM SO2 NOx	30 100 600	Reverse Air Bag House
2	Clinker Cooler	60	PM	30	Electro Static precipitator
3	Coal Mill	60	PM	30	Bag house
4	Cement Mill	50	PM	30	Bag house
5	2000KVA DG set-1 No.	30	Nox (as NO2) in ppmv NMHC (as C)(at 15% O2) PM(at 15% O2) CO(at 15% O2)	360 100 75 150	Acoustic Enclosures

The industry authorities have installed online continuous emission monitoring system (OCEMS) for the following existing stacks.

Sl. No	Stack attached to	Parameter	Concentration range	Make and Model
1	Clinker Cooler	PM	0 – 30 mg/Nm^3	Fives Pillard
2	Common Chimney attached to Raw mill Kiln	PM NOx & SO2	0 – 30 mg/Nm^3	Fives Pillard & Fugi Japan
3	Cement mill	PM	0 – 30 mg/Nm^3	Fives Pillard
4	Cooler ESP	PM	0 – 30 mg/Nm^3	Fives Pillard

The above OCEMS have been connected to the CPCB and KSPCB servers. Data has been uploaded by the industry regularly.

Hazardous Waste Management Status:

The HWM authorization is valid up to 30-06-2028. The industry is also Co-processing the RDF and Hazardous Waste in Co-processing at Cement kiln.

Observations;

The unit is working and following observations were made during inspection on 19.06.2025

Sr. No.	Non-compliances observed by Technical Committee	Compliance submitted by the industry	Observation made during inspection on 19.06.2025
1	The Industry has installed bag filters to air pollution sources as stipulated in the consent. However, Fugitive emission was noticed and the same needs to be checked	**Complied.** Shree Cement Limited is an environment conscious organization which have taken various steps towards conservation of environment by adopting state of art technology in the integrated cement plant for control of emissions well within the	The I/A's have not carried out due diligence report from reputed institution or constituting internal committee assessment of the same. Hence, the reply submitted by

	and rectified.	permission limits and protect the environment. We have following management plan to control the fugitive emissions from the plant and Mining activities. 1. We have provided Bag House in the Raw mill & kiln, Coal mill & cement mill and ESP in clinker cooler stack and bag filters at various material transfer points & at the top of silos. Total 94 no.s of bag filters installed to arrest fugitive/dust emissions **(List of installed Bag filters is enclosed as Annexure-I)** 2. All the pollution control measures are operated all the time when plant is in operation and preventive maintenance of the same is being done on regular basis 3. Installed closed conveyor belts for handling of Raw material & clinker to control fugitive dust. 4. Mobile Water tanker system has been arranging at Raw material & lime stone handling area for further reduction of fugitive emission. 5. All the internal roads of Plant, including parking area & other flooring areas is already concreted, Further Water spraying for dust suppression on the roads is done on regular basis. 6. To control Fugitive Emissions, water sprinkling arrangements has been done on the mines haulage roads & other conveyance area. 7. We have deployed (02) big truck mounted and Three (03) nos. small Vacuum cleaning machines for sweeping of dust from the roads and floors. 8. Developed good greenery in and around plant premises around 1.12 lakhs of saplings has been planted in and around of the plant and mines area and along the boundary of mine lease area. 9. End product (Cement) is being transported through tarpaulin covered trucks. 10. Storage of Clinker, Fly ash and Cement in silos and Storage of Limestone, Coal, Pet coke in covered shed. 11. Enclosures provided for unloading operations.	I/A's is vague and not acceptable.

<table>
<tr>
<td></td>
<td></td>
<td>12. Fly ash is being transported through bulkers & pumped directly from the tankers to silos pneumatically in closed loop so that fugitive emissions do not occur.

13. The packing machine is equipped with dust extraction arrangement.

14. Transportation of Raw material being carried out in closed trucks.

15. Water sprinkling facilities for dust suppression in crusher at unloading point and at discharge point of crushed limestone connected to stacker.

We have carried out the monitoring from NABL accredited organization on every month. All the monitoring reports revealed that monitoring parameters are well within the prescribed limit.

The analysis report of NABL accredited is enclosed as Annexure-II & Photographs are attached as Annexure-III.</td>
<td></td>
</tr>
<tr>
<td>2</td>
<td>The industry may be informed to provide bag filters in the storage shed for control of fugitive emissions.</td>
<td>Noted & Complied,

We would like to bring your kind notice that we have been constructed various sheds for storage of Raw material & fuel to avoid fugitive emission and all the raw material is being handled in closed conveyor belts.

The following fully covered sheds are constructed for storage of various raw materials & fuel, which are designed to control the fugitive dust emission.

As per the design, we have been provided 94 no.s of bag filters to arrest the fugitive dust from the transfer points and point source.

<table>
<tr><th>Sl no.</th><th>Name of the Shed</th><th>Capacity in MT</th></tr>
<tr><td>1</td><td>Coal/Pet coke</td><td>30,000.00</td></tr>
<tr><td>2</td><td>Laterite / Iron ore/Bauxite</td><td>30,000.00</td></tr>
<tr><td>3</td><td>Gypsum</td><td>20,000.00</td></tr>
<tr><td>4</td><td>Fly Ash Silo</td><td>5,000.00</td></tr>
<tr><td>5</td><td>Pond Ash with wind breaking wall (Open stock pile with Tarpaulin Covered)</td><td>50,000.00</td></tr>
<tr><td>6</td><td>Limestone Stock Pile</td><td>2,00,000.00</td></tr>
<tr><td>7</td><td>RDF & MSW</td><td>1,125.00</td></tr>
</table>
</td>
<td>The reply submitted by I/A's is vague and not acceptable.</td>
</tr>
</table>

		| 8 | Clinker | 1,50,000.00 | **Raw material & Fuels Storage sheds GPS photos is enclosed as Annexure-IV**	
3	Some internal roads are concreted and others are yet to be concreted. Dust deposition was noticed along the edge of the roads. Fugitive dust generation was noticed during vehicular movement and winds.	**Noted & Complied.** All the internal roads of Plant including parking area & other flooring areas is already concreted. The total concreted area of 1,99,000 Sq.m & around 9,000 Sqm. of bituminous road is constructed at the plant. The balanced clinker transport road is also constructed and fully paved. On regular interval the accumulated dust is being cleaned on regular basis & water sprinkling is carried out on regular basis to suppress the fugitive emissions. Regular vacuum sweeping of all the roads & floors is being done & water sprinkling is being done on all the roads by 05 no.s of water sprinkling tankers to suppress the dust emissions and to avoid fugitive emissions. **Concrete & paved roads of Internal roads GPS photos are enclosed as Annexure-IV**	• The I/A's have provided concreted roads in the plant premises and have not provided concreted roads in the mining area because whole mine area itself is earmarked as source of limestone and during inspection it is observed that the concreting of clinker road is under progress. • They have removed the dust deposited on either side of the road and due to rainy season, there is no fugitive emissions during vehicle movement.
4	Dust deposition was noticed on the plants indicating inadequate/inefficient measures for dust control.	**Being Complied.** We have adopted following measures to control the fugitive emissions from the plant internal roads, Operation activity & vehicular movements. 1. We have provided Bag House in the Raw mill & kiln, Coal mill & cement mill and ESP in clinker cooler stack and & at transfer points we have installed 94 No's bag filters to arrest fugitive/dust emissions. All the pollution control measures are operated all the time when plant is in operation and preventive maintenance of the same is being done on regular basis 2. Closed conveyor belts for all material handling to control fugitive dust. 3. Mobile Water tanker system has been arranging at Raw material & lime stone handling area for further reduction of fugitive emission 4. All the internal roads including parking area & other flooring areas is already concreted, further on day to day basis Water spraying for dust suppression on the roads is done on regular basis.	• During inspection, it is observed that the foliage of the plants are clean because of the rain. The I/A's have also provided closed conveyor belts and have provided dust extraction system at packaging area in addition to plantations and water sprinkling and road sweeping machines. • The I/A's have arranged water sprinkling system with water guns(16 no's) all along the mines haulage roads to control the dust in mining area. • With all the above mentioned facilities, the I/A's have failed to mitigate the dust

		5.To control Fugitive Emissions, continuous water sprinkling arrangements has been made on the plant internal roads & other conveyance area. 6.Five (05) nos. Vacuum cleaning machines for sweeping of dust from the roads and floors are deployed. 7.Developed good greenery about 1.12 Lakhs of saplings in and around plant premises, near plant area, crusher area and along the boundary of mine lease area. 8.End product (Cement) is being transported through tarpaulin covered trucks. 9.Storage of Clinker, Fly ash and Cement in silos and Storage of Limestone, Coal, Pet coke in covered shed. 10. Enclosures provided for unloading operations. 11. Fly ash is being pumped directly from the tankers to silos pneumatically in closed loop so that fugitive emissions do not occur. 12. The packing machine is equipped with dust extraction arrangement. 13. Transportation of Raw material being carried out in closed trucks. 14. Water sprinkling facilities for dust suppression in crusher at unloading point and at discharge point of crushed limestone connected to stacker. **The GPS Photographs of the plant are attached as Annexure-V**	emissions.
5	As Line-II construction work is under progress, the soil excavated is piled inside the premises resulting in dust emission during vehicular movement.	**Noted & Complied.** As our construction, work for Line-II project is under progress & we have taken all the precautions to control the fugitive emission by avoiding any earthmoving machines on the paved concrete surface and all the vehicles, which are carrying the earth are being fully covered with tarpaulin to avoid any spillage on the road surface. The accumulated soil which was pilled has been currently utilized for refilling and floor levelling. Presently there is no soil is piled in the premises. **Photographs showing clean road are attached Annexure-III**	The construction work of Line-II work is nearing to completion, it requires time to clear and lay the concrete to the excavated area and remove the excavated soil. Hence, to comply the same it requires further time period.
6	Lot of Cement/Clinker dust collection was	**Complied.**	Whenever the Board Officer inspected the

	noticed at storage/dispatch/packing area.	We have following management plan to control the fugitive emissions from packing plant /Dispatch/Storage areas. 1. All the internal roads of plant including parking area & other flooring areas is already concreted, further on day to day basis continuous Water spraying for dust suppression on the roads is done on regular basis. 2. Five (05) nos. Vacuum cleaning machines for sweeping of dust from the roads and floors are deployed. 3. End product (Cement) is being transported through tarpaulin covered trucks. 4. Storage of Clinker, Fly ash and Cement in silos and Storage of Limestone, Coal, Pet coke in covered shed. 5. Enclosures provided for unloading operations. 6. Fly ash is being pumped directly from the tankers to silos pneumatically in closed loop so that fugitive emissions do not occur. 7. The packing machine is equipped with dust extraction arrangement. The accumulated dust has been removed from the packing plant/dispatch/storage area. **The GPS Photographs is attached as Annexure-VI**	said premises, it is observed that loose cement was deposited around the storage/dispatch/packing area. Hence, the reply submitted by the I/A's is vague and not acceptable.
7	On verification of records it was observed that there is huge discrepancy in the authorized quantity and incinerated quantity of hazardous waste in the co-processing plant. The industry was directed to conduct an inventory of hazardous waste and obtain necessary amendment to the authorization.	**Noted for Compliance.** The quantity of hazardous waste mentioned in the co-processing authorization No.339968 dated 09.10.2023 is based on maximum quantity of the particular waste to avoid any quantity related violation. However, consumption of the particular waste depends on availability and quality of the hazardous waste. Furthermore, we wish to inform your good self that the construction of line-II is going on in which hazardous & other waste will be co-processed. Hence we request your good office to continue with the existing quantities in the authorization issued by your good office.	The discrepancy noticed regarding authorized quantity and incinerated quantity will be rectified at the time of operation of Line II and yet to apply for the amendment of Authorization under HWM Rules, 2016.
8	The industry is not fully complying with environmental guidelines for prevention and control of dust emission from	**Noted & complied.** ❖ **Following measures have been taken towards control of Air Pollution & Fugitive dust emission: -** ➢ Storage of Clinker, Fly ash and Cement in	The reply submitted by the I/A's is vague and not acceptable.

		cement industries by CPCB.	silos and Storage of Limestone, Coal, Pet coke & other Raw materials are being stored in closed covered shed. ➢ Bag houses are provided at Raw mill and kiln, coal mill & cement mill and ESP (Electrostatic precipitator) is provided at cooler stacks. ➢ Apart from above, we have also Installed 94 Nos. Bag filters at all material transfer/ handling points. ➢ Transfer of raw material is being done through closed covered conveyor belts and bag filters are provided at all the raw material transfer points. ➢ Enclosures are provided for unloading operations. ➢ Dry Fly ash is being pumped directly from the tankers to silos pneumatically in closed loop or mechanically so that fugitive emissions do not occur. ➢ All the Roads inside the plant premises are made of concrete of about 1,99,000 Sq. mtrs. & 9,000 sqm of bituminous road of plant area (includes roads, parking area & other flooring areas) and cleaning of the roads and floors is done through vacuum cleaning machine. ➢ Dust sweeping machines (05 no. of Vacuum sweeper) for sweeping of dust from the roads & concrete floors. ➢ Regular water sprinkling is being done on all the roads to suppress dust emissions ➢ The packing machines are equipped with dust extraction arrangement. ➢ Raw material and End product material (Cement) is being transported through tarpaulin covered trucks. ➢ Greenbelt has been developed all along the plant boundary to control the fugitive emission, at present we have planted 1.12 Lakhs saplings in Plant lease area & Mines lease are ➢ Regular monitoring of Stack Emission, Fugitive emission and ambient air quality monitoring is being carried out by NABL accredited laboratory and reports are submitted to KSPCB. Also installed CEMS at major stacks and CAAQMS at plant boundary. ➢ Utilization of fly ash for the manufacturing of cement is being done to avoid landfilling of waste. ➢ Regular grading of haul roads & service roads to clear accumulation of loose material. ➢ The vehicles & Machinery are being kept	

118

		in good condition to minimize the pollution. ➢ To control Fugitive Emissions @ plant & mines area due to plying of Vehicles, water sprinkling arrangements has been done on the haulage roads. ➢ Installing odour control fog generating system at AFR Storage area. ➢ Heavy metal analysis will be carried out in Co-Processing stacks & regular monitoring will be done by Third party certified by MoEF& CC , NABL accredited laboratory. ➢ Sustainability of the developed environment friendly technology from financial, social, and ecological aspects. ➢ A friendly technology for Co-processing of Alternative fuel to replace Natural fuel has been installed @ our cement plant, in which Hazardous & other wastes which are a by-product of various industries and are difficult to dispose are utilized as a fuel in our cement kiln. ➢ Energy conservation practices such as installation/ replacement of energy-efficient equipment to reduce the Green House Gases (GHG) emissions and also to increase the resource efficiency. ➢ Use of Biomass – Rice Husk as an Alternate Fuel and Pet coke in the manufacturing process to substitute the consumption of fossil fuel/ coal. ➢ Use of Fly ash (waste material from thermal power plants) to manufacture Portland Pozzolana Cement (PPC) as an environment friendly practice to conserve the environment. ➢ Rainwater Harvesting by conserving rainwater in mined out pits for its use in the operations, for augmentation of the ground water level and to support the local biodiversity. ➢ Pollution prevention by installation and proper maintenance of Pollution Control Equipment. ➢ Adequate Green Belt Development for pollution abatement, support to the local biodiversity and increasing the aesthetic and scenic beauty of the plants/ mines site. ➢ Installation of sewage and water treatment plant for treatment of liquid waste and for purifying ground / surface water. ➢ Installation of Continuous emission monitoring System for all the major stacks of Cement plant & Continuous Ambient	

113

		Air Quality Monitoring System for ambient air has been carried out for regular assessment of emissions. ➢ Closed conveyor belts and covered sheds has been provided for raw material handling & raw material storage to control fugitive emission. ➢ Installed PTFE Membrane bags in RABH Stack, Coal Mill & Cement Mill to reduce stack emission. **Photographs are enclosed as Annexure-III**	
9	The industry has not implemented water sprinkling/inbuilt sprinkling system at mines haulage roads.	**Complied.** We have installed the automatic water sprinkler system all along the length of haulage road an around of 1000m length to control the fugitive dust emissions from the vehicular movement at limestone crusher. **The GPS photos of the same is attached as Annexure-VII**	The I/A's have arranged water sprinkling system with water guns(16 no's) all along the mines haulage roads to control the dust in mining area and regular operation of water sprinklers to be caried out by adopting latest technology. Hence, this needs improvement.
Non-Compliance Points : Inspection by RO KSPCB Dated 27.01.2025			
1	The construction of Line-2 was in progress. The excavated soil was piled up resulting in fugitive dust emission during vehicular movement.	**Noted & Being Complied** As our construction, work for Line-II project is under progress & we have taken all the precautions to control the fugitive emission by avoiding any earthmoving machines on the paved concrete surface and all the vehicles, which are carrying the earth are being fully covered with tarpaulin to avoid any spillage on the road surface. **Photographs showing clean road are attached Annexure-III**	The construction work of Line-II work is nearing to completion, it requires time to clear and lay the concrete to the excavated area and remove the excavated soil. Hence, to comply the same it requires further time period.
2	The industry is yet to concrete some of the internal roads. Dust deposition was noticed along the internal roads in some stretches.	**Noted & complied** All the internal roads of Plant including parking area & other flooring areas is already concreted. The total concreted area of 1,99,000 Sq.m & around 9,000 Sqm. of bituminous road is constructed at the plant. The balanced clinker transport road is also constructed and fully paved. On regular interval the accumulated dust is being cleaned on regular basis & water sprinkling is carried out on regular basis to suppress the fugitive emissions. Regular vacuum sweeping of all the roads & floors is being done & water sprinkling is being done on all the roads by 06 no.s of water	• The I/A's have provided concreted roads in the plant premises and have not provided concreted roads in the mining area because whole mine area itself is earmarked as source of limestone and during inspection it is observed that the concreting of clinker road is under progress. • They have removed

		sprinkling tankers to suppress the dust emissions and to avoid fugitive emissions. **Concrete & paved roads of Internal roads GPS photos are enclosed as Annexure-VIII**	the dust deposited on either side of the road and due to rainy season, there is no fugitive emissions during vehicle movement.
3	Dust deposition was noticed on the plants and trees indicating inadequate dust control measures.	**Being Complied.** We have adopted following measures to control the fugitive emissions from the plant internal roads, Operation activity & vehicular movements. 1. We have provided Bag House in the Raw mill & kiln, Coal mill & cement mill and ESP in clinker cooler stack and & at transfer points we have installed 94 No's bag filters to arrest fugitive/dust emissions. All the pollution control measures are operated all the time when plant is in operation and preventive maintenance of the same is being done on regular basis 2. Closed conveyor belts for all material handling to control fugitive dust. 3. Mobile Water tanker system has been arranging at Raw material & lime stone handling area for further reduction of fugitive emission 4. All the internal roads including parking area & other flooring areas is already concreted, further on day to day basis Water spraying for dust suppression on the roads is done on regular basis. 5. To control Fugitive Emissions, continuous water sprinkling arrangements has been made on the plant internal roads & other conveyance area. 6. Five (05) nos. Vacuum cleaning machines for sweeping of dust from the roads and floors are deployed. 7. Developed good greenery about 1.12 Lakhs of saplings in and around plant premises, near plant area, crusher area and along the boundary of mine lease area. 8. End product (Cement) is being transported through tarpaulin covered trucks. 9. Storage of Clinker, Fly ash and Cement in silos and Storage of Limestone, Coal, Pet coke in covered shed. 10. Enclosures provided for unloading operations. 11. Fly ash is being pumped directly from the tankers to silos pneumatically in closed loop so that fugitive emissions do not	• During inspection, it is observed that the foliage of the plants are clean because of the rain. The I/A's have also provided closed conveyor belts and have provided dust extraction system at packaging area in addition to plantations and water sprinkling and road sweeping machines. • The I/A's have arranged water sprinkling system with water guns(16 no's) all along the mines haulage roads to control the dust in mining area. • With all the above mentioned facilities, the I/A's have failed to mitigate the dust emissions.

		occur. 12. The packing machine is equipped with dust extraction arrangement. 13. Transportation of Raw material being carried out in closed trucks. 14. Water sprinkling facilities for dust suppression in crusher at unloading point and at discharge point of crushed limestone connected to stacker. **The GPS Photographs of the plant are attached as Annexure-V**	
4	The house keeping is poor and needs improvement.	**Being Complied.** We have adopted following measures to control the fugitive emissions from the plant internal roads, Operation activity & vehicular movements. 1. We have provided Bag House in the Raw mill & kiln, Coal mill & cement mill and ESP in clinker cooler stack and & at transfer points we have installed 94 No's bag filters to arrest fugitive/dust emissions. All the pollution control measures are operated all the time when plant is in operation and preventive maintenance of the same is being done on regular basis 2. Closed conveyor belts for all material handling to control fugitive dust. 3. Mobile Water tanker system has been arranging at Raw material & lime stone handling area for further reduction of fugitive emission 4. All the internal roads including parking area & other flooring areas is already concreted, further on day to day basis Water spraying for dust suppression on the roads is done on regular basis. 5. To control Fugitive Emissions, continuous water sprinkling arrangements has been made on the plant internal roads & other conveyance area. 6. Five (05) nos. Vacuum cleaning machines for sweeping of dust from the roads and floors are deployed. 7. Developed good greenery about 1.12 Lakhs of saplings in and around plant premises, near plant area, crusher area and along the boundary of mine lease area. 8. End product (Cement) is being transported through tarpaulin covered trucks. 9. Storage of Clinker, Fly ash and Cement in silos and Storage of Limestone, Coal, Pet	The construction of Line-2 work is nearing to completion. Hence, the housekeeping in and around the plant premises is very poor and the reply submitted by the I/A's is vague and not accepted.

		coke in covered shed. 10. Enclosures provided for unloading operations. 11. Fly ash is being pumped directly from the tankers to silos pneumatically in closed loop so that fugitive emissions do not occur. 12. The packing machine is equipped with dust extraction arrangement. 13. Transportation of Raw material being carried out in closed trucks. Water sprinkling facilities for dust suppression in crusher at unloading point and at discharge point of crushed limestone connected to stacker **Photographs are attached as Annexure-III**	
5	The samples of treated sewages collected from 25 KLD STPs were not meeting the discharge standards w.r.t COD.	**Complied,** M/s Shree cement ltd. has adopted appropriate Sewage water treatment facility of 210 KLD capacity in Plant and Colony to treat the sewage waste from operation buildings and residential colony and all are working efficiently. Further, we also would like to submit the corrective and preventive actions adopted as follows: 1. SCL is having Sewage Treatment plant (STP) with latest MBBR (Mixed Bed Bio Filling Reactor) without Ozonation Technology with the treatment efficiency of about 99%. 2. STP is being operated and working efficiently. STP maintenance & servicing is being carried out on day to day basis. 3. All the treated wastewater is being recycled & reused in the process and also for dust suppression & green belt development within the plant premises. 4. No wastewater is discharged outside the factory premises and 'zero' discharge is adopted. 5. Further we are taking utmost proper precautions and in addition to the regular treatment process, we have been working more to reduce the COD by additional below jobs to the day to day activity, such as below. i. Optimizing biological treatment ii. Improvement in Pre-treatment process. iii. By using chemical treatment iv. Regular removal of Sludge	The I/A's have not carried out performance evaluation study for each units of the STP. Hence, reply submitted by the I/A's is vague and not acceptable.

		v. Frequent replacement of Membrane Filters 6. Ensuring and pre filtering the waste at the source The latest STP inlet & outlet monitoring report was enclosed as **Annexure-IX** & reply to the issued notice by your good office was submitted to RO-KSPCB-Kalaburagi vide letter no-SCL/KCP/ENV/2024-25/570 dated 16.03.2025 and enclosed as **Annexure-X**	

Sl. No.	**Non-compliances raised by complainant Sri Umesh P Chawan & others of Malkhed Village, Tq. Sedam, Dist. Kalaburagi**	**Compliance submitted by the industry**	**Observation made during inspection on 19.06.2025**
1	Kalaburagi district is basically agricultural belt particularly famous for toordal. However since 1980 many mega cement industries have been established in the district and nearly 60,000 acres of agricultural land has been acquired by these industries.	-	Not Submitted the compliance report by I/A's. However, the I/A's are informed to adopt the scientific approach and to take the compliance measures to sayings of the complainant.
2	The cement industries/lime stone mining activity are particularly concentrated in Sedam, Chittapur and Chincholi taluks. All the industries are already having 3-4 production lines and most of them are going for further expansion.	-	Not Submitted the compliance report. However, the I/A's are informed to adopt the scientific approach in implementing the directions of respective Government Departments prior to going for expansion of the existing units.
3	The cement industries/mining activity are causing lot of air pollution in the area which has affected more than 60% of the population. The people are suffering from respiratory diseases. It is difficult to travel on roads because of fugitive dust caused due to the movement of vehicles.		Not Submitted the compliance report by the I/A's. However, it is requested the Board to issue suitable directions to the Health Department to access the Health problem caused by the said Cement Industries. It was informed I/A's to deploy one additional dust sweeping vehicle and one no of water sprinkling vehicles for de-dusting and for water sprinkling over surrounding roads to mitigate the fugitive emissions.
4	The crop yield has been reduced in the agricultural lands surrounding the cement plants/mines due to the deposition of dust on the crops.	-	Not Submitted the compliance report by the I/A's. However, it is requested the Board to issue suitable directions to the Agriculture & Horticulture Department

			to access the crop yield caused by the said Cement Industries.
5	The cement industries are discharging more emissions during night time by switching off the air pollution control equipments.	-	Not Submitted the compliance report by the I/A's. However, it was informed to I/A's not to switch off the Air pollution control equipments and it was cautioned to the industry that such violations will be viewed seriously and also directed to evaluate the performance of all the Air pollution control equipments regularly and to submit the action taken report to this Office in this regard without fail.
6	In-spite of many mega industries established in the district, their contribution towards CSR and development of the district is very less.	-	Not Submitted the compliance report by the I/A's. However, during inspection it was informed to increase fund reserved under CSR activities and to implement the social development measures in the surrounding villages as per the Government Directions.
7	In view of all these issues, there is a need to carry out study to decide carrying capacity of the district before allowing new industries/expansion of existing industries.	-	Not Submitted the compliance report by the I/A's. In this regard it is requested to take suitable decision at the Board Office level.

Personal Hearing Points Dated 21.04.2025 & Inspection team Recommendations

Sl No.	Non-Compliance points	Compliance submitted by the industry	Observation made during inspection on 19.06.2025
01	Scientific study to control vibration and fugitive emissions from the mining area.	**Complied.** We have already carried Scientific study pertaining to vibration through NIT Suratkal **(Enclosed as Annexure-1-A)** In addition to this daily blasting vibration is being monitored through Minimate & Nomis (DGMS authorized instrument) for ensuring the permissible limits **(Enclosed as Annexure-1-B).** However, the entire haulage road provided with fixed Water sprinkling system (16 Nos. of rain guns) for dust suppression and additionally, we have been provided 2 nos. of 18KL capacity Water tankers through the entire shift	I/As have informed that blasting will be done as per the specification of IBM & DGMS and they have also informed that scientific was conducted through NIT Suratkal and report have been submitted in the month of October 2024. The I/A's have arranged water sprinkling system with water guns(16 no's) all along the mines haulage roads to control the dust in mining area and also deployed 2 no's of water tankers for dust suppression in the mine area.

		operation time for wetting the haulage road area and Other mining area **(Enclosed as Annexure-1-C).**	
02	Providing closed conveyor system for transfer of raw material (limestone) from mines to the plant area.	**Complied.** We have already provided the closed conveyor belt throughout the length for transforming the lime stone from mines to plant. Geotagged photographs of the conveyor belt is **Enclosed as Annexure-02**	Complied The I/A's have provided closed conveyor system for transfer of raw materials(limestone) for the mitigation of dust nuisance.
03	Implementation of environmental guidelines issued by CPCB and best available technologies for controlling fugitive dust emissions in cement industries.	**Complied.** Shree Cement Limited is an environment conscious organization which have taken various steps towards conservation of environment by adopting state of art technology in the integrated cement plant for control of emissions. Following measures have been adopted to control the fugitive emissions from the plant and Mining activities 1. Provided Bag House in the Raw mill & kiln, Coal mill & cement mill and ESP in clinker cooler stack and bag filters at various material transfer points & at the top of silos. Total 94 Nos. of bag filters installed to arrest fugitive/dust emissions **(List of installed Bag filters is enclosed as Annexure-03)** 2. Preventive maintenance is being done on regular basis 3. All the pollution control measures are operated all the time when plant is in operation Closed conveyor belts to control fugitive dust. 4. Mobile Water tanker system has been arranging at Raw material & lime stone handling area for further reduction of fugitive emission 5. All the internal roads of Plant, including parking area & other	During inspection the I/A's have been given with the directions to take stringent actions to mitigate the dust nuisance and also to take fully compliance measures as directed by CPCB pertaining to Cement industry by adopting best available technologies.

		flooring areas is already concreted, Further Water spraying for dust suppression on the roads is done on regular basis. 6. To control Fugitive Emissions, water sprinkling arrangements has been done on the mines haulage roads & other conveyance area. 7. Deployed (02) big truck mounted and Three (03) nos. small Vacuum cleaning machines for sweeping of dust from the roads and floors. 8. Developed good greenery in and around plant premises around 1.12 lakhs of saplings has been planted in and around of the plant and mines area and along the boundary of mine lease area. 9. End product (Cement) is being transported through tarpaulin covered trucks. 10. Storage of Clinker, Fly ash and Cement in silos and Storage of Limestone, Coal, Pet coke in covered shed. 11. Enclosures provided for unloading operations. 12. Fly ash is being transported through bulkers & pumped directly from the tankers to silos pneumatically in closed loop so that fugitive emissions do not occur. 13. The packing machine is equipped with dust extraction arrangement. 14. Transportation of Raw material being carried out in closed trucks. 15. Water sprinkling facilities for dust suppression in crusher at unloading point and at discharge point of crushed limestone connected to stacker. 16. Wet drilling and controlled blasting	

		is done in the mining. 17. Water sprinkling is done through permanent water sprinklers and movable water sprinklers on haulage roads. 18. Bag house is provided at limestone crusher. 19. Mist system is provided at limestone unloading hopper. We have carried out the monitoring from NABL accredited organization on every month. All the monitoring reports revealed that monitoring parameters are well within the prescribed limit. **The analysis report of NABL accredited is enclosed as Annexure-03A & Photographs are attached as Annexure-03B.**	
04	Providing dry fog dust suppression system at strategic locations.	**Noted & Complied.** SCL have taken various steps towards mitigation of fugitive dust from the various strategic location and also made an arrangement for permanent water sprinkling system in Haulage roads, Raw material handling area, Lime stone crusher & in other places to suppress the fugitive dust. Also hired two water tankers with a capacity of 5KL each in addition to the existing 03 no.s of 18KL water tankers. Tho following steps taken towards controlling of fugitive dust. ➢ Water sprinkling facilities for dust suppression in crusher at unloading point and at discharge point of crushed limestone connected to stacker. ➢ To control Fugitive Emissions, continuous water sprinkling arrangements has been made on the plant internal roads & other conveyance area. ➢ Mobile Water tanker system has been arranging at Raw material & lime stone handling area for further reduction of fugitive emission ➢ All the internal roads of Plant,	I/A's are informed to take utmost care to control the dust by adopting the advanced technology like dry fog suppression system around the unit, especially at strategic location.

		including parking area & other flooring areas is already concreted, Further Water spraying for dust suppression on the roads is done on regular basis. ➢ To control Fugitive Emissions, water sprinkling arrangements has been done on the mines haulage roads & other conveyance area. ➢ We have deployed (02) big truck mounted and Three (03) nos. small Vacuum cleaning machines for sweeping of dust from the roads and floors. ➢ All the pollution control measures are operated all the time when plant is in operation and preventive maintenance of the same is being done on regular basis **The Photographs of the same is enclosed as Annexure-04**	
05	Mechanical sweeping machines for roads.	**Complied,** We have deployed (02) big truck mounted and Three (03) nos. small Vacuum cleaning machines for sweeping of dust from the roads and floors. Operation details of vacuum cleaning machine & Geotagged photographs are **Enclosed as Annexure-05**	Partially complied. The I/A's have deployed 5 no's of road sweeping vehicles with vacuum cleaner for sweeping of dust from the roads. Presently, the I/A"s are not properly carried out Kodla road sweeping, passing between plant and mine area and hence, it was directed the I/A's to provide two more mechanical sweeping machines for sweeping of Kodla road because of which the surrounding villagers are regularly submitting the complaint regarding dust nuisance.
06	Regular maintenance of process equipment's and air pollution control equipment's.	**Complied.** We have provided Bag House in the Raw mill & kiln, Coal mill & cement mill and ESP in clinker cooler stack and bag filters at various material transfer points & at the top of silos. Total 94 no.s of bag filters installed to arrest fugitive/dust emissions	The I/A's have not carried out due diligence report for regular maintenance of process equipment's and air pollution control equipment's. Hence, not complied.

		All the pollution control measures are operated all the time when plant is in operation and preventive maintenance of the same is being done on regular basis **The Detail of APCE maintenance details is enclosed as Annexure-06**	
07	All internal roads to be concreted.	**Complied.** All the internal roads of Plant including parking area & other flooring areas is already concreted. The total concreted area of 1,99,000 Sq.m & around 9,000 Sqm. of bituminous road is constructed at the plant. The balanced clinker transport road is also constructed and fully paved. Cleaning of the roads is being done on regular basis & water sprinkling is carried out on regular basis to suppress the fugitive emissions. Cleaning of the roads & floors is being done through vacuum sweeping & water sprinkling is being done on all the roads by 05 nos. of water sprinkling tankers to suppress the dust emissions and to avoid fugitive emissions. **Geotagged photographs of Concrete & paved roads are enclosed as Annexure-07**	Partially complied. The I/A's have provided concreted roads in the plant premises and have not provided concreted roads in the mining area because whole mine area itself is ear marked as source of limestone and during inspection it is observed that the concreting of clinker road is under progress.
08	Pneumatic conveyor system for transferring ash from APC equipment/ESP.	**Complied.** We are not generating ash from cement plant. However, fly ash received from thermal power plants is being transported through bulkers & pumped directly from the tankers to silos pneumatically in closed loop so that fugitive emissions is controlled & the fly ash is being transfer to cement mill via closed conveyor system. Dust / ash generated from APC equipment / ESP is either raw material or product is recycled back in to the process of cement manufacturing. The photographs are enclosed as **Annexure-08**	During inspection I/A's informed that the ash generated from either APC equipment or ESP is collected by pneumatic conveying system.

9	Adopting CPCB guidelines for co-processing of AFR, RDF & HW with proper storage facility.	**Complied.** We are practicing Co-processing of various AFR, RDF and various Hazardous and Other waste in cement kiln as per CPCB Guidelines. Proper storage facilities have been developed for all type of raw material as well as AFR,RDF and HW. Total storage capacity is 4.04 lakh tonnes further we are extending with additional capacity of 0.65 lakh tonnes **Photographs of RDF, AFR & HW storage sheds are enclosed as Annexure-09**	Partially complied. During inspection I/A's have been directed to apply reagents/ sprayers/sprinklers to mitigate the smell, so that there should not be any kind of smell nuisance in and around the AFR facility and also measures to mitigate flies and also to implement the SOP directions accorded by CPCB.
10	The industry shall receive only pre-treated hazardous waste for co-processing.	**Complied.** We are receiving and co processing the hazardous waste from various industries from the state and other state and following strictly the guidelines of HWM rules-2016. SCL is procuring and co-processing only hazardous waste allowed by CPCB and KSPCB. **The arrangements for co-processing of hazardous waste is shown as Annexure-10**	Not complied. On the day of inspection, it is felt that lot of foul smell was emitting from the Industry due to unscientific management of liquid hazardous waste and I/A's have informed to collect the pre-treated Hazardous waste as per the HWM Rules, 2016. Hence, the reply submitted by I/A's is vague and not acceptable.
11	The location of CAAQMS stations shall be re-assessed and they shall be shifted to locations where maximum GLC is noticed as per EIA studies.	Noted. SCL has fixed 04 nos. of CAAQMS in the plant and mines area, the stations were fixed and installed, connected to KSPCB online server on the basis of EIA assessment & also in consultation with the RO, KSPCB Kalaburagi. We assure you that We will re-assessed the existing CAAQMS stations as per GLC study and EIA, the same will be intimate to board. **The GPS locations of the AAQMS are shown as Annexure-11**	At present, the industry authority have established CAAQMS stations as per the EIA assessment report and are ready to shift the existing location to different location.

12	A mobile AAQMS van shall be permanently deputed to the RO, Kalaburagi.	Noted & full cooperation will be extended for deputation of mobile AAQMS van by RO, Kalaburagi.	In this regard, decision may be taken at Board Office level to provide one no. of mobile AAQMS van permanently to RO, Kalaburagi
13	All cement industries shall be insisted to install WHRS power plant to reduce the carbon foot print.	**Complied.** We have installed 30MW capacity WHRS system in the Existing line. In addition to this, 30MW is WHRS is proposed line-II which is at commissioning stage. Photograph of WHRS is attached as **Annexure- 12**	The industry has already installed one no. of 30MW WHRS and have proposed to install an additional 30MW WHRS for Line-II in order to reduce the carbon foot print.
14	The old STPs shall be revamped /replaced with the latest technologist to meet new STP discharge standards.	**Complied.** M/s Shree cement ltd. has adopted appropriate Sewage water treatment facility of 210 KLD capacity in Plant and Colony to treat the sewage waste from operation buildings and residential colony and all are working efficiently. ➢ SCL is having Sewage Treatment plant (STP) with latest MBBR (Mixed Bed Bio Filling Reactor) without Ozonation Technology with the treatment efficiency of about 99%. ➢ STP is being operated and working efficiently. STP maintenance & servicing is being carried out on day to day basis. ➢ All the treated wastewater is being recycled & reused in the process and also for dust suppression & green belt development within the plant premises. ➢ No wastewater is discharged outside the factory premises and 'zero' discharge is adopted. **The Existing STP's GPS photos are enclosed as annexure-13**	The reply submitted by the I/A's is vague and not acceptable. Hence not complied.
15	Construction of check dams and adoption of scientific storm water management plan in the mining area.	**Complied.** SCL has made a garland drains in the mining area since from mining operation since from 2016 onwards, over a cumulative length of 3970 mts.	Partially complied for Mining area and not done due diligence report for plant area as well as mining area. Hence, the reply submitted by I/A's is not acceptable.

132

		for collection of Rain water into the mining Pit and which act as Rain Water Harvesting pit. In addition to this two natural rain water harvesting pit rehabilitated with a capacity of 500 m3 & 200 m3 to recharge ground water and storing of runoff water from rain fall. Additionally, we have made a sump at the lowest corner of the pit, where silt present in the accumulated water will be settled at the bottom of the Sump. Accordingly, we will pump the clear water from Mine pit to Plant area for utilization of Plant operation and green belt development. SCL have constructed two no.s of check dam near the AN Storage and near the Top Soil Storage dump area across the waterway to slow down water flow and reduce erosion. As the Check dam used to manage water flow, trap sediment, and prevent excessive soil erosion, especially in areas with steep slopes or where vegetation cover is sparse. We have constructed the siltation pond after the check dam near AN storage site to prevent sediment from polluting waterways and impacting water quality. They work by slowing down the flow of water, allowing heavier sediment particles to settle to the bottom and be removed. The photographs of the Check dam & desilting pond is s enclosed as **Annexure-14**	
16	None of the industries have obtained EPR registration under plastic waste management rules.	We have obtained Brand Owner Registration from CPCB for all plants of Shree Cement Ltd. including Karnataka Cement Project situated at Benkanhalli & Kodla Village Sedam taluka Kalaburagi Dist. vide registration No. BO-11-000-09-AACCS8796G-24. Copy enclosed as **Annexure- 15** Compliance of the EPR targets is ensured. Regarding PWP registration for generation of EPR certificates, we would like to inform you that we have	The I/A's have obtained the PWP certificate vide no. PR-04-KAR-06-AACCS8796G-24 Dated:04.06.2024.

		submitted PWP application on 09.08.2022 for EPR certification generation to meet our own and other EPR target through CPCB online portal. As per the CPCB SOPs, RO, KSPCB has done the site inspection for physical verification of our co-processing facility and issued a PWP certificate on 01.09.2022 but physical verification was not completed by KSPCB. Later on, we have been resubmitted as per the KSPCB & CPCB direction due to change in the conversion factor and once again we have submitted the PWP application and received the PWP certificate bearing no. PR-04-KAR-06-AACCS8796G-24 Dated:04.06.2024. After issuing of the certificate also we could not able to generate the EPR credits through login portal as physical verification was not completed by KSPCB, after various follow ups with your good office now the application is again rejected due want of revised HWM Authorization with revised AFR quantity. Authorized AFR quantity is more than actual fuel consumption and the **screenshot of the same is shown as Annexure-16**	
17	Carrying out rapid EIA study for the cluster region in view of regular public complaints. The scope of the study shall include impact of the industries on crops, livelihood of the people, human health, impact on livestock, effect on ground water table, impact of vibration in mines, impacts on traffic due to mass vehicular movement etc.,.	**Complied,** Shree Cement Ltd. has already conducted EIA in Dec 2022 through NABET accredited consultant which covered all the desired aspects like impact of the industries on crops, livelihood of the people, human health, impact on livestock, effect on ground water table, impact of vibration in mines, impacts on traffic due to mass vehicular movement etc., of 10 km radius & EIA report is available at MoEF&CC parivesh portal. Further, if your good office directs common EIA for all cement plants of the cluster, a coordination between all cement industries of the cluster from your good office is requested.	It is requested to take suitable decision at Board Office level.

Other Observations:

- The vehicles mounted with vacuum cleaners/sweeping machines/Mobile sweepers deployed for cleaning the dust on the roads in the plant premise to prevent fugitive emissions was observed.
- Water sprinkling tankers are used to suppress the fugitive emissions. Even though the industry has taken water sprinkling on the internal roads, still road dust needs to be cleaned periodically to avoid air borne particles.
- They have established 4 No's of CAAQM Stations and they are functioning.
  The location of four CAAQM stations are at Switchyard Area, near Eastside Mine boundary, near Crusher and Mines Southside.
- Designated impervious area with shed is provided for storage of Hazardous Waste(solid). Liquid Hazardous waste is pumped directly for co-processing(as informed). They were informed to provide valid display boards.
- The area around the AFR has been metalled. The waste such as Biomass, Hazardous Waste, Non-Hazardous Waste is used for co-processing.
- The industry has developed a pit near entrance for rain water harvesting and storm water management and same is being utilized for dust suppression, plantation, mines and for plant activities to reduce ground water consumption.
- The internal roads have been concreted.
- water sprinkling system with water guns(16 no's) all along the mines haulage roads to control the dust in mining area and also deployed 2 no's of water tankers for dust suppression in the mine area.
- Industry authorities not letting any discharge outside the plant since they have adopted ZLD system.

Photographs taken during inspection are enclosed.

Recommendation:-

The total area of the Plant area is 162.4 Acres and the total Mines area is 517.3H Hectares. This indicates that, the area is very vast and activity of the said unit is totally related to Cement production and there is emission of fine dust/fugitive emissions in the entire plant area and also in mines area, either during exploration of raw material/during the production of Cement, till its packing and transportation. The emission of fine dust or fugitive emission is a common factor in Cement industry if not handled carefully. The said scenario is common in the Cement industry located in Kalaburagi District.

In the above context, **M/s Shree Cement Limited (Unit: Karnataka Cement Project) Bankenhalli & Kodla Village, Sedam Taluk, Kalaburagi District** is such type of industries, wherein, the industry authorities are facing lot of problems of fine dust generated during mining or manufacturing or packing till its transportation, in spite even though I/A's are being provided with infrastructures such as water sprinklers/water guns/jet sprinklers, vacuum duct sweepers, mobile water sprinklers, sufficient area available to grow wide leafy plants in and around the premises in addition to adaptation of latest technology, practically implementing knowledge to the occupier of the unit.

The occupier of the industry are unable to *made up their mind* in efficient implementation of norms as stipulated by KSPCB, CPCB and MoEF in mitigating the dust nuisance and the upgradation of the APC equipments timely. This leads to lack/negligence attitude towards the maintenance of stack/ambient quality, which results in inviting the surrounding public complaints and continuous negligence of the I/A's had now created present worst scenario such as study on carrying capacity, rapid EIA study for cluster region, adaptation of dry fog dust suppression system at strategic locations, utilization of AFR, smell nuisance and upgradation of old STPs by replacing the latest STP components etc.

The above defaults amounts in resulting failure of compliance to the points observed by the Committee constituted by Board Office vide letter Dtd. 20.11.2024 and negligence of the directions issued during Personal Hearing at Board Office and also to the partial compliance measures undertaken by the unit authorities to the NPD issued by the ZSEO, Kalaburagi. On verification of the compliance report as submitted by I/A's is in vague and not acceptable and during inspection it is found that the I/A's are failed to utilize the facilities for mitigation of dust nuisance and other compliance measures in spite of the availability of the sufficient funds for Pollution control aspects and it is observed that the I/A's have not framed a time schedule programme for the implementation of major compliance measures with budgetary estimation and also by handing over the said task to the qualified research institute/qualified resource person, so that the timely implementation of the compliance measures qualitatively instead of recording in papers/documentation.

In view of the above, it is recommended to initiate further course of action against the industry at Board Office level.

Environmental Officer
RO, K.S.P.C.B, Kalaburagi

ANNEXURE -11 136

ಫ್ಯಾಕ್ಸ್ / Fax : 080-25586321
ಈಮೇಲ್ / Email : ho@kspcb.gov.in
ವೆಬ್‌ಸೈಟ್ / Website : http://kspcb.gov.in

080-25581383, 25589112
080-25589113, 25589114

ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ
Karnataka State Pollution Control Board

"ಪರಿಸರ ಭವನ", 1 ರಿಂದ 5ನೇ ಮಹಡಿಗಳು, ನಂ. 49, ಚರ್ಚ್ ಸ್ಟ್ರೀಟ್, ಬೆಂಗಳೂರು - 560 001, ಕರ್ನಾಟಕ ರಾಜ್ಯ, ಭಾರತ
"Parisara Bhavan", 1st to 5th Floor, # 49, Church Street, Bangalore - 560 001, Karnataka State, India

NO:PCB/19/17 CAT/HPI/2020/2025/ 4598 Date: 31 JAN 2026

PROCEEDINGS OF THE PERSONAL HEARING HELD ON 09.01.2026 WITH M/S SHREE CEMENT LTD (UNIT OF KARNATAKA CEMENT PROJECT), ITGA & MOGLA VILLAGE, SEDAM TALUK, KALABURAGI DISTRICT AT KARNATAKA STATE POLLUTION CONTROL BOARD, PARISARA BHAVAN, CHURCH STREET, BENGALURU.

Presiding Officer	Sri. P.M. Narendraswamy Chairman, Karnataka State Pollution Control Board
Officers of the Board	1. Sri. R. Gokul IFS, Member Secretary. 2. Sri. Vijay Kumar T Kadakabhavi, CEO-1, Head Office. 3. Sri. B.S.Muralidara, ZSEO Kalaburagi (Addl Charge) 4. Sri. M Sridhar, SEO- 17 Cat & E-Gov, Head Office. 5. Sri. S. Dinesh, SEO, Mines and Metallurgy, Head Office. 6. Sri. K.M.Ramesh, SEO WMC-2, Head Office. 7. Sri. Lokesh H K, EO, 17 category, Head Office. 8. Dr. Sannavenkatesh Sanbal, DEO, RO Kalaburagi.
Industry Representatives	1. Sri. Rajesh Kumar Vijay, Unit Head. 2. Sri. Ramesh Bashetty Environment Head.
Complainant	Sri. Umesh Pandusingha Chawan, Village Panchayat Member, Malkhed.

M/s Shree Cement Ltd (Unit of Karnataka Cement Project) is an existing integrated cement plant having valid consent upto 30.06.2028 to manufacture Cement 4.0 Million TPA, Clinker 3.5 Million TPA & Power generation through WHRS – 30 MW. Further they have obtained CFE-Expansion for Line-II on 02.02.2024 for increasing the clinker production to 8 Million TPA, cement production to 9 Million TPA, WHRB to 70 MW, DG sets – 3000 KVA, CPP – 2x25 MW, Synthetic gypsum plant – 1560 TPD and railway siding. They have also filed CFO-Exp application for increasing clinker production from 3.5 to 8.0 Million TPA, WHRB 30 to 60 MW and cement production from 4.0 to 7.5 Million TPA. The CFO Expansion is yet to be issued.

In view of public complaints w.r.t air pollution caused by industries in Kalaburagi District, the Board had constituted a team of technical officers to inspect and furnish the status report. Accordingly the team has inspected all major industries of Kalaburagi District. M/s Shree Cement Ltd (Unit of Karnataka Cement Project) was inspected on 03.12.2024 and reported several non-compliances and recommended calling the industry for personal hearing;

Accordingly, personal hearing of the industry representatives and complainants was held on 21.04.2025 and the ZSEO Kalaburagi was directed to issue Notice of Proposed Direction (NPD) under Section 33A of Water Act, 1974 and Section 31A of Air Act, 1981. In continuation, the ZSEO has issued NPD on 27.05.2025 and the industry has submitted reply to the NPD on 18.06.2025.

To verify the status of compliance the industry was inspected by RO Kalaburagi on 19.06.2025 and reported that the industry is yet to implement the corrective actions to the observations made by the committee. In view of this, the RO has recommended further action against the industry.

Accordingly, as an opportunity of being heard before initiating further course of action, the industry was called for personal hearing on 09.01.2026. The complainant Sri. Umesh Pandusingha Chawan, Village Panchayat Member, Malkhed was also called to attend the personal hearing and submit his grievances.

During the personal hearing, SEO 17 category and E-gov briefed the Presiding Officer about the non-compliances and reasons for calling the personal hearing.

The complainant Sri Umesh P Chawan informed that the cement industries in Kalaburagi district have not implemented corrective measures inspite of directions issued in the earlier personal hearing and even after issue of NPD to all the industries. He informed that most of the cement industries are going in for capacity expansion which will further aggravate the situation and requested the Presiding Officer not to allow expansion of cement industries until a comprehensive study is conducted on the impacts caused by cement industries on human health, crops and environment in general. He also informed that the cement industries are not carrying out CSR activities in the area as committed by them during their environmental public hearing.

The RO Kalaburagi informed that the industry was inspected on 18.12.2025 and the status of compliance to the observations of technical committee and NPD is as follows;

Sl. No.	Non-compliances observed by Technical Committee on 03.12.2024	Observation made during inspection on 18.12.2025
1	The industry has installed bag filters to air pollution sources as stipulated in the consent. However, Fugitive emission was noticed and the same needs to be checked and rectified.	**Partially complied.** The I/A's have yet to conduct internal committee assessment of the same from reputed institutions and yet to submit the report
2	The industry may be informed to provide bag filters in the storage shed for control of fugitive emissions.	**Not complied.**
3	Some internal roads are concreted and others are yet to be concreted. Dust deposition was noticed along the edge of the roads. Fugitive dust generation was noticed during vehicular movement and winds.	**Partially complied** The concreting work of internal roads is under progress in different locations and the water sprinkling and dust sweeping is observed.
4	Dust deposition was noticed on the plants indicating inadequate/inefficient measures for dust control.	**Partially complied.** I/A have provided 16 nos of jet sprinklers all along the mines haulage road to control the dust nuisance. Dust was observed on the haulage of the plants in the plant area.
5	As Line-II construction work is under progress, the soil excavated is piled inside the premises resulting in dust emission during vehicular movement.	**Complied.** Line-II work is completed and surrounding area is concreted.
6	Lot of Cement/Clinker dust collection was noticed at storage/dispatch/packing area.	**Partially complied.**

		I/A have deployed 05 Nos of sweeping machine and 03 nos of mobile water sprinkling vehicles are deployed to mitigate the dust at storage are / dispatch / packing area. However fugitive emissions are noticed during high wind blow and vehicular movements.
7	On verification of records it was observed that there is huge discrepancy in the authorized quantity and incinerated quantity of hazardous waste in the co-processing plant. The industry was directed to conduct an inventory of hazardous waste and obtain necessary amendment to the authorization.	**Partially complied.** During the inspection I/A's have informed that they have already applied for amendment of authorization under HWM rules-2016 along with the line-II CCA.
8	The industry is not fully complying with environmental guidelines for prevention and control of dust emission from cement industries by CPCB.	**Partially complied.** I/A have taken partial measures to mitigate dust emissions from cement industry as directed by CPCB.
9	The industry has not implemented water sprinkling/inbuilt sprinkling system at mines haulage roads.	**Partially complied.** During inspection it was observed that, I/A have provided 16 no.s of jet sprinklers at mines haulage road to mitigate the dust nuisance each of which rotates 360 degree in one to two minutes and have also deployed 2 nos. of 18KL capacity mobile Water tankers through the entire shift operation time for wetting the haulage road area and other mining area. It was informed to increase the frequency of sprinkling and sweeping.
10	The construction of Line-2 was in progress. The excavated soil was piled up resulting in fugitive dust emission during vehicular movement.	**Complied.** Line-II work is completed and surrounding area is concreted.
11	The industry is yet to concrete some of the internal roads. Dust deposition was noticed along the internal roads in some stretches.	The concreting work of internal roads is under progress in different locations and the water sprinkling and dust sweeping is observed. However, it was informed to increase the frequency of sprinkling and also sweeping.
12	Dust deposition was noticed on the plants and trees indicating inadequate dust control measures.	**Partially complied.** I/A have provided 16 no.s of jet sprinklers all along the mines haulage road to control the dust nuisance. Dust was observed on the haulage road of the plants in the plant area.
13	The house keeping is poor and needs improvement.	**Partially Complied,** • Water sprinkling is under progress • Dust sweeping is observed • Fugitive emissions was observed during high wind blow and vehicular movement.
14	The samples of treated sewages collected from 25 KLD STPs were not meeting the discharge standards w.r.t COD.	**Complied,** During inspection it was observed that, I/A have taken the measures to repair the existing STP and sample is yet to be collected and analysed.

The industry authorities informed that following action have been taken to comply with the observations of the technical committee.

1. Scientific study for control of vibration from mining activity has been carried out through NITK Surathkal and report submitted to the Board.
2. Closed conveyor belt have been provided for transferring lime stone from mines to plant.

139

3. Provided RABH and ESP to the major stacks as per the consent conditions. Bag filters are installed at material transfer points and silos.
4. All the internal roads are concreted. 5 vacuum cleaning machines are adopted for regular cleaning of roads and floors.
5. The clinker, fly ash and cement are stored in silos and the lime stone, coal & pet coke are stored in cover sheds.
6. Water sprinkling system is adopted for dust separation in crusher at unloading point.
7. Continuous water sprinkling through permanent water sprinklers and moveable water sprinklers is being done on internal and external roads.
8. Fly ash is transported through bulkers and pumped directly to silos pneumatically in closed loop.
9. The industry is complying to the CPCB guidelines for co-processing of AFR, RDF and HW. Total storage of 4.04 lakh tons capacity is provided.
10. Only pre-treated waste is being received for co-processing.
11. Four CAAQM stations are installed at various locations as per the recommendation of EIA report and the results are confirming.
12. Scientific storm water management system has been adopted in the mining area.
13. Earlier there was some fugitive dust due to construction activity of Line-2 project. However, the same has been completed now and there is no fugitive dust. Further, the industry has filed CFO- Expansion applications to the Board for commissioning of Line-2 project for increasing the clinker production and cement production capacities.

The industry authorities informed that action has been taken to comply with the observations of the committee, and the industry is committed to comply with directions of the Board in future also. Further, they requested the Presiding Officer not to initiate any action against the industry and also requested to issue CFO-Expansion for increasing the clinker production and cement production.

After detailed deliberations, the Presiding Officer issued the following directions.

1. To conduct the performance evaluation study of all air pollution control equipments within 3 months period and submit the report.
2. The other measures to control fugitive emissions to be provided within 3 months time.
3. The subject w.r.t. CFO-Expansion applications shall be placed before next SLEC for deliberation.

Draft approved by Hon'ble Chairman

MEMBER SECRETARY

To,
The Occupier
M/s Shree Cement Ltd (Unit of Karnataka Cement Project),
Itga & Mogla Village,
Sedam Taluk, Kalaburagi District -585222.

Copy to:

1. The Zonal SEO, KSPCB, Kalaburagi for information and needful action as per proceedings.
2. The SEO, Mines and Metallurgy for information
3. The SEO WMC-2 for information
4. The RO-KSPCB, Kalaburagi for information
5. Case file.

Senior Environmental Officer
17 Category and E-Gov Cell